

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 9/82-ALC4/2015 **MEETING DATE** : 30.09.2015

Meeting No. 09/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 30.09.2015 but actually held on 09.10.2015 under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri A.K. Aggarwal, Addl. Indl. Adviser, D/o C&PC
Shri Nirmal Kumar, Dy.DGFT
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 08/82 was scheduled for 16.09.2015 but actually held on 21.09.2015 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The U.O.No. / O.M. No. of the scanned copy is reflected in the minutes.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

1	Case No.:18/4/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00057/AM16/	RLA File :34/24/040/00130/AM12/	Lic.No/Date:3410031902 12.10.2011	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Isononanoyl chloride based on the recommendation of D/o C&PC provided vide U.O.No.14010/164/2011-Ch-II dt. 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			
2	Case No.:36/19/82-ALC4/2014	Party Name:ALKALI METALS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01524/AM15/	RLA File :09/24/040/00503/AM12/	Lic.No/Date:0910052125 12.04.2012	Defer Date:28.10.2015
	Decision :The committee decided to send copy of application to DC&PC and deferred the case.			
3	Case No.:14/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0910052196	Defer Date:

:01/82/050/01502/AM15/	:09/24/040/00613/AM12/	16.04.2012	
Decision : The Committee decided to ratify norms for the export product Clindamycin Palmitate Hcl based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/229/2015-PI (Norms) dt. 07.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

4	Case No.: 15/19/82-ALC4/2014	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01503/AM15/	RLA File :09/24/040/00059/AM13/	Lic.No/Date:0910052628 16.05.2012	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Linezolid" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/200/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

5	Case No.: 16/19/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01504/AM15/	RLA File :09/24/040/00060/AM13/	Lic.No/Date:0910052680 18.05.2012	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Levofloxacin Hemihydrate" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/405/2015-PI (Norms) dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

6	Case No.: 38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01526/AM15/	RLA File :09/24/040/00050/AM13/	Lic.No/Date:0910052706 21.05.2012	Defer Date:28.10.2015
	Decision : The decided to send copy of application to DC&PC (Chemical) and deferred the case.			

7	Case No.: 24/19/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01512/AM15/	RLA File :09/24/040/00062/AM13/	Lic.No/Date:0910052750 23.05.2012	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Z-Valacyclovir" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/172/2015-PI (Norms) dated 08.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

8	Case No.: 26/19/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01514/AM15/	RLA File :09/24/040/00093/AM13/	Lic.No/Date:0910052816 29.05.2012	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Nevirapine (Navirapine			

Anhydrous)" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/225/2014-PI (Norms) dated August, 2014, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.

9	Case No.: 27/19/82- ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01515/AM15/	RLA File :09/24/040/00103/AM13/	Lic.No/Date:0910052815 29.05.2012	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Irbesartan based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/205/2015-PI (Norms) dated 15.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

10	Case No.: 39/19/82- ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01527/AM15/	RLA File :09/24/040/00089/AM13/	Lic.No/Date:0910052842 30.05.2012	Defer Date:
	Decision :The Committee decided to ratify norms for the export product "methyl-2-(2-Chloromethylphenyl)-3-Methoxy-2-Acrylate" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/198/2015-PI (Norms) dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

11	Case No.: 18/19/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01506/AM15/	RLA File :09/24/040/00085/AM13/	Lic.No/Date:0910052887 05.06.2012	Defer Date:28.10.2015
	Decision :The Committee in light of comments of D/o Pharmaceuticals forwarded vide O.M.No.35011/197/2015-PI(Norms) dated 24th July, 2015 decided to call for following information from the firm:- a) Complete technical details as per Appendix-33 showing % yield on molar basis for each step of manufacturing process. b) Past production vis-à-vis Actual consumption of all the imported inputs duly certified by Central excise Authorities.			

12	Case No.: 37/19/82- ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01525/AM15/	RLA File :09/24/040/00079/AM13/	Lic.No/Date:0910052925 08.06.2012	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Efavirenz based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/212/2015-PI(Norms) dated 15.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

13	Case No.: 6/19/82- ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810112710	Defer

	:01/82/050/01494/AM15/	:08/24/040/00093/AM13/	18.06.2012	Date:28.10.2015
Decision :The Committee decided to defer the case for want of comments from D/o Pharmaceuticals.				

14	Case No.: 4/4/82- ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:28.10.2015
	Decision :The Committee decided to send a copy of application to DC&PC .			

15	Case No.: 79/1/82- ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:28.10.2015
	Decision :The Committee decided to send the copy of application to PC Div of DC&PC.			

16	Case No.: 5/19/82- ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01493/AM15/	RLA File :09/24/040/00633/AM13/	Lic.No/Date:0910055925 02.05.2013	Defer Date:
	Decision :: The Committee decided to ratify norms for the export product Cefprozil based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/142/2015-PI(Norms) dated October, 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

17	Case No.: 20/7/82- ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00664/AM15/	RLA File :09/24/040/00041/AM14/	Lic.No/Date:0910056000 15.05.2013	Defer Date:28.10.2015
	Decision :The Committee noted that information called for from the firm is awaited. The Committee decided to await the reply and deferred the case.			

18	Case No.: 7/3/82- ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00037/AM16/	RLA File :05/23/040/00042/AM14/	Lic.No/Date:0510355150 24.05.2013	Defer Date:
	Decision :The Committee decided to ratify norms for the export product "Allylestrenol Bulk Drug" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/513/2014-PI (Norms) dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

19	Case No.:22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Cymoxanil Technical" based on the recommendation of D/o C&PC provided vide U.O.No.15022/17/2012-Ch-II dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

20	Case No.:68/17/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "amoxicillin and Clavulanate Potassium for injection" based on the recommendation of D/o Pharmaceuticals provided vide O.M..No.35011/293/2015-PI (Norms) dated 08.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

21	Case No.:1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:28.10.2015
	Decision : The Committee noted that information called for from the firm is awaited. Accordingly deferred the case.			

22	Case No.:31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments from DC&PC.			

23	Case No.:32/4/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00071/AM16/	RLA File :05/23/040/00176/AM14/	Lic.No/Date:0510361463 01.08.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Kanatol-400(N)" based on the recommendation of D/o C&PC provided vide U.O.No.140102/36/2011-Ch-II dated 10.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

24	Case No.:9/30/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0710097668	Defer

	:01/83/050/00471/AM14/	:07/24/040/00152/AM14/	22.08.2013	Date:28.10.2015
Decision :The Committee decided to defer the case for want of comments from DOP.				

25	Case No.: 15/16/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00828/AM14/	RLA File :07/24/040/00177/AM14/	Lic.No/Date:0710097973 03.09.2013	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Tenofovir Disoproxil Fumarate based on the recommendation of D/o Pharmaceuticals O.M.No.35011/434/2015-PI (Norms) dated October.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

26	Case No.: 17/4/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00056/AM16/	RLA File :05/23/040/00211/AM14/	Lic.No/Date:0510364363 04.09.2013	Defer Date:28.10.2015
	Decision :The committee decided to send copy of application to DC&PC.			

27	Case No.: 22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:
	Decision :The Committee decided to ratify norms for the export product "Theophylline Sr/Er Pellets" based on the recommendation of D/o Pharmaceuticals provided vide U.O.No.35011/65/2015-PI(Norms) dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

28	Case No.: 36/19/82-ALC4/2013	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:28.10.2015
	Decision :The committee noted that information called for from is awaited. The Committee accordingly deferred the case.			

29	Case No.: 51/18/82-ALC4/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01417/AM15/	RLA File :03/94/040/00638/AM14/	Lic.No/Date:0310756247 30.10.2013	Defer Date:
	Decision :The Committee decided to ratify norms for the export product "Octyl Diphenyl cyanoacrylate" based on the recommendation of D/o C&PC provided vide U.O.No.14010/148/2011-Ch-II dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

30	Case No.: 140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments from DC&PC.			

31	Case No.: 181/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00185/AM15/	RLA File :02/24/040/00053/AM14/	Lic.No/Date:0210198392 02.01.2014	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments from DOP.			

32	Case No.: 192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:28.10.2015
	Decision : Decision : The committee decided to send copy of application to DOP and deferred the case for want of comments .			

33	Case No.: 204/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00208/AM15/	RLA File :09/24/040/00514/AM14/	Lic.No/Date:0910058895 10.01.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "9-Oxo-9H-thioxanthene-2-carboxylic acid ethyl ester" based on the recommendation of D/o C&PC provided vide U.O.14010/138/2011-Ch-II dated 14.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

34	Case No.: 208/3/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for want of comments of D/o C&PC .			

35	Case No.: 12/21/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Reject
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:28.10.2015
	Decision : It was decided to reject the case as the firm has not furnish requisite information despite repeated reminders .			

36	Case No.: 187/3/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
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	HQ :01/82/050/00191/AM15/	File	RLA :05/23/040/00413/AM14/	File	Lic.No/Date:0510376990 24.01.2014	Defer Date:28.10.2015
	Decision :The Committee noted that information called for from the firm is awaited. Accordingly the Committee deferred the case.					

37	Case No.:108/3/82-ALC4/2014	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:28.10.2015
	Decision :It was decided to send copy of application defer the case for want of comments of D/o C&PC .			

	Case No.: 44/4/82- ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00292/AM15/	RLA File :31/83/040/00199/AM14/	Lic.No/Date:3110062387 30.01.2014	Defer Date:28.10.2015
38	Decision :The Committee considered the case for ratification of norms as per agenda. The representative of C&PC explained the reason why the department has allowed 5% wastage whoever, since the export product and import item has same description and chemical compound, the committee decided that while fixing wastage it is necessary to specify the purity of export and import items in the comments of each case. DC&PC may accordingly furnish revised recommendations. The committee accordingly decided to defer the case.			

39	Case No.:177/3/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments of D/o Pharmaceuticals .			

40	Case No.: 165/3/82- ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date:0310768928 03.02.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments of D/o C&PC (Chemical) .			

	Case No.: 87/3/82- ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
41	HQ File :01/82/050/00091/AM15/	RLA File :09/24/040/00544/AM14/	Lic.No/Date:0910059155 04.02.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product “Reversacol Pennine Green” based on the recommendation of D/o C&PC provided vide U.O.14010/138/2011-Ch-II dated 19.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

42	Case No.: 117/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00121/AM15/	RLA File :09/24/040/00543/AM14/	Lic.No/Date:0910059156 04.02.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Reversacol Humber Blue" based on the recommendation of D/o C&PC provided vide U.O.14010/138/2011-Ch-II dated 07.07.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

43	Case No.: 86/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00090/AM15/	RLA File :02/24/040/00197/AM14/	Lic.No/Date:0210200380 21.02.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharmaceuticals .			

44	Case No.: 45/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01533/AM15/	RLA File :09/24/040/00600/AM14/	Lic.No/Date:0910059428 26.02.2014	Defer Date:28.10.2015
	Decision : The Committee in light of written comments provided by DOP vide No.35011/251/2015-PI (Norms) date 5.10.2015 decided to call for past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities and deferred the case.			

45	Case No.: 58/6/82-ALC4/2014	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Chemical) ..			

46	Case No.: 106/3/82-ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of D/o DC&PC .			

47	Case No.: 46/6/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00448/AM15/	RLA File :03/95/040/00986/AM14/	Lic.No/Date:0310772962 04.03.2014	Defer Date:28.10.2015
	Decision : The Committee noted that information called for from the firm is waited. The Committee decided to defer the case.			

48	Case No.: 34/6/82- ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date:28.10.2015
	Decision : The committee decided to call for DML from the firm and deferred the case.			

49	Case No.: 30/3/82- ALC4/2014	Party Name:BELCO PHARMA	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00034/AM15/	RLA File :05/23/040/00479/AM14/	Lic.No/Date:0510381658 12.03.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/152/2015-PI (Norms) dated 27.8.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

50	Case No.: 33/10/82- ALC4/2014	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00947/AM15/	RLA File :09/24/040/00617/AM14/	Lic.No/Date:09100595 57 13.03.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Losartan Potassium" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/178/2015-PI (Norms) dated 5.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

51	Case No.: 56/4/82- ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00304/AM15/	RLA File :22/24/040/00102/AM14/	Lic.No/Date:2210014691 14.03.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/407/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

52	Case No.: 58/4/82- ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:28.10.2015
	Decision : The committee noted that information called for from is awaited. The Committee accordingly deferred the case.			

53	Case No.: 57/3/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
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	HQ :01/82/050/00061/AM15/	File	RLA :05/23/040/00506/AM14/	File	Lic.No/Date:0510382053 18.03.2014	Defer Date:28.10.2015
Decision :It was decided to defer the case for want of comments of D/o C&PC (Chemical) ..						

54	Case No.:42/4/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00290/AM15/	RLA File :05/24/040/00480/AM14/	Lic.No/Date:0510382032 18.03.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments of D/o DoP .			

	Case No.: 51/5/82- ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
55	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:28.10.2015
Decision :: It was decided to send copy of application to DC&PC (Petrochemical) and deferred the case for want of comments.				

56	Case No.:127/6/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00529/AM15/	RLA File :31/83/040/00232/AM14/	Lic.No/Date:3110063312 28.03.2014	Defer Date:28.10.2015
	Decision : The Committee considered the case for ratification of norms as per agenda. The representative of C&PC explained the reason why the department has allowed 5% wastage whoever, since the export product and import item has same description and chemical compound, the committee decided that while fixing wastage it is necessary to specify the purity of export and import items in the comments of each case. DC&PC may accordingly furnish revised recommendations. The committee accordingly decided to defer the case.			

57	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments from D/o C&PC (Chemical) .			

58	Case No.: 51/6/82- ALC4/2014	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for want of comments from D/o C&PC (Chemical) .			

59	Case No.:50/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:28.10.2015

	Decision :It was decided to defer the case for want of comments from D/o C&PC (Chemical) .
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60	Case No.: 22/10/82- ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00936/AM15/	RLA File :09/24/040/00669/AM14/	Lic.No/Date:0910059697 03.04.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments from D/o C&PC (Chemical) .			

61	Case No.: 20/6/82- ALC4/2014	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments from D/o C&PC (Chemical) .			

62	Case No.: 1/2/82- ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:28.10.2015
	Decision :It was decided to send copy of application to DoP and deferred the case for want of comments.			

63	Case No.: 32/5/82- ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00349/AM15/	RLA File :31/83/040/00008/AM15/	Lic.No/Date:3110063481 11.04.2014	Defer Date:28.10.2015
	Decision :The Committee in light of the comments of D/o C&PC (Pharma) forwarded vide O.M. No.35011/638/2014-PI (Norms) dated 28.7.2015 noted that D/o Pharmaceutical has examined the matter and observed that additional information do not clarify the situation and the description of export product reflected in the application i.e. 1.5gm/ml do not match with DML which is for 1.5gm/1.5ml and not 1.5gm/ml. The Committee, accordingly, decided to call for clarification on the above from the firm.			

64	Case No.: 34/5/82- ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00351/AM15/	RLA File :34/24/040/00003/AM15/	Lic.No/Date:3410039800 15.04.2014	Defer Date:28.10.2015
	Decision :The committee noted that information called for from the firm is awaited. The committee accordingly decided to defer the case.			

65	Case No.: 21/10/82- ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00935/AM15/	RLA File :09/24/040/00678/AM14/	Lic.No/Date:0910059795 21.04.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product "Noscapine" based on the			

	recommendation of D/o Pharmaceuticals provided vide 35011/74/2015-PI (Norms)I dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.
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	Case No.:48/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
66	HQ File :01/82/050/00962/AM15/	RLA File :09/24/040/00650/AM14/	Lic.No/Date:0910059803 22.04.2014	Defer Date:28.10.2015
	Decision : The committee noted that information called for from the firm is awaited. The committee according decided to defer the case.			

	Case No.:183/6/82-ALC4/2014	Party Name:TIDE INDUSTRIES	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
67	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments from DC&PC.			

	Case No.:6/5/82-ALC4/2014	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
68	HQ File :01/82/050/00323/AM15/	RLA File :05/24/040/00034/AM15/	Lic.No/Date:0510384810 24.04.2014	Defer Date:28.10.2015
	Decision : The committee noted that information called for from the firm is awaited. The committee according decided to defer the case.			

	Case No.:64/5/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
69	HQ File :01/82/050/00381/AM15/	RLA File :03/95/040/00026/AM15/	Lic.No/Date:0310779504 25.04.2014	Defer Date:28.10.2015
	Decision : The committee according decided to defer the case for want of comments from D/o C&PC (Chemical)			

	Case No.:41/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
70	HQ File :01/82/050/00955/AM15/	RLA File :09/24/040/00028/AM15/	Lic.No/Date:0910059852 25.04.2014	Defer Date:28.10.2015
	Decision : The Committee in light of written provided vide letter No.35011/618/2014-PI (Norms) dated 08.10.2015 decided to call for actual consumption of all imported inputs duly certified by Central Excise Authorities and deferred the case.			

	Case No.:46/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
71	HQ File :01/82/050/00960/AM15/	RLA File :09/24/040/00029/AM15/	Lic.No/Date:0910059853 25.04.2014	Defer Date:28.10.2015
	Decision : The committee noted that information called for from the firm is awaited. The committee			

according decided to defer the case.

72	Case No.: 51/10/82- ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00965/AM15/	RLA File :09/24/040/00039/AM15/	Lic.No/Date:0910059887 28.04.2014	Defer Date:28.10.2015
	Decision : The committee decided to send a copy of application to DC&PC and deferred the case.			

73	Case No.: 61/10/82- ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00975/AM15/	RLA File :03/95/040/00913/AM14/	Lic.No/Date:0310779831 29.04.2014	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments from DC&PC.			

74	Case No.: 20/10/82- ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00934/AM15/	RLA File :09/24/040/00044/AM15/	Lic.No/Date:0910059969 01.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/105/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

75	Case No.: 3/5/82- ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00320/AM15/	RLA File :03/95/040/00017/AM15/	Lic.No/Date:0310780255 01.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product “ EDTA Trisodium Trihydrate” based on the recommendation of D/o C&PC provided vide U.O.14010/13/2012-Ch-II dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

76	Case No.: 19/10/82- ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00933/AM15/	RLA File :09/24/040/00020/AM15/	Lic.No/Date:0910059967 01.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product “ Ramipril” based on the recommendation of D/o Pharmaceuticals provided vide 35011/87/2015-PI (Norms) dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

77	Case No.: 237/6/82- ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
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	HQ :01/82/050/00639/AM15/	File	RLA :17/24/040/00002/AM15/	File	Lic.No/Date:1710005803 05.05.2014	Defer Date:28.10.2015
	Decision :The committee decided to send a copy of application to DC&PC and deferred the case.					

78	Case No.: 54/5/82- ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00371/AM15/	RLA File :03/95/040/00077/AM15/	Lic.No/Date:0310780621 05.05.2014	Defer Date:28.10.2015
	Decision :The committee decided to defer the case for want of comments of DoC&PC.			

79	Case No.:44/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00958/AM15/	RLA File :09/24/040/00053/AM15/	Lic.No/Date:0910060088 13.05.2014	Defer Date:28.10.2015
	Decision :The committee decided to deferred the case for want of comments of DoP.			

80	Case No.:59/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00973/AM15/	RLA File :09/24/040/00045/AM15/	Lic.No/Date:0910060084 13.05.2014	Defer Date:28.10.2015
	Decision :Committee noted that information called for from the firm is still awaited.			

81	Case No.: 39/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Rejected
	HQ File :01/82/050/00953/AM15/	RLA File :09/24/040/00060/AM15/	Lic.No/Date:0910060145 19.05.2014	Defer Date:
	Decision :The Committee decided reject the case based on the written comments provided by D/o Pharmaceuticals vide letter No.35011/188/2015-PI (Norms) dated August, 2015, uploaded along with these minutes. RA may take further necessary action as per NC decision.			

82	Case No.:35/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00949/AM15/	RLA File :09/24/040/00076/AM15/	Lic.No/Date:0910060166 21.05.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Paroxetine Hydrochloride” based on the recommendation of D/o Pharmaceuticals provided vide O.M.35011/139/2015-PI (Norms) dated 01.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

83	Case No.:36/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00950/AM15/	RLA File :09/24/040/00072/AM15/	Lic.No/Date:0910060165 21.05.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Clindamycin Palmitate			

hydrochloride based on the recommendation of D/o Pharmaceuticals provided vide O.M.35011/177/2015-PI (Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.

84	Case No.:79/8/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00743/AM15/	RLA File :03/94/040/00040/AM15/	Lic.No/Date:0310782569 22.05.2014	Defer Date:
	Decision : The committee decided to ratify the norms on the basis of earlier decision of NC in its meeting No.02/82 dated 29.4.2015 as per details uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

85	Case No.:41/5/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00358/AM15/	RLA File :09/24/040/00096/AM15/	Lic.No/Date:0910060207 23.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/604/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

86	Case No.:119/8/82-ALC4/2014	Party Name:KUSUMA PHARMA	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00783/AM15/	RLA File :03/94/040/00115/AM15/	Lic.No/Date:0310782930 26.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the based on the written comments provided DC&PC vide U.O.No.14010/31/2009-Ch-II dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

87	Case No.:29/10/82-ALC4/2014	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00943/AM15/	RLA File :09/24/040/00110/AM15/	Lic.No/Date:0910060235 27.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the based on the written comments provided 35011/174/2015-PI(Norms) dated 13.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

88	Case No.:13/2/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00028/AM16/	RLA File :05/23/040/00080/AM15/	Lic.No/Date:0510387607 28.05.2014	Defer Date:28.10.2015

Decision : The committee decided to deferred the case for want of comments of DoP.

89	Case No.: 145/6/82- ALC4/2014	Party Name: LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00547/AM15/	RLA File :07/24/040/00003/AM15/	Lic.No/Date: 0710104565 28.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product 8-CHLORO-6-(2-FLUOROPHENYL)-1-METHYL-3A,4-DIHYDRO-3H-IMIDAZO[1,5-A][1,4]BENZODIAZEPINE based on the recommendation of D/o Pharmaceuticals provided vide O.M.35011/249/2015-PI (Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

90	Case No.: 38/8/82- ALC4/2014	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date: 0910060258 28.05.2014	Defer Date: 28.10.2015
	Decision : The committee decided to send copy of application to DoP and deferred the case.			

91	Case No.: 51/8/82- ALC4/2014	Party Name: PVS LABORATORIES LTD	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00715/AM15/	RLA File :09/24/040/00022/AM15/	Lic.No/Date: 0910060267 28.05.2014	Defer Date: 28.10.2015
	Decision : The Committee noted that information called for from the firm is awaited.			

92	Case No.: 165/6/82- ALC4/2014	Party Name: HALDIA PETROCHEMICALS LTD.	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date: 0210203844 05.06.2014	Defer Date: 28.10.2015
	Decision : The Committee decided to defer the case for want of comment of DC&PC.			

93	Case No.: 15/8/82- ALC4/2014	Party Name: ALMELO PVT LTD	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00679/AM15/	RLA File :09/24/040/00119/AM15/	Lic.No/Date: 0910060403 09.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Losartan Potassium" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/604/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

94	Case No.: 48/8/82- ALC4/2014	Party Name: ALMELO PVT LTD	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00712/AM15/	RLA File :09/24/040/00118/AM15/	Lic.No/Date: 0910060402 09.06.2014	Defer Date:

Decision : The Committee decided to ratify norms for the export product "Losartan Potassium" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/604/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.

95	Case No.: 106/8/82- ALC4/2014	Party Name: BAYER CROPS SCIENCE LIMITED	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

96	Case No.: 60/10/82- ALC4/2014	Party Name: BIO-TECH OPTHALMICS PVT. LTD.,	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:28.10.2015
	Decision : Reply of the firm received and send to DoP on 24.09.2015. It was decided to defer the case for want of comments of DC&PC.			

97	Case No.: 77/8/82- ALC4/2014	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:28.10.2015
	Decision :: The Committee decided to defer the case for want of comments of D/o C&PC (Chemical) .			

98	Case No.: 30/8/82- ALC4/2014	Party Name: INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00694/AM15/	RLA File :09/24/040/00135/AM15/	Lic.No/Date:0910060470 17.06.2014	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DBT.			

99	Case No.: 20/8/82- ALC4/2014	Party Name: SRINI PHARMACEUTICALS LTD.,	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:28.10.2015
	Decision : The Committee noted that information called for from the firm is awaited. The committee decided to await the reply and deferred the case.			

100	Case No.: 19/8/82- ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:28.10.2015
	Decision : The Committee noted that information called for from the firm is awaited. The committee decided to await the reply and deferred the case.			

101	Case No.:83/18/82-ALC4/2014	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01449/AM15/	RLA File :09/24/040/00136/AM15/	Lic.No/Date:0910060517 20.06.2014	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments from DBT.			

102	Case No.:111/8/82-ALC4/2014	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00775/AM15/	RLA File :03/95/040/00178/AM15/	Lic.No/Date:0310785804 23.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Ractopamine HCL" based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/105/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

103	Case No.:85/9/82-ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00882/AM15/	RLA File :03/94/040/00178/AM15/	Lic.No/Date:0310786049 26.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/56/2015-PI(Norms) dated 14.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

104	Case No.:52/8/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:28.10.2015
	Decision : The Committee decided to send copy of application to doP and deferred the case for want of comments.			

105	Case No.:74/9/82-ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00871/AM15/	RLA File :03/94/040/00277/AM15/	Lic.No/Date:0310786144 27.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/56/2015-PI(Norms) dated 14.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

106	Case No.:63/10/82-ALC4/2014	Party Name:SAVVY CARE & COSMETICS PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00977/AM15/	RLA File :03/95/040/00254/AM15/	Lic.No/Date:0310786114 27.06.2014	Defer Date:28.10.2015

	Decision : The Committee noted that information called for from the firm is awaited.
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107	Case No.: 199/6/82- ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00601/AM15/	RLA File :08/24/040/00569/AM14/	Lic.No/Date:0810132520 30.06.2014	Defer Date:28.10.2015
	Decision : The committee decided to send copy of application to DC&PC and deferred the case.			

108	Case No.: 202/6/82- ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments from D/o C&PC (Petrochemical) ..			

109	Case No.: 83/8/82- ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00747/AM15/	RLA File :03/95/040/00109/AM15/	Lic.No/Date:0310786418 04.07.2014	Defer Date:28.10.2015
	Decision : The committee noted that information called for from the firm is awaited.			

110	Case No.: 28/10/82- ALC4/2014	Party Name:GLOCHEM INDUSTRIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00942/AM15/	RLA File :09/24/040/00143/AM15/	Lic.No/Date:0910060609 08.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Levodopa based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/88/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

111	Case No.: 62/10/82- ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00976/AM15/	RLA File :03/95/040/00271/AM15/	Lic.No/Date:0310786523 08.07.2014	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments from DC&PC.			

112	Case No.: 44/15/82- ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01331/AM15/	RLA File :09/24/040/00192/AM15/	Lic.No/Date:0910060635 09.07.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/144/2015-PI (Norms) dated 1.10.2015 , uploaded along with these minutes and deferred the case.			

113	Case No.: 200/6/82-ALC4/2014	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00602/AM15/	RLA File :05/24/040/00168/AM15/	Lic.No/Date: 0510389734 16.07.2014	Defer Date: 28.10.2015
	Decision : The committee decided to defer the case for want of comments from DBT.			

114	Case No.: 72/10/82-ALC4/2014	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date: 0710105884 18.07.2014	Defer Date: 28.10.2015
	Decision : The committee decided to defer the case for want of comments from D/o C&PC (Chemical) .			

115	Case No.: 70/8/82-ALC4/2014	Party Name: SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00734/AM15/	RLA File :34/24/040/00097/AM15/	Lic.No/Date: 3410040385 21.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/254/2015-PI (Norms) dated September 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

116	Case No.: 25/15/82-ALC4/2014	Party Name: SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01312/AM15/	RLA File :56/24/040/00019/AM15/	Lic.No/Date: 5610004338 22.07.2014	Defer Date: 28.10.2015
	Decision : The committee noted that information called for from the firm is awaited and decided to defer the case.			

117	Case No.: 71/8/82-ALC4/2014	Party Name: ALEMBIC PHARMACEUTICALS LTD	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00735/AM15/	RLA File :34/24/040/00099/AM15/	Lic.No/Date: 3410040394 23.07.2014	Defer Date: 28.10.2015
	Decision : The Committee noted that information called for from the firm is awaited.			

118	Case No.: 14/9/82-ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00811/AM15/	RLA File :09/24/040/00219/AM15/	Lic.No/Date: 0910060797 04.08.2014	Defer Date: 28.10.2015
	Decision : The committee decided to defer the case for want of comments from DoP			

119	Case No.: 66/8/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00730/AM15/	RLA File :05/24/040/00205/AM15/	Lic.No/Date:0510390158 06.08.2014	Defer Date:28.10.2015
	Decision : The Committee noted that information called for from the firm is awaited.			

120	Case No.: 18/15/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01305/AM15/	RLA File :04/24/040/00127/AM15/	Lic.No/Date:0410159222 13.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product metoprolol Tartrate Tablets 100mg based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/126/2015-PI (Norms) dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

121	Case No.: 37/9/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00834/AM15/	RLA File :05/23/040/00198/AM15/	Lic.No/Date:0510390634 21.08.2014	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments from DoP			

122	Case No.: 242/13/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01245/AM15/	RLA File :03/94/040/00442/AM15/	Lic.No/Date:0310788283 22.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Cyclamen Aldehyde Pure based on the recommendation of D/o C&PC, provided vide U.O.No.14010/90/2011-Ch-II dated 10.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

123	Case No.: 35/9/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00832/AM15/	RLA File :08/24/040/00203/AM15/	Lic.No/Date:0810133097 25.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/598/2014-PI (Norms) dated 16.03.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

124	Case No.: 36/9/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00833/AM15/	RLA File :08/24/040/00202/AM15/	Lic.No/Date:0810133096 25.08.2014	Defer Date:28.10.2015
	Decision :: The committee decided to defer the case for want of comments from DoP			

125	Case No.: 17/15/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01304/AM15/	RLA File :03/95/040/00428/AM15/	Lic.No/Date:0310788314 25.08.2014	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments from DoP.			

126	Case No.: 37/7/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00642/AM16/	RLA File :31/83/040/00125/AM15/	Lic.No/Date:3110064792 28.08.2014	Defer Date:28.10.2015
	Decision : The committee decided to call for copy of COA of import items from foreign supplier and export item and deferred the case.			

127	Case No.: 254/13/82-ALC4/2014	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for information for the export product Clozazole based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/61/2015-PI (Norms) dated 11.09.2015, uploaded along with these minutes and deferred the case.			

128	Case No.: 54/13/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01057/AM15/	RLA File :09/24/040/00272/AM15/	Lic.No/Date:0910060900 01.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Ractopamine Hcl based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/99/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

129	Case No.: 217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:28.10.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided to await the reply and deferred the case.			

130	Case No.: 55/15/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01342/AM15/	RLA File :09/24/040/00274/AM15/	Lic.No/Date:0910060921 05.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Cefprozil based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/142/2015-PI (Norms)			

	dated 01.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.
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131	Case No.: 22/13/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01025/AM15/	RLA File :03/95/040/00379/AM15/	Lic.No/Date:0310788810 05.09.2014	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments from D/o C&PC (Chemical) .			

132	Case No.: 196/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01199/AM15/	RLA File :03/94/040/00545/AM15/	Lic.No/Date:0310788934 09.09.2014	Defer Date:28.10.2015
	Decision : The Committee in light of comment of D/o Pharmaceuticals forwarded vile O.M.No.35011/101/2015-PI(Norms) dated 29th July, 2015 decided to call for following information from the firm:- a) Complete technical details as per Appendix-33. Past production vis-à-vis Actual consumption of all the imported inputs duly certified by Central excise Authorities.			

133	Case No.: 201/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01204/AM15/	RLA File :03/94/040/00499/AM15/	Lic.No/Date:0310788928 09.09.2014	Defer Date:28.10.2015
	Decision : In the light of written comments received from D/o C&PC vide their OM No.14010/100/2012 Ch.II 02.06.2015, it was decided to call for following information from the firm:- 1. Detailed production of export product under reference in the year 2014-15 and corresponding consumption of raw-materials duly certified by CA 2. Basis of applied quantity of raw materials including authentic printed literature in support of the quantity raw material. 3.Any other relevant information.			

134	Case No.: 27/13/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01030/AM15/	RLA File :03/95/040/00494/AM15/	Lic.No/Date:0310788943 09.09.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of D/o C&PC (Petrochemical)			

135	Case No.: 23/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01026/AM15/	RLA File :03/95/040/00496/AM15/	Lic.No/Date:0310788911 09.09.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for want of comments of D/o C&PC (Chemical) .			

136	Case No.: 250/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01253/AM15/	RLA File :03/95/040/00490/AM15/	Lic.No/Date:0310788892 09.09.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for want of comments of D/o C&PC (Chemical) .			

137	Case No.: 62/13/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01065/AM15/	RLA File :09/24/040/00257/AM15/	Lic.No/Date:0910060924 10.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product (2R-Cis)-4-amino-1-[2-(hydroxymethyl)-1,3-oxathiolan-5-yl]-2(1H)-pyrimidinone monosalicylate monohydrate based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/83/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

138	Case No.: 53/13/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01056/AM15/	RLA File :09/24/040/00240/AM15/	Lic.No/Date:0910060930 10.09.2014	Defer Date:28.10.2015
	Decision : The Committee in light of comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/197/2015-PI(Norms) dated 24th July, 2015 decided to call for following information from the firm:- a) Complete technical details as per Appendix-33 showing % yield on molar basis for each step of manufacturing process Past production vis-à-vis Actual consumption of all the imported inputs duly certified by Central excise Authorities.			

139	Case No.: 64/13/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01067/AM15/	RLA File :09/24/040/00247/AM15/	Lic.No/Date:0910060929 10.09.2014	Defer Date:28.10.2015
	Decision : The committee considered the case and deferred the case for want of comments from D/o Pharmaceuticals.			

140	Case No.: 197/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01200/AM15/	RLA File :03/94/040/00547/AM15/	Lic.No/Date:0310789054 11.09.2014	Defer Date:28.10.2015
	Decision : The Committee in light of comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/101/2015-PI(Norms) dated 29th July, 2015 decided to call for following information from the firm:- a) Complete technical details as per Appendix-33. Past production vis-à-vis Actual consumption of all the imported inputs duly certified by Central excise Authorities			

141	Case No.:45/15/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01332/AM15/	RLA File :09/24/040/00305/AM15/	Lic.No/Date:0910060957 12.09.2014	Defer Date:28.10.2015
	Decision : The committee considered the case and deferred the case for want of comments from D/o Pharmaceuticals.			
142	Case No.:4/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date:28.10.2015
	Decision : The Committee noted that information call for from the is awaited.			
143	Case No.:6/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:28.10.2015
	Decision : The Committee noted that information call for from the is awaited.			
144	Case No.:8/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:28.10.2015
	Decision : Committee decided to send a copy of application to DCPC and defer the case.			
145	Case No.:65/13/82-ALC4/2014	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01068/AM15/	RLA File :09/24/040/00283/AM15/	Lic.No/Date:0910060955 12.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Abiraterone Acetate based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/174/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			
146	Case No.:28/13/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01031/AM15/	RLA File :03/95/040/00398/AM15/	Lic.No/Date:0310789099 12.09.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for information as per written comments of D/o Pharmaceuticals provided vide O.M.No.35011/63/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes and deferred the case.			
147	Case No.:188/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82-ALC4/2015	Status:Case Deferred

			30.09.2015	
	HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date:28.10.2015
	Decision : The committee considered the case and deferred the case for want of comments from of D/o C&PC (Chemical)			

	Case No.:38/15/82-ALC4/2014	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
148	HQ File :01/82/050/01325/AM15/	RLA File :09/24/040/00250/AM15/	Lic.No/Date:0910060988 17.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Sodium Salicylate based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/225/2015-PI (Norms) dated 07.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:13/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
149	HQ File :01/82/050/00677/AM15/	RLA File :09/24/040/00324/AM15/	Lic.No/Date:0910060989 17.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/144/2015-PI (Norms) dated 01.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:57/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
150	HQ File :01/82/050/01060/AM15/	RLA File :05/23/040/00277/AM15/	Lic.No/Date:0510391246 19.09.2014	Defer Date:28.10.2015
	Decision : The committee considered the case and deferred the case for want of comments from of D/o C&PC (Chemical).			

	Case No.:59/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
151	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:30.09.2015
	Decision : The committee considered the case and deferred the case for want of comments from of D/o C&PC (Chemical)			

	Case No.:125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
152	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date:28.10.2015
	Decision : The Committee decided call for information based on the recommendation of D/o			

	Pharmaceuticals provided vide O.M.No.35011/143/2015-PI (Norms) dated October 2015, uploaded along with these minutes and deferred the case.
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153	Case No.: 9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date:28.10.2015
	Decision : The committee considered the case and deferred the case for want of comments from DBT.			

154	Case No.: 60/15/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01347/AM15/	RLA File :31/83/040/00136/AM15/	Lic.No/Date:3110064915 22.09.2014	Defer Date:28.10.2015
	Decision : The committee considered the case and deferred the case for want of comments from of D/o C&PC (Chemical)			

155	Case No.: 128/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00792/AM15/	RLA File :09/24/040/00341/AM15/	Lic.No/Date:0910061003 22.09.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/145/2015-PI (Norms) dated September 2015, uploaded along with these minutes and deferred the case.			

156	Case No.: 129/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00793/AM15/	RLA File :09/24/040/00338/AM15/	Lic.No/Date:0910061004 22.09.2014	Defer Date:28.10.2015
	Decision : The committee in light of written comments provided by DoP vide O.M.35011/195/2015-PI(Norms) uploaded along with these minutes decided call for information from the firm.			

157	Case No.: 130/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00794/AM15/	RLA File :09/24/040/00332/AM15/	Lic.No/Date:0910061005 22.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Aripiprazole based on the recommendation of D/o Pharmaceuticals provided vide O.M. No.35011/190/2015 –PI(Norms) dated 5.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

158	Case No.: 17/13/82-ALC4/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
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	HQ :01/82/050/01020/AM15/	File	RLA :34/24/040/00155/AM15/	File	Lic.No/Date:3410040570 23.09.2014	Defer Date:28.10.2015
Decision : The committee considered the case and deferred the case for want of comments from D/o C&PC.						

	Case No.:115/13/82-ALC4/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
159	HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date:28.10.2015
Decision : The committee considered the case and deferred the case for want of comments from of D/o C&PC (Chemical)				

	Case No.:74/13/82-ALC4/2014	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
160	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:28.10.2015
Decision : The committee considered the case and deferred the case for want of comments from of D/o C&PC (Chemical)				

161	Case No.:30/13/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01033/AM15/	RLA File :07/24/040/00218/AM15/	Lic.No/Date:0710106755 24.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Orphenadrine Citrate BP/EP/USP based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/203/2015-PI(Norms) dated 16.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

162	Case No.: 9/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00024/AM16/	RLA File :05/23/040/00261/AM15/	Lic.No/Date:0510391358 26.09.2014	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

163	Case No.: 21/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals provided vide 35011/288/2015-PI dated 7.10.2015 , uploaded along with these minutes and deferred the case.			

164	Case No.:148/13/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:9/82-ALC4/2015	Status:Case Approved
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			30.09.2015	
HQ :01/82/050/01151/AM15/	File	RLA :07/24/040/00208/AM15/	File	Lic.No/Date:0710106752 24.09.2014
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals, provided vide U.O.No. 35011/52/2015-PI(Norms) dated 14.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.				

165	Case No.:192/13/82-ALC4/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ :01/82/050/01195/AM15/	File	RLA :03/94/040/00539/AM15/	File
			Lic.No/Date:0310789636 24.09.2014	Defer Date:
Decision : The Committee decided to ratify norms for the export product "Cymoxanil Technical" based on the recommendation of D/o C&PC provided vide U.O.No.15022/17/2012-Ch-II dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.				

166	Case No.:50/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ :01/82/050/01053/AM15/	File	RLA :05/24/040/00211/AM15/	File
			Lic.No/Date:0510391368 26.09.2014	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/18/2014-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.				

167	Case No.:51/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ :01/82/050/01054/AM15/	File	RLA :05/24/040/00444/AM14/	File
			Lic.No/Date:0510391367 26.09.2014	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/18/2014-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.				

168	Case No.:52/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ :01/82/050/01055/AM15/	File	RLA :05/24/040/00231/AM15/	File
			Lic.No/Date:0510391369 26.09.2014	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/18/2014-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				

	RA may take further action accordingly.
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169	Case No.: 49/13/82-ALC4/2014	Party Name: SENTISS PHARMA PVT.LTD.	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01052/AM15/	RLA File :05/24/040/00284/AM15/	Lic.No/Date:0510391389 26.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Bromfenac Eye Drops" based on the recommendation of D/o Pharmaceuticals, provided vide O.M.No. 35011/129/2015-PI (Norms) dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

170	Case No.: 2/9/82-ALC4/2014	Party Name: PERKIN LABORATORIES	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00799/AM15/	RLA File :09/24/040/00358/AM15/	Lic.No/Date:0910061044 29.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "2,3 Dibromo-5-Benzoyl Pyrrole" based on the recommendation of D/o Pharmaceuticals, provided vide O.M.No. 35011/221/2015-PI (Norms) dated 7.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

171	Case No.: 19/13/82-ALC4/2014	Party Name: SANO MEDICAL KITS PVT. LTD.,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of DBT.			

172	Case No.: 178/13/82-ALC4/2014	Party Name: HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01181/AM15/	RLA File :03/94/040/00602/AM15/	Lic.No/Date:0310789838 30.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product "Phenyl Ethyl Alcohol / 2-Phenyl Ethyl Alcohol/Beta Phenyl Ethyl Alcohol" based on the recommendation of D/o C&PC, provided vide U.O.No.14010/90/2011-Ch-II dated 10.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

173	Case No.: 177/13/82-ALC4/2014	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01180/AM15/	RLA File :03/94/040/00586/AM15/	Lic.No/Date:0310789849 30.09.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

174	Case No.: 15/13/82-ALC4/2014	Party Name: TATVA CHINTAN PHARMA	Meet No/Date: 9/82-ALC4/2015	Status: Case Deferred
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		CHEM PVT LTD	30.09.2015	
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for 20.05.2015 for comments of of D/o C&PC (Chemical)			

175	Case No.: 157/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01160/AM15/	RLA File :03/94/040/00603/AM15/	Lic.No/Date:0310789905 01.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Disodium Manganese EDTA content 6% (+/- 0.5%) As mg. based on the recommendation of D/o C&PC, provided vide U.O.No.14010/67/2011-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

176	Case No.: 29/18/82-ALC4/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01395/AM15/	RLA File :03/94/040/00596/AM15/	Lic.No/Date:0310789917 01.10.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for 20.05.2015 for comments of of D/o C&PC (Chemical)			

177	Case No.: 19/1/82-ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for 20.05.2015 for comments of of D/o C&PC (Chemical)			

178	Case No.: 77/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date:28.10.2015
	Decision :The Committee in light of written provided vide letter No.35011/184/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes decided to call for information from the firm and deferred the case.			

179	Case No.: 160/13/82-ALC4/2014	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for 20.05.2015 for comments of of D/o C&PC (Chemical)			

180	Case No.: 5/9/82- ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:28.10.2015
	Decision : The Committee noted that information called for from the firm is awaited.			

181	Case No.: 182/13/82- ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01185/AM15/	RLA File :03/94/040/00626/AM15/	Lic.No/Date:0310790001 08.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product EDTA Tetra Ammonium Liquid Assay Min 40% based on the recommendation of D/o C&PC, provided vide U.O.No.14010/67/2011-Ch-II dated 20.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

182	Case No.: 104/9/82- ALC4/2014	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00901/AM15/	RLA File :09/24/040/00319/AM15/	Lic.No/Date:0910061076 10.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Ramipril based on the recommendation of D/o Pharmaceuticals, provided vide 35011/132/2015-PI (Norms) dated 29.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

183	Case No.: 87/4/82- ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00126/AM16/	RLA File :17/24/040/00088/AM15/	Lic.No/Date:1710005934 08.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/78/2012-Ch-II dated 3.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

184	Case No.: 35/13/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of of D/o C&PC (Chemical)			

185	Case No.: 46/15/82- ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910061072	Defer

	:01/82/050/01333/AM15/	:09/24/040/00372/AM15/	09.10.2014	Date:28.10.2015
Decision : The Committee decided to send the copy of application to D/o C&PC.				

186	Case No.: 146/13/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01149/AM15/	RLA File :05/24/040/00304/AM15/	Lic.No/Date:0510391511 09.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals, provided vide 35011/113/2015-PI (Norms) dated 11.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

187	Case No.: 76/13/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.			

188	Case No.: 140/13/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01143/AM15/	RLA File :07/24/040/00228/AM15/	Lic.No/Date:0710106816 13.10.2014	Defer Date:28.10.2015
	Decision : The Committee decided ratify norms as per SION – A-54 or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

189	Case No.: 184/13/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date:28.10.2015
	Decision : Information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

190	Case No.: 272/13/82-ALC4/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01275/AM15/	RLA File :08/24/040/00249/AM15/	Lic.No/Date:0810133587 14.10.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.			

191	Case No.: 113/9/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00910/AM15/	RLA File :09/24/040/00370/AM15/	Lic.No/Date:0910061093 15.10.2014	Defer Date:

	Decision : The Committee decided to ratify norms for the export product Lamivudine based on the recommendation of, D/o Pharmaceuticals provided vide O.M.No.35011/219/2015-PI (Norms) dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			
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	Case No.:114/9/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
192	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:28.10.2015
	Decision : Information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

	Case No.:115/9/82-ALC4/2014	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
193	HQ File :01/82/050/00912/AM15/	RLA File :09/24/040/00376/AM15/	Lic.No/Date:0910061106 16.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.15022/4/2011-Ch-II dated 10.07.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
194	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:163/13/82-ALC4/2014	Party Name:S.M. CHEMICALS	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
195	HQ File :01/82/050/01166/AM15/	RLA File :03/95/040/00450/AM15/	Lic.No/Date:0310790285 16.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product 2-Ethyl Hexyl Diphenyl Phosphite based on the recommendation of D/o C&PC No.14010/64/2010 dated 8.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:13/15/82-ALC4/2014	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
196	HQ File :01/82/050/01300/AM15/	RLA File :09/24/040/00290/AM15/	Lic.No/Date:0910061111 16.10.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for comments of DBT.			

197	Case No.:155/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2015	Status:Case Approved
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			30.09.2015	
	HQ File :01/82/050/01158/AM15/	RLA File :03/94/040/00658/AM15/	Lic.No/Date:0310790361 17.10.2014	Defer Date:
	Decision : It was decided to defer the case for want of comments of DBT.The Committee decided to ratify norms for the export product EDTA Tetra Ammonium Liquid Assay Min 40% based on the recommendation of D/o C&PC, provided vide U.O.No.14010/67/2011-Ch-II dated 20.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

198	Case No.:136/13/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01139/AM15/	RLA File :05/23/040/00309/AM15/	Lic.No/Date:0510391614 17.10.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.			

199	Case No.:154/13/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for comments of of D/o C&PC (Chemical)			

200	Case No.:117/9/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00914/AM15/	RLA File :09/24/040/00374/AM15/	Lic.No/Date:0910061119 17.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/173/2015-PI (Norms) dated 7.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

201	Case No.:124/13/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date:0510391623 17.10.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for comments of Department of DBT.			

202	Case No.:135/13/82-ALC4/2014	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01138/AM15/	RLA File :05/24/040/00306/AM15/	Lic.No/Date:0510391639 17.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/28/2012-PI-Ch-II dated 30.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

203	Case No.: 164/13/82-ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01167/AM15/	RLA File :03/95/040/00593/AM15/	Lic.No/Date:0310790332 17.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/62/2015-PI (Norms) dated 08.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

204	Case No.: 165/13/82-ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01168/AM15/	RLA File :03/95/040/00594/AM15/	Lic.No/Date:0310790350 17.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/59/2015-PI (Norms) dated 08.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

205	Case No.: 152/13/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01155/AM15/	RLA File :03/94/040/00692/AM15/	Lic.No/Date:0310790392 20.10.2014	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

206	Case No.: 144/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01147/AM15/	RLA File :05/24/040/00293/AM15/	Lic.No/Date:0510391660 20.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/18/2014-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

207	Case No.: 145/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01148/AM15/	RLA File :05/24/040/00276/AM15/	Lic.No/Date:0510391659 20.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/18/2014-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

208	Case No.: 138/13/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01141/AM15/	RLA File :05/24/040/00330/AM15/	Lic.No/Date:0510391644 20.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/55/2015-PI (Norms) dated 10.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

209	Case No.: 139/13/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01142/AM15/	RLA File :05/24/040/00325/AM15/	Lic.No/Date:0510391645 20.10.2014	Defer Date:28.10.2015
	Decision : The committee noted that information called for from the firm is awaited. Accordingly decided to defer the case.			

210	Case No.: 169/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01172/AM15/	RLA File :03/95/040/00602/AM15/	Lic.No/Date:0310790376 20.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

211	Case No.: 129/13/82-ALC4/2014	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01132/AM15/	RLA File :34/24/040/00189/AM15/	Lic.No/Date:3410040631 21.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Diethyl Aluminium chloride (DEAC) based on the recommendation of D/o C&PC provided vide U.O.No.14010/49/2011-Ch-II dated 10.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

212	Case No.: 130/13/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01133/AM15/	RLA File :34/24/040/00187/AM15/	Lic.No/Date:3410040633 22.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Valsartan and Hydrochlorothiazide based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/104/2015-PI (Norms) dated September, 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

213	Case No.: 78/10/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00992/AM15/	RLA File :09/24/040/00393/AM15/	Lic.No/Date:0910061130 22.10.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for information as per recommendations of D/o Pharmaceuticals provided vide O.M.No.35011/145/2015-PI (Norms) dated 5.10.2015 , uploaded along with these minutes and deferred the case			

214	Case No.: 80/10/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00994/AM15/	RLA File :09/24/040/00394/AM15/	Lic.No/Date:0910061132 22.10.2014	Defer Date:28.10.2015
	Decision : it was decided to defer the case for want of comments of D/o Pharmaceuticals.			

215	Case No.: 81/10/82-ALC4/2014	Party Name: HONOUR LAB LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00995/AM15/	RLA File :09/24/040/00407/AM15/	Lic.No/Date:0910061133 22.10.2014	Defer Date:28.10.2015
	Decision : Information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

216	Case No.: 171/13/82-ALC4/2014	Party Name: PRASOL CHEMICALS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01174/AM15/	RLA File :03/95/040/00588/AM15/	Lic.No/Date:0310790482 22.10.2014	Defer Date:30.09.2015
	Decision : it was decided to defer the case for want of comments of of D/o C&PC (Chemical)			

217	Case No.: 172/13/82-ALC4/2014	Party Name: PRASOL CHEMICALS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01175/AM15/	RLA File :03/95/040/00362/AM15/	Lic.No/Date:0310790480 22.10.2014	Defer Date:28.10.2015
	Decision : it was decided to defer the case for want of comments of of D/o C&PC (Chemical)			

218	Case No.: 170/13/82-ALC4/2014	Party Name: SAVLA CHEMICALS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01173/AM15/	RLA File :03/95/040/00619/AM15/	Lic.No/Date:0310790490 22.10.2014	Defer Date:28.10.2015
	Decision : it was decided to defer the case for want of comments of of D/o C&PC (Petrochemicals)			

219	Case No.: 116/13/82-ALC4/2014	Party Name: SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:3410040637	Defer Date:

	:01/82/050/01119/AM15/	:34/24/040/00179/AM15/	22.10.2014	
Decision :: it was decided to defer the case for want of comments of of D/o C&PC (Chemical)				

220	Case No.: 110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:28.10.2015
	Decision : it was decided to defer the case for want of comments of of D/o C&PC (Chemical)			

221	Case No.: 36/18/82-ALC4/2014	Party Name:APEX PHARMA,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01402/AM15/	RLA File :03/94/040/00551/AM15/	Lic.No/Date:0310790531 27.10.2014	Defer Date:28.10.2015
	Decision : The Committee decided to ratify norms for the export product Pimobendan BP based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/69/2015-PI (N0rms) dated11.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

222	Case No.: 84/10/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00998/AM15/	RLA File :09/24/040/00400/AM15/	Lic.No/Date:0910061140 27.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Moxifloxacin Hydrochloride based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/190/2015-PI (Norms) dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

223	Case No.: 83/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00997/AM15/	RLA File :09/24/040/00402/AM15/	Lic.No/Date:0910061139 27.10.2014	Defer Date:28.10.2015
	Decision :: it was decided to defer the case for want of comments of D/o Pharmaceuticals.			

224	Case No.: 87/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01090/AM15/	RLA File :04/24/040/00196/AM15/	Lic.No/Date:0410159624 27.10.2014	Defer Date:28.10.2015
	Decision : Information called for from the firm is awaited. Accordingly decided to defer the case.			

225	Case No.: 126/13/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0510391765	Defer Date:

	:01/82/050/01129/AM15/	:05/23/040/00311/AM15/	28.10.2014	
	Decision :The Committee decided to ratify norms for the export product Kanatol-400 based on the recommendation of D/o C&PC provided vide U.O.No.14010/36/2011-Ch-II dated 10.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

226	Case No.: 86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:28.10.2015
	Decision :it was decided to defer the case for want of comments of of D/o C&PC (Chemical)			

227	Case No.: 6/15/82-ALC4/2014	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01293/AM15/	RLA File :09/24/040/00378/AM15/	Lic.No/Date:0910061161 30.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Clopidogrel Camphorsulfonate based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/189/20015-PI (Norms) dated 7.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

228	Case No.: 57/15/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01344/AM15/	RLA File :09/24/040/00410/AM15/	Lic.No/Date:0910061154 30.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product "Reversacol Humber Blue" based on the recommendation of D/o C&PC provided vide U.O.14010/138/2011-Ch-II dated 07.07.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

229	Case No.: 45/18/82-ALC4/2014	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01411/AM15/	RLA File :03/94/040/00697/AM15/	Lic.No/Date:0310790673 31.10.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.15022/1/2015-Ch-II dated 15.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

230	Case No.: 104/13/82-ALC4/2014	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:1310047687	Defer

	:01/82/050/01107/AM15/	:13/24/040/00029/AM15/	05.11.2014	Date:28.10.2015
	Decision :: it was decided to send a copy of application to D/o C&PC. Accordingly, the case was deferred.			

231	Case No.: 266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments of D/o C&PC(Petrochemicals)			

232	Case No.: 268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments of D/o C&PC(Petrochemicals)			

233	Case No.: 39/7/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00644/AM16/	RLA File :09/24/040/00371/AM15/	Lic.No/Date:0910061181 05.11.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments of D/o Pharma			

234	Case No.: 107/13/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:28.10.2015
	Decision ::It was decided to defer the case for want of comments of DC&PC(Chemicals).			

235	Case No.: 121/13/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01124/AM15/	RLA File :02/24/040/00111/AM15/	Lic.No/Date:0210205126 07.11.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments of of D/o C&PC (Chemical)			

236	Case No.: 31/15/82-ALC4/2014	Party Name:BELCO PHARMA	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01318/AM15/	RLA File :05/23/040/00337/AM15/	Lic.No/Date:0510391872 07.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/152/2015-PI (Norms) dated 27.8.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

237	Case No.: 49/15/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01336/AM15/	RLA File :09/24/040/00413/AM15/	Lic.No/Date:0910061189 07.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/192/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

238	Case No.: 23/15/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01310/AM15/	RLA File :22/24/040/00065/AM15/	Lic.No/Date:2210015115 07.11.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments of D/o Pharmaceuticals.			

239	Case No.: 2/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01005/AM15/	RLA File :08/24/040/00290/AM15/	Lic.No/Date:0810133762 10.11.2014	Defer Date:
	Decision :It was decided to defer the case for want of comments of D/o C&PC(Petrochemicals)			

240	Case No.: 3/13/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01006/AM15/	RLA File :09/24/040/00377/AM15/	Lic.No/Date:0910061197 10.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Mirtazapine based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/350/2012-PI (Norms) dated Sept. 2012 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

241	Case No.: 265/13/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01268/AM15/	RLA File :08/24/040/00265/AM15/	Lic.No/Date:0810133768 10.11.2014	Defer Date:28.10.2015
	Decision :Information called for from the firm is awaited.			

242	Case No.: 81/18/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01447/AM15/	RLA File :07/24/040/00270/AM15/	Lic.No/Date:0710106924 10.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/203/2015-PI (Norms) dated 16.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			

	RA may take further action accordingly.
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243	Case No.: 151/13/82- ALC4/2014	Party Name: REANNON PHARMACEUTICALS	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01154/AM15/	RLA File :03/95/040/00631/AM15/	Lic.No/Date:0310790870 10.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/109/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

244	Case No.: 2/16/82- ALC4/2014	Party Name: VENUS REMEDIES LTD.,	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01354/AM15/	RLA File :22/24/040/00068/AM15/	Lic.No/Date:2210015116 10.11.2014	Defer Date:
	Decision :: The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/109/2015-PI (Norms) dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

245	Case No.: 114/13/82- ALC4/2014	Party Name: VIRDEV INTERMEDIATES PVT LTD	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01117/AM15/	RLA File :52/24/040/00042/AM15/	Lic.No/Date:5210041292 10.11.2014	Defer Date:28.10.2015
	Decision :The committee decided to call for complete technical detail as per Appendix-33 and deferred the case.			

246	Case No.: 111/13/82- ALC4/2014	Party Name: ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:28.10.2015
	Decision :Information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

247	Case No.: 4/13/82- ALC4/2014	Party Name: ASTRIX LABORATORIES LTD.,	Meet No/Date: 9/82- ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01007/AM15/	RLA File :09/24/040/00409/AM15/	Lic.No/Date:0910061211 11.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/136/2015-PI (Norms) dated 8.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

248	Case No.: 5/13/82-	Party Name: ASTRIX	Meet No/Date: 9/82-	Status: Case
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	ALC4/2014	LABORATORIES LTD.,	ALC4/2015 30.09.2015	Deferred
	HQ :01/82/050/01008/AM15/	File RLA :09/24/040/00325/AM15/	File Lic.No/Date:0910061212 11.11.2014	Defer Date:
	Decision : The Committee decided to defer the case for want of comments from DOP.			

	Case No.:19/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
249	HQ :01/82/050/01306/AM15/	File RLA :04/24/040/00206/AM15/	File Lic.No/Date:0410159706 11.11.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for the information based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/214/2015-PI (Norms) dated 08.10.2015 , uploaded along with these minutes and deferred the case.			

	Case No.:20/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
250	HQ :01/82/050/01307/AM15/	File RLA :04/24/040/00207/AM15/	File Lic.No/Date:0410159705 11.11.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for the information based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/214/2015-PI (Norms) dated 08.10.2015 , uploaded along with these minutes and deferred the case.			

	Case No.:108/13/82-ALC4/2014	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
251	HQ :01/82/050/01111/AM15/	File RLA :05/24/040/00347/AM15/	File Lic.No/Date:0510391926 11.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Menthol based on the recommendation of D/o C&PC provided vide U.O.No.14010/28/2012-CH-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:112/13/82-ALC4/2014	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
252	HQ :01/82/050/01115/AM15/	File RLA :34/24/040/00193/AM15/	File Lic.No/Date:3410040672 11.11.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharmaceuticals.			

	Case No.:61/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
253	HQ :01/82/050/01427/AM15/	File RLA :34/24/040/00198/AM15/	File Lic.No/Date:3410040676 11.11.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of of D/o C&PC (Chemical)			

254	Case No.: 100/4/82-ALC4/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of of D/o C&PC (Petrochemicals)			

255	Case No.: 7/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01010/AM15/	RLA File :09/24/040/00446/AM15/	Lic.No/Date:0910061213 12.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/190/2015-PI (Norms) dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

256	Case No.: 120/13/82-ALC4/2014	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of of D/o C&PC (Chemical)			

257	Case No.: 98/18/82-ALC4/2014	Party Name: KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01464/AM15/	RLA File :07/24/040/00272/AM15/	Lic.No/Date:0710106948 12.11.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of D/o Pharmaceuticals.			

258	Case No.: 77/18/82-ALC4/2014	Party Name: LAKE LAND CHEMICALS (INDIA) LTD.	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01443/AM15/	RLA File :03/95/040/00629/AM14/	Lic.No/Date:0310790966 12.11.2014	Defer Date:28.10.2015
	Decision :: It was decided to defer the case for want of comments of of D/o C&PC (Chemical).			

259	Case No.: 105/13/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01108/AM15/	RLA File :05/24/040/00336/AM15/	Lic.No/Date:0510391957 12.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/18/2014-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

260	Case No.: 65/18/82-ALC4/2014	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01431/AM15/	RLA File :34/24/040/00199/AM15/	Lic.No/Date:3410040677 13.11.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of of D/o C&PC (Chemical)			

261	Case No.: 72/18/82-ALC4/2014	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01438/AM15/	RLA File :03/94/040/00773/AM15/	Lic.No/Date:0310791044 13.11.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/153/2015 – PI(Norms) dated 26.8.2015, uploaded along with these minutes and deferred the case.			

262	Case No.: 42/18/82-ALC4/2014	Party Name: LAKE LAND CHEMICALS (INDIA) LTD.	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01408/AM15/	RLA File :03/95/040/00628/AM14/	Lic.No/Date:0310791049 13.11.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments of of D/o C&PC (Chemical)			

263	Case No.: 14/15/82-ALC4/2014	Party Name: STERICON PHARMA PVT.LTD.,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01301/AM15/	RLA File :07/24/040/00274/AM15/	Lic.No/Date:0710106972 13.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided video.M.No.35011/146/2015 (Norms) dated 10.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

264	Case No.: 3/16/82-ALC4/2014	Party Name: VENUS REMEDIES LTD.,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01355/AM15/	RLA File :22/24/040/00060/AM15/	Lic.No/Date:2210015126 13.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/125/2015-PI (Norms) dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

265	Case No.: 56/15/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01343/AM15/	RLA File :09/24/040/00431/AM15/	Lic.No/Date:0910061223 13.11.2014	Defer Date:

	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide No.14010/138/2011-Ch-II dated 7.7.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			
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	Case No.: 65/15/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
266	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:28.10.2015
	Decision : The committee noted that information called for from the firm is awaited. Accordingly decided to defer the case.			

	Case No.: 1/16/82-ALC4/2014	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
267	HQ File :01/82/050/01353/AM15/	RLA File :03/94/040/00742/AM15/	Lic.No/Date:0310791095 14.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/2/2015-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.: 119/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
268	HQ File :01/82/050/01122/AM15/	RLA File :05/23/040/00304/AM15/	Lic.No/Date:0510392008 14.11.2014	Defer Date:28.10.2015
	Decision :The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/115/2015 PI(Norms) dated 5.10.2015, uploaded along with these minutes and deferred the case.			

	Case No.: 59/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
269	HQ File :01/82/050/01346/AM15/	RLA File :04/24/040/00216/AM15/	Lic.No/Date:0410159756 17.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/202/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.: 41/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Rejected
270	HQ File :01/82/050/01328/AM15/	RLA File :09/24/040/00235/AM15/	Lic.No/Date:0910061256 17.11.2014	Defer Date:
	Decision :The Committee decided reject the case based on the written comments provided by			

	D/o Pharmaceuticals vide letter No.35011/188/2015-PI (Norms) dated August, 2015, uploaded along with these minutes. RA may take further necessary action as per NC decision.
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271	Case No.:24/18/82-ALC4/2014	Party Name:SUSHANT INDUSTRIES	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01390/AM15/	RLA File :03/95/040/00672/AM15/	Lic.No/Date:0310791170 18.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Ferrous Fumarate BP/USP based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/220/2015-PI (Norms) dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

272	Case No.:50/15/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01337/AM15/	RLA File :09/24/040/00448/AM15/	Lic.No/Date:0910061263 18.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Thiabendazole based on the recommendation of D/o Pharmaceuticals provided vide O.M.NO.35011/182/2015-PI (Norms) dt.11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

273	Case No.:9/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01012/AM15/	RLA File :09/24/040/00453/AM15/	Lic.No/Date:0910061268 19.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Valacyclovir Hydrochloride based on the recommendation of D/o Pharmaceuticals provided vide O.M.NO.35011/193/2015-PI (Norms) dt.11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

274	Case No.:11/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01014/AM15/	RLA File :09/24/040/00460/AM15/	Lic.No/Date:0910061271 19.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Losartan Potassium based on the recommendation of D/o Pharmaceuticals provided vide O.M.NO.35011/165/2015-PI (Norms) dt.7.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

275	Case No.:23/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01389/AM15/	RLA File :03/95/040/00697/AM14/	Lic.No/Date:0310791253 20.11.2014	Defer Date:28.10.2015

	Decision : The Committee decided to ratify norms for the export product Phenoxy Ethanol (SSL &AF) based on the recommendation of D/o C&PC provided vide U.O.No.14010/8/2011-Ch-II dated 7.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			
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276	Case No.:5/16/82-ALC4/2014	Party Name:MEDREICH LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01357/AM15/	RLA File :07/24/040/00292/AM15/	Lic.No/Date:0710107026 20.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Amoxicillin and Potassium Clavulanate Tablets based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/168/2015-PI (Norms) dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

277	Case No.:110/18/82-ALC4/2014	Party Name:MEDREICH LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01476/AM15/	RLA File :07/24/040/00305/AM15/	Lic.No/Date:0710107025 20.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Amoxicillin and Potassium Clavulanate Tablets 625 mg. based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/154/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

278	Case No.:52/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01339/AM15/	RLA File :09/24/040/00408/AM15/	Lic.No/Date:0910061280 20.11.2014	Defer Date:28.10.2015
	Decision : The Committee decided to call for technical information based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/228/2015-PI (Norms) dated 8.10.2015 , uploaded along with these minutes and deferred the case			

279	Case No.:122/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01125/AM15/	RLA File :05/24/040/00353/AM15/	Lic.No/Date:0510392082 20.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/18/2014-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

280	Case No.:123/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01126/AM15/	RLA File :05/24/040/00376/AM15/	Lic.No/Date:0510392087 20.11.2014	Defer Date:

	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/18/2014-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			
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281	Case No.:5/15/82-ALC4/2014	Party Name:PVS LABORATORIES LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01292/AM15/	RLA File :09/24/040/00333/AM15/	Lic.No/Date:0910061275 20.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Toltracure based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/156/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

282	Case No.:34/18/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01400/AM15/	RLA File :03/94/040/00803/AM15/	Lic.No/Date:0310791303 21.11.2014	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments from DoP.			

283	Case No.:59/18/82-ALC4/2014	Party Name:HEMA PHARMACEUTICALS PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01425/AM15/	RLA File :34/24/040/00220/AM15/	Lic.No/Date:3410040708 21.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product 1,3 Propanediol Acetate-98% Min. based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/78/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

284	Case No.:16/18/82-ALC4/2014	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01382/AM15/	RLA File :03/94/040/00789/AM15/	Lic.No/Date:0310791300 21.11.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comments from of D/o C&PC (Chemical)			

285	Case No.:93/18/82-ALC4/2014	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01459/AM15/	RLA File :34/24/040/00225/AM15/	Lic.No/Date:3410040718 24.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Ethyl Aluminium Sesqui Chloride (EASC) based on the recommendation of D/o C&PC provided vide U.O.No.14010/49/2011-Ch-II dated 10.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

286	Case No.: 19/18/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01385/AM15/	RLA File :03/94/040/00801/AM15/	Lic.No/Date:0310791351 24.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Chlordiazepoxide Capsules BP based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/118/2015-PI (Norms) dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

287	Case No.: 74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments from D/o C&PC.			

288	Case No.: 18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01384/AM15/	RLA File :03/94/040/00792/AM15/	Lic.No/Date:0310791374 25.11.2014	Defer Date:28.10.2015
	Decision : It was decided to defer the case for want of comments from of D/o C&PC (Chemical)			

289	Case No.: 32/18/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01398/AM15/	RLA File :03/94/040/00784/AM15/	Lic.No/Date:0310791380 25.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Clarithromycin USP based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/98/2015-PI (Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

290	Case No.: 53/18/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01419/AM15/	RLA File :31/83/040/00057/AM15/	Lic.No/Date:3110065095 25.11.2014	Defer Date:28.10.2015
	Decision : The Committee considered the case for ratification of norms as per agenda. The representative of C&PC explained the reason why the department has allowed 5% wastage whoever, since the export product and import item has same description and chemical compound, the committee decided that while fixing wastage it is necessary to specify the purity of export and import items in the comments of each case. DC&PC may accordingly furnish revised recommendations. The committee accordingly decided to defer the case.			

291	Case No.: 95/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015	Status: Case Approved
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			30.09.2015	
	HQ File :01/82/050/01098/AM15/	RLA File :09/24/040/00465/AM15/	Lic.No/Date:0910061301 25.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms as per earlier decision taken by NC in its meeting No.07/82 dated 24.07.2015, uploaded along with these minutes, or as applied by the firm whichever is less under Para 4.7 of HBP.			
	RA may take appropriate action as per the decision of Norms Committee.			

	Case No.:96/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
292	HQ File :01/82/050/01099/AM15/	RLA File :09/24/040/00466/AM15/	Lic.No/Date:0910061302 25.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms as per earlier decision taken by NC in its meeting No.18/82 dated 18.2.2015, uploaded along with these minutes, or as applied by the firm whichever is less under Para 4.7 of HBP.			
	RA may take appropriate action as per the decision of Norms Committee.			

	Case No.:15/2/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
293	HQ File :01/82/050/00030/AM16/	RLA File :03/95/040/00639/AM15/	Lic.No/Date:0310791416 25.11.2014	Defer Date:28.10.2015
	Decision :The Committee decided defer the case for want of comments of DC&PC			

	Case No.:17/18/82-ALC4/2014	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
294	HQ File :01/82/050/01383/AM15/	RLA File :03/94/040/00691/AM15/	Lic.No/Date:0310791453 26.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/80/2015-PI (Norms) dated September 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA may take further action accordingly.			

	Case No.:99/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
295	HQ File :01/82/050/01102/AM15/	RLA File :09/24/040/00472/AM15/	Lic.No/Date:0910061318 26.11.2014	Defer Date:28.10.2015
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/248/2015-PI (Norms) dated 8.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA may take further action accordingly.			

296	Case No.:4/16/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
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	HQ :01/82/050/01356/AM15/	File	RLA :07/24/040/00303/AM15/	File	Lic.No/Date:0710107083 26.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/52/2015-PI (Norms) dated September 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.					

	Case No.: 66/18/82-ALC4/2014	Party Name:	BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:	9/82-ALC4/2015 30.09.2015	Status: Case Approved
297	HQ File :01/82/050/01432/AM15/	RLA File :03/94/040/00739/AM15/		Lic.No/Date:	0310791375 25.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/29/2011-Ch-II dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.					

	Case No.:15/15/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
298	HQ File :01/82/050/01302/AM15/	RLA File :05/24/040/00385/AM15/	Lic.No/Date:0510392153 26.11.2014	Defer Date:
Decision :The Committee decide to ratiry the norms as per SION for this product. RA concerned may take further action as per decision of NC.				

299	Case No.:43/18/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:28.10.2015
	Decision :The Committee decided defer the case for want of comments of DC&PC			

300	Case No.:103/18/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01469/AM15/	RLA File :34/24/040/00197/AM15/	Lic.No/Date:3410040726 27.11.2014	Defer Date:28.10.2015
	Decision :			

301	Case No.:10/2/82-ALC4/2015	Party Name:JUBILANT GENERICs LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00025/AM16/	RLA File :05/23/040/00211/AM15/	Lic.No/Date:0510392167 27.11.2014	Defer Date:28.10.2015
	Decision :The Committee decided defer the case for want of comments of DoP			

302	Case No.:100/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
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	HQ :01/82/050/01103/AM15/	File	RLA :09/24/040/00473/AM15/	File	Lic.No/Date:0910061319 26.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/247/2015-PI (Norms) dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.					

303	Case No.:11/2/82-ALC4/2015	Party Name:JUBILANT GENERIC LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00026/AM16/	RLA File :05/23/040/00370/AM15/	Lic.No/Date:0510392171 27.11.2014	Defer Date:28.10.2015
	Decision :The Committee decided defer the case for want of comments of DoP			

304	Case No.:16/15/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01303/AM15/	RLA File :05/24/040/00386/AM15/	Lic.No/Date:0510392199 27.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/158/2015-PI (Norms) date 11.09. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

305	Case No.:11/15/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01298/AM15/	RLA File :29/24/040/00008/AM15/	Lic.No/Date:2910025174 27.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/8/2015-Ch-II dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:64/18/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
306	HQ File :01/82/050/01430/AM15/	RLA File :34/24/040/00227/AM15/	Lic.No/Date:3410040733 28.11.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/36/2012-Ch-II dated 4.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

307	Case No.:114/18/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01480/AM15/	RLA File :22/24/040/00073/AM15/	Lic.No/Date:2210015135 28.11.2014	Defer Date:28.10.2015

	Decision : The Committee, based on the written comments received from DoP vide their O.M. no. 35011/162/2015-PI (Norms) dated 08.10.2015, decided to call for complete set of application from the firm.			
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308	Case No.: 26/18/82-ALC4/2014	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01392/AM15/	RLA File :03/95/040/00714/AM15/	Lic.No/Date:0310791516 28.11.2014	Defer Date:28.10.2015
	Decision : The Committee decided defer the case for want of comments of of D/o C&PC (Chemical)			

309	Case No.: 92/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01458/AM15/	RLA File :34/24/040/00224/AM15/	Lic.No/Date:3410040732 28.11.2014	Defer Date:28.10.2015
	Decision : The Committee decided defer the case for want of comments of of D/o C&PC (Chemical)			

310	Case No.: 89/18/82-ALC4/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01455/AM15/	RLA File :31/83/040/00191/AM15/	Lic.No/Date:3110065116 02.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.14010/122/2011-Ch-II dated 5.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

311	Case No.: 90/18/82-ALC4/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01456/AM15/	RLA File :31/83/040/00190/AM15/	Lic.No/Date:3110065117 02.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.14010/122/2011-Ch-II dated 05.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

312	Case No.: 67/18/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01433/AM15/	RLA File :03/94/040/00328/AM15/	Lic.No/Date:0310791619 02.12.2014	Defer Date:28.10.2015
	Decision : The Committee decided defer the case for want of comments of D/o C&PC (Chemical)			

313	Case No.: 60/18/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File	RLA File	Lic.No/Date:0510392257	Defer Date:

	:01/82/050/01426/AM15/	:05/23/040/00397/AM15/	02.12.2014	
Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/79/2015-PI (Norms) dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.				

314	Case No.:36/7/82-ALC4/2015	Party Name:HEPTACHEM & PHARMA (INDIA) PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00641/AM16/	RLA File :09/24/040/00406/AM15/	Lic.No/Date:0910061331 02.12.2014	Defer Date:28.10.2015
Decision :The Committee decided defer the case for want of comments of of D/o C&PC (Chemical)				

315	Case No.:102/13/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01105/AM15/	RLA File :09/24/040/00487/AM15/	Lic.No/Date:0910061336 04.12.2014	Defer Date:28.10.2015
Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/235/2015-PI (Norms) dated 07.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.				

316	Case No.:87/18/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01453/AM15/	RLA File :03/95/040/00755/AM15/	Lic.No/Date:0310791744 05.12.2014	Defer Date:28.10.2015
Decision :The Committee decided defer the case for want of comments of of D/o C&PC (Chemical)				

317	Case No.:62/18/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01428/AM15/	RLA File :05/24/040/00409/AM15/	Lic.No/Date:0510392319 08.12.2014	Defer Date:
Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/141/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.				

318	Case No.:32/15/82-ALC4/2014	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01319/AM15/	RLA File :03/94/040/00848/AM15/	Lic.No/Date:0310791849 09.12.2014	Defer Date:
Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.14010/61/2013-Ch-II dated 5.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of				

	HBP Vol.1. RA may take further action accordingly.
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319	Case No.: 282/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01285/AM15/	RLA File :09/24/040/00505/AM15/	Lic.No/Date:0910061366 09.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Darunavir Amorphous based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/246/2015-PI (Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly			

320	Case No.: 283/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01286/AM15/	RLA File :09/24/040/00501/AM15/	Lic.No/Date:0910061367 09.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Valsartan based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/246/2015-PI (Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

321	Case No.: 82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments from AYUSH.			

322	Case No.: 101/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	Defer Date:28.10.2015
	Decision : The committee decided defer the case for want of comments from DC&PC (Petrochemical).			

323	Case No.: 120/18/82-ALC4/2014	Party Name:G.G.CHEMICALS & PHARMACEUTICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01486/AM15/	RLA File :22/24/040/00077/AM15/	Lic.No/Date:2210015143 10.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/226/2015-PI (Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

324	Case No.: 57/18/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
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	HQ :01/82/050/01423/AM15/	File	RLA :05/24/040/00400/AM15/	File	Lic.No/Date:0510392365 10.12.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, provided vide U.O.No.14010/18/2014-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.					

	Case No.: 97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
325	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:28.10.2015
	Decision :The Committee decide to defer the case for want of comments of DC&PC(Petrochemicals).			

	Case No.:284/13/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
326	HQ File :01/82/050/01287/AM15/	RLA File :09/24/040/00509/AM15/	Lic.No/Date:0910061372 12.12.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/245/2015-PI (Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

327	Case No.:119/18/82-ALC4/2014	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01485/AM15/	RLA File :05/24/040/00419/AM15/	Lic.No/Date:0510392414 15.12.2014	Defer Date:28.10.2015
	Decision :It was decided to defer the case for want of comment from of D/o C&PC (Chemical)			

	Case No.:102/18/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
328	HQ File :01/82/050/01468/AM15/	RLA File :34/24/040/00247/AM15/	Lic.No/Date:3410040787 16.12.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/73/2015-PI (Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.: 116/18/82-ALC4/2014	Party Name:	CADILA HEALTHCARE LTD.,	Meet No/Date:	9/82-ALC4/2015 30.09.2015	Status: Case Approved
329	HQ File :01/82/050/01482/AM15/	RLA File :08/24/040/00337/AM15/		Lic.No/Date:	0810134056 16.12.2014	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/76/2015-PI (Norms) dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.					

330	Case No.:118/18/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01484/AM15/	RLA File :08/24/040/00341/AM15/	Lic.No/Date:0810134067 16.12.2014	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of of D/o C&PC (Chemical)			

331	Case No.:106/18/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01472/AM15/	RLA File :05/24/040/00424/AM15/	Lic.No/Date:0510392443 16.12.2014	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DBT.			

332	Case No.:91/18/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01457/AM15/	RLA File :05/23/040/00449/AM15/	Lic.No/Date:0510392602 29.12.2014	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC.			

333	Case No.:84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01450/AM15/	RLA File :08/24/040/00362/AM15/	Lic.No/Date:0810134170 30.12.2014	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DBT.			

334	Case No.:3/1/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00003/AM16/	RLA File :05/23/040/00450/AM15/	Lic.No/Date:0510392649 01.01.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

335	Case No.:28/7/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00633/AM16/	RLA File :05/24/040/00428/AM15/	Lic.No/Date:0510392678 05.01.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of of D/o C&PC (Chemical)			

336	Case No.:29/15/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01316/AM15/	RLA File :09/24/040/00543/AM15/	Lic.No/Date:0910061501 07.01.2015	Defer Date:28.10.2015

	Decision :The committee noted that information called for from the firm is awaited. Accordingly decided to defer the case.
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	Case No.: 96/18/82-ALC4/2014	Party Name: NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
337	HQ File :01/82/050/01462/AM15/	RLA File :04/24/040/00248/AM15/	Lic.No/Date:0410159986 07.01.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of of D/o C&PC (Chemical)			

	Case No.: 2/2/82-ALC4/2015	Party Name: VIRUPAKSHA ORGANICS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
338	HQ File :01/82/050/00017/AM16/	RLA File :09/24/040/00565/AM15/	Lic.No/Date:0910061498 07.01.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/271/2015-PI (Norms) dated 01.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.: 3/2/82-ALC4/2015	Party Name: VIRUPAKSHA ORGANICS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
339	HQ File :01/82/050/00018/AM16/	RLA File :09/24/040/00570/AM15/	Lic.No/Date:0910061502 07.01.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Sofosbuvir based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/179/2015-PI (Norms) dated 01.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.: 33/15/82-ALC4/2014	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Approved
340	HQ File :01/82/050/01320/AM15/	RLA File :09/24/040/00568/AM15/	Lic.No/Date:0910061507 08.01.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/250/2015-PI (Norms) dated 5.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.: 92/7/82-ALC4/2015	Party Name: RIDDHI PHARMA	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
341	HQ File :01/82/050/00697/AM16/	RLA File :34/24/040/00266/AM15/	Lic.No/Date:3410040864 12.01.2015	Defer Date:28.10.2015
	Decision :The import item no.1 and export product are exactly the same. Firm may clarify their request.			

342	Case No.: 24/7/82-ALC4/2015	Party Name: YASHASHVI RASAYAN PVT.LTD	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
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	HQ :01/82/050/00629/AM16/	File	RLA :52/24/040/00056/AM15/	File	Lic.No/Date:5210041389 12.01.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments from of D/o C&PC (Chemical)					

	Case No.:6/16/82-ALC4/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
343	HQ File :01/82/050/01358/AM15/	RLA File :03/95/040/00351/AM15/	Lic.No/Date:0310792858 13.01.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.46011/113/2009-PC-II dated 23.7.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:7/16/82-ALC4/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
344	HQ File :01/82/050/01359/AM15/	RLA File :03/95/040/00141/AM15/	Lic.No/Date:0310792860 13.01.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.46011/113/2009-PC-II dated 23.7.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:8/16/82-ALC4/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
345	HQ File :01/82/050/01360/AM15/	RLA File :03/95/040/00243/AM15/	Lic.No/Date:0310792863 13.01.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.46011/113/2009-PC-II dated 23.7.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

346	Case No.:11/16/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01363/AM15/	RLA File :09/24/040/00580/AM15/	Lic.No/Date:0910061549 21.01.2015	Defer Date:28.10.2015
	Decision :The Committee decided to send the copy of application to DoP.			

347	Case No.: 10/16/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01362/AM15/	RLA File :09/24/040/00529/AM15/	Lic.No/Date:0910061548 21.01.2015	Defer Date:28.10.2015
	Decision :The Committee based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/309/2015-PI (Norms) dated 08.10.2015, uploaded along with these minutes decided to call for DML from the firm and deferred the case.			

348	Case No.: 12/16/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date:28.10.2015
	Decision : The Committee decided to send the application to DoP.			

349	Case No.: 14/16/82-ALC4/2014	Party Name:HERBOCHEM	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01366/AM15/	RLA File :09/24/040/00572/AM15/	Lic.No/Date:0910061554 22.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.No.35011/171/2015-PI (Norms) dated 7.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

350	Case No.: 13/16/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/01365/AM15/	RLA File :09/24/040/00582/AM15/	Lic.No/Date:0910061553 22.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide No.35011/248/2015-PI (Norms) dated 8.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

351	Case No.: 14/1/82-ALC4/2015	Party Name:ANUH PHARMA LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00014/AM16/	RLA File :03/94/040/00985/AM15/	Lic.No/Date:0310793308 27.01.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments from DoP.			

352	Case No.: 107/7/82-ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00712/AM16/	RLA File :03/94/040/00992/AM15/	Lic.No/Date:0310793305 27.01.2015	Defer Date:28.10.2015
	Decision : Information called for from the firm is awaited.			

353	Case No.: 31/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00636/AM16/	RLA File :05/24/040/00498/AM15/	Lic.No/Date:0510392987 27.01.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments from of D/o C&PC (Chemical)			

354	Case No.: 32/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:9/82-ALC4/2015	Status: Case Deferred
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			30.09.2015	
	HQ File :01/82/050/00637/AM16/	RLA File :05/24/040/00499/AM15/	Lic.No/Date:0510392988 27.01.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments from of D/o C&PC (Chemical)			

	Case No.:25/7/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
355	HQ File :01/82/050/00630/AM16/	RLA File :31/83/040/00144/AM15/	Lic.No/Date:3110065235 28.01.2015	Defer Date:28.10.2015
	Decision :The Committee based on the recommendation of D/C&PC provided vide U.O.No.14010/39/2011-Ch-IIdated 19.09.2015, uploaded along with these minutes decided to call for information from the firm and deferred the case			

	Case No.:7/1/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
356	HQ File :01/82/050/00007/AM16/	RLA File :03/94/040/00971/AM15/	Lic.No/Date:0310793727 09.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide No.35011/114/2015-PI (Norms) dated 01/09/2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:12/1/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
357	HQ File :01/82/050/00012/AM16/	RLA File :03/94/040/01005/AM15/	Lic.No/Date:0310793729 09.02.2015	Defer Date:28.10.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide No.35011/490/2014-PI (Norms) dated 09/02/2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
358	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date:28.10.2015
	Decision :The Committee decided defer the case for want of comments of of D/o C&PC (Chemical)			

	Case No.:52/19/82-ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
359	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date:28.10.2015
	Decision :The Committee decided defer the case for want of comments of DC&PC (Petrochemical)			

360	Case No.: 38/7/82- ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00643/AM16/	RLA File :09/24/040/00640/AM15/	Lic.No/Date:0910061628 18.02.2015	Defer Date:28.10.2015
	Decision : The Committee decided defer the case for want of comments of DoP			

361	Case No.: 11/1/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00011/AM16/	RLA File :03/94/040/01070/AM15/	Lic.No/Date:0310793939 18.02.2015	Defer Date:18.11.2015
	Decision : The Committee decided to call for copy of Master Batch Formula from the firm and deferred the case.			

362	Case No.: 57/4/82- ALC4/2015	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00096/AM16/	RLA File :03/95/040/00982/AM15/	Lic.No/Date:0310793925 18.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide No.14010/107/2010-Ch-II dated 10.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

363	Case No.: 8/1/82- ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00008/AM16/	RLA File :03/94/040/00917/AM15/	Lic.No/Date:0310793987 19.02.2015	Defer Date:18.11.2015
	Decision : the Committee decided to defer the case for want of comments of DoP.			

364	Case No.: 2/19/82- ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01490/AM15/	RLA File :03/95/040/00916/AM15/	Lic.No/Date:0310793988 19.02.2015	Defer Date:18.11.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

365	Case No.: 4/19/82- ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01492/AM15/	RLA File :09/24/040/00614/AM15/	Lic.No/Date:0910061647 24.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide No.35011/196/2015-PI (Norms) dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

366	Case No.: 35/7/82-	Party Name:MAHARSHI	Meet No/Date:9/82-	Status:Case
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	ALC4/2015	PHARMA PVT.LTD,	CHEM	ALC4/2015 30.09.2015	Deferred
	HQ File :01/82/050/00640/AM16/	RLA File :08/24/040/00425/AM15/		Lic.No/Date:0810134658 24.02.2015	Defer Date:28.10.2015
	Decision : The Committee decided defer the case for want of comments of DoP				

367	Case No.:46/19/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01534/AM15/	RLA File :08/24/040/00442/AM15/	Lic.No/Date:0810134680 26.02.2015	Defer Date:18.11.2015
	Decision : The Committee decided to ratify norms as per earlier decision taken by NC in its meeting No.15/82 dated 12.01.2015, uploaded along with these minutes or as applied by the firm whichever is less: RA may take further necessary action as per decision of NC.			

	Case No.:1/1/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
368	HQ File :01/82/050/00001/AM16/	RLA File :05/24/040/00563/AM15/	Lic.No/Date:0510393385 26.02.2015	Defer Date:28.10.2015
	Decision :The Committee decided defer the case for want of comments of of D/o C&PC (Chemical)			

369	Case No.: 47/19/82-ALC4/2014	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01535/AM15/	RLA File :35/24/040/00006/AM15/	Lic.No/Date:3510044692 27.02.2015	Defer Date:28.10.2015
	Decision : The Committee decided defer the case for want of comments of of D/o C&PC (Chemical)			

	Case No.:48/19/82-ALC4/2014	Party Name:AARTI DRUGS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
370	HQ File :01/82/050/01536/AM15/	RLA File :03/94/040/01057/AM15/	Lic.No/Date:0310794361 04.03.2015	Defer Date:
	Decision : The Committee based on the written comments of D/o Pharmaceuticals forwarded vide O.M. No.35011/419/2015-PI(Norms) dated 13.10.2015 uploaded along with these minutes decided ratify norms or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

371	Case No.: 6/1/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00006/AM16/	RLA File :07/24/040/00446/AM15/	Lic.No/Date:0710107776 10.03.2015	Defer Date:18.11.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

372	Case No.:15/1/82-ALC4/2015	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
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	HQ :01/82/050/00015/AM16/	File	RLA :04/24/040/00272/AM15/	File	Lic.No/Date:0410160273 11.03.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC					

373	Case No.: 50/19/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01538/AM15/	RLA File :09/24/040/00679/AM15/	Lic.No/Date:0910061693 12.03.2015	Defer Date:28.10.2015
	Decision :The Committee decided based on the recommendation of D/o Pharmaceuticals provided vide No.35011/236/2015-PI (Norms) dated 8.10.2015 , uploaded along with these minutes decided to call for information from the firm.			

374	Case No.:51/19/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01539/AM15/	RLA File :09/24/040/00693/AM15/	Lic.No/Date:0910061695 12.03.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC.			

	Case No.:53/19/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
375	HQ File :01/82/050/01541/AM15/	RLA File :09/24/040/00558/AM14/	Lic.No/Date:0910061704 13.03.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide No.35011/411/2015-PI (Norms) dated 29.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:40/7/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
376	HQ File :01/82/050/00645/AM16/	RLA File :07/24/040/00351/AM15/	Lic.No/Date:0710107812 13.03.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

377	Case No.:106/7/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date:0310794612 16.03.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

378	Case No.: 16/1/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/01542/AM15/	RLA File :09/24/040/00703/AM15/	Lic.No/Date:0910061716 17.03.2015	Defer Date:28.10.2015
	Decision :The Committee decided based on the recommendation of D/o Pharmaceuticals			

	provided vide No.35011/231/2015-PI (Norms) dated 01.09.2015 , uploaded along with these minutes decided to call for information from the firm.
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379	Case No.: 103/7/82- ALC4/2015	Party Name:VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00708/AM16/	RLA File :03/95/040/01041/AM15/	Lic.No/Date:0310794641 17.03.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

380	Case No.: 20/1/82- ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01546/AM15/	RLA File :08/24/040/00474/AM15/	Lic.No/Date:0810134879 23.03.2015	Defer Date:
	Decision : The Committee in light of the earlier decision taken by NC in its meeting No.10/82 dated 22.8.2013 (Uploaded along with these minutes) decided to ratify norms on repeat basis or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

381	Case No.: 23/1/82- ALC4/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01549/AM15/	RLA File :09/24/040/00579/AM15/	Lic.No/Date:0910061762 24.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide No.35011/261/2015-PI (Norms) dated 5.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly			

382	Case No.: 28/1/82- ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/01554/AM15/	RLA File :05/23/040/00556/AM15/	Lic.No/Date:0510393745 26.03.2015	Defer Date:18.11.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide No.35011/424/2015-PI (Norms) dated October .2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly			

383	Case No.: 29/1/82- ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/01555/AM15/	RLA File :09/24/040/00722/AM15/	Lic.No/Date:0910061789 30.03.2015	Defer Date:28.10.2015
	Decision :: Information called for from the firm is awaited. The Committee accordingly decided to defer the case.			

384	Case No.: 51/4/82- ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
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	HQ :01/82/050/00090/AM16/	File	RLA :05/24/040/00607/AM15/	File	Lic.No/Date:0510393789 30.03.2015	Defer Date:28.10.2015
Decision : The Committee decided to defer the case for want of comments of DBT.						

385	Case No.:9/1/82-ALC4/2015	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00009/AM16/	RLA File :04/24/040/00292/AM15/	Lic.No/Date:0410160364 30.03.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

386	Case No.:104/7/82-ALC4/2015	Party Name:ANUH PHARMA LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00709/AM16/	RLA File :03/94/040/01192/AM15/	Lic.No/Date:0310795054 31.03.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.: 31/1/82-ALC4/2015	Party Name:	Meet No/Date:	Status: Case Approved
387	HQ File :01/82/050/01557/AM15/	RLA File :09/24/040/00707/AM15/	Lic.No/Date:	Defer Date:
Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide No.35011/196/2015-PI (Norms) dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly				

388	Case No.:179/7/82-ALC4/2015	Party Name:G.G.CHEMICALS & PHARMACEUTICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00784/AM16/	RLA File :22/24/040/00118/AM15/	Lic.No/Date:2210015222 31.03.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/226/2015-PI (Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

389	Case No.:131/7/82-ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00736/AM16/	RLA File :03/94/040/00663/AM15/	Lic.No/Date:0310795309 15.04.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.no.14011/11/2013-Ch-II dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

390	Case No.:12/7/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:9/82-ALC4/2015	Status:Case Approved
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			30.09.2015	
	HQ File :01/82/050/00617/AM16/	RLA File :07/24/040/00002/AM16/	Meet No/Date:0710108028 ALC4/2015 30.09.2015	Defer Date: 15.04.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.: 154/7/82- ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
391	HQ File :01/82/050/00759/AM16/	RLA File :03/94/040/00022/AM16/	Lic.No/Date:0310795381 17.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product EDTA Tetra Ammonium Liquid Assay Min 40% based on the recommendation of D/o C&PC, provided vide U.O.No.14010/67/2011-Ch-II dated 20.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.: 144/7/82- ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
392	HQ File :01/82/050/00749/AM16/	RLA File :03/94/040/01200/AM15/	Lic.No/Date:0310795391 17.04.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.: 152/7/82- ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
393	HQ File :01/82/050/00757/AM16/	RLA File :03/94/040/01210/AM15/	Lic.No/Date:0310795394 17.04.2015	Defer Date:28.10.2015
	Decision : The Committee based on the recommendation of D/o C&PC (Chemicals) provided vide letter No.14010/57/2015-Ch-II dated 16.09.2015, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

	Case No.: 90/7/82- ALC4/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
394	HQ File :01/82/050/00695/AM16/	RLA File :13/24/040/00057/AM15/	Lic.No/Date:1310047841 17.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.15022/6/2010-Ch-II dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.: 132/7/82- ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
395	HQ File :01/82/050/00737/AM16/	RLA File :03/94/040/00024/AM16/	Lic.No/Date:0310795429 20.04.2015	Defer Date:18.11.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

396	Case No.: 147/7/82-	Party Name:INDOCO	Meet No/Date:9/82-	Status:Case
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	ALC4/2015	REMEDIES LIMITED	ALC4/2015 30.09.2015	Deferred
	HQ File :01/82/050/00752/AM16/	RLA File :03/94/040/00036/AM16/	Lic.No/Date:0310795446 21.04.2015	Defer Date:28.10.2015
	Decision : The committee decided to call for copy of DML from the firm and deferred the case.			

	Case No.:116/7/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
397	HQ File :01/82/050/00721/AM16/	RLA File :03/95/040/00029/AM16/	Lic.No/Date:0310795476 22.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.14010/95/2011-Ch-II dated 30.4.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

	Case No.:153/7/82-ALC4/2015	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
398	HQ File :01/82/050/00758/AM16/	RLA File :03/94/040/00039/AM16/	Lic.No/Date:0310795534 24.04.2015	Defer Date:18.11.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:29/7/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
399	HQ File :01/82/050/00634/AM16/	RLA File :04/24/040/00003/AM16/	Lic.No/Date:0410160438 24.04.2015	Defer Date:28.10.2015
	Decision : The Committee based on the recommendation of DoP provided vide O.M. No.35011/268/2015-PI (norms)-II dated October 2015, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

	Case No.:173/7/82-ALC4/2015	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
400	HQ File :01/82/050/00778/AM16/	RLA File :03/95/040/00031/AM16/	Lic.No/Date:0310795525 24.04.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:149/7/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
401	HQ File :01/82/050/00754/AM16/	RLA File :03/94/040/00053/AM16/	Lic.No/Date:0310795564 27.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Disodium Manganese EDTA content 6% (+/- 0.5%) As mg. based on the recommendation of D/o C&PC, provided vide U.O.No.14010/67/2011-Ch-II dated 2.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

402	Case No.: 150/7/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00755/AM16/	RLA File :03/94/040/00046/AM16/	Lic.No/Date:0310795563 27.04.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

403	Case No.: 155/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00760/AM16/	RLA File :03/94/040/00035/AM16/	Lic.No/Date:0310795581 28.04.2015	Defer Date:28.10.2015
	Decision : Decision :The Committee decided to call for Master Batch Formula from the firm.			

404	Case No.: 174/7/82-ALC4/2015	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00779/AM16/	RLA File :03/95/040/00039/AM16/	Lic.No/Date:0310795601 28.04.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of PC Div. of DC&PC			

405	Case No.: 156/7/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00761/AM16/	RLA File :03/94/040/00007/AM16/	Lic.No/Date:0310795624 29.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Disodium magnesium content 6% (+/- 0.5%) As Mg. based on the recommendation of D/o C&PC, provided vide U.O.No.14010/67/2011-Ch-II dated 20.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

406	Case No.: 151/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00756/AM16/	RLA File :03/94/040/01216/AM15/	Lic.No/Date:0310795663 30.04.2015	Defer Date:28.10.2015
	Decision : The Committee decided to call for copy of DML from the firm.			

407	Case No.: 82/7/82-ALC4/2015	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00687/AM16/	RLA File :09/24/040/00018/AM16/	Lic.No/Date:0910061954 01.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/280/2015-PI (Norms) dated 5.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

408	Case No.: 81/7/82-	Party Name:NEULAND	Meet No/Date:9/82-	Status:Case
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	ALC4/2015	LABORATORIES LTD	ALC4/2015 30.09.2015	Approved
	HQ File :01/82/050/00686/AM16/	RLA File :09/24/040/00056/AM16/	Lic.No/Date:0910061972 05.05.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals provided vide O.M.no.35011/215/2015-PI (Norms) dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly			

409	Case No.:111/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00716/AM16/	RLA File :03/95/040/00058/AM16/	Lic.No/Date:0310795699 05.05.2015	Defer Date:18.11.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

410	Case No.:50/7/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00655/AM16/	RLA File :09/24/040/00041/AM16/	Lic.No/Date:0910061976 06.05.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

411	Case No.:4/7/82-ALC4/2015	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00609/AM16/	RLA File :08/24/040/00006/AM16/	Lic.No/Date:0810135194 06.05.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DOP.			

412	Case No.:11/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00616/AM16/	RLA File :08/24/040/00016/AM16/	Lic.No/Date:0810135204 07.05.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

413	Case No.:23/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00628/AM16/	RLA File :08/24/040/00028/AM16/	Lic.No/Date:0810135220 07.05.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

414	Case No.:19/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00624/AM16/	RLA File :08/24/040/00036/AM16/	Lic.No/Date:0810135218 07.05.2015	Defer Date:18.11.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

415	Case No.: 20/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,		Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00625/AM16/	RLA File :08/24/040/00035/AM16/	Lic.No/Date:0810135219 07.05.2015	Defer Date:	
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/241/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

416	Case No.: 3/3/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED		Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00033/AM16/	RLA File :09/24/040/00077/AM16/	Lic.No/Date:0910061994 07.05.2015	Defer Date:28.10.2015	
	Decision : The Committee decided to defer the case for want of comments of DoP.				

417	Case No.: 108/7/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.		Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00713/AM16/	RLA File :03/95/040/00003/AM16/	Lic.No/Date:0310795745 07.05.2015	Defer Date:28.10.2015	
	Decision : The Committee decided to defer the case for want of comments of DoP.				

418	Case No.: 191/7/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.		Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00796/AM16/	RLA File :03/95/040/00065/AM16/	Lic.No/Date:0310795759 07.05.2015	Defer Date:28.10.2015	
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)				

419	Case No.: 7/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.		Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00612/AM16/	RLA File :08/24/040/00017/AM16/	Lic.No/Date:0810135225 08.05.2015	Defer Date:28.10.2015	
	Decision : The Committee decided to defer the case for want of comments of DoP.				

420	Case No.: 8/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.		Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00613/AM16/	RLA File :08/24/040/00018/AM16/	Lic.No/Date:0810135226 08.05.2015	Defer Date:28.10.2015	
	Decision : The Committee decided to defer the case for want of comments of DoP.				

421	Case No.: 175/7/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310795792	Defer Date:	

	:01/82/050/00780/AM16/	:03/95/040/00083/AM16/	08.05.2015	
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.14010/95/2011-Ch-II dated 30.4.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.				

422	Case No.: 117/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00722/AM16/	RLA File :03/95/040/00079/AM16/	Lic.No/Date:0310795788 08.05.2015	Defer Date:28.10.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

423	Case No.: 30/7/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00635/AM16/	RLA File :05/23/040/00033/AM16/	Lic.No/Date:0510394185 11.05.2015	Defer Date:
Decision : The Committee decided to ratify norms for the export product "Kanatol-400(N)" based on the recommendation of D/o C&PC provided vide U.O.No.140102/36/2011-Ch-II dated 10.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.				

424	Case No.: 15/7/82-ALC4/2015	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date:28.10.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

425	Case No.: 99/7/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00704/AM16/	RLA File :34/24/040/00040/AM16/	Lic.No/Date:3410041221 12.05.2015	Defer Date:28.10.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

426	Case No.: 139/7/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00744/AM16/	RLA File :03/95/040/00068/AM16/	Lic.No/Date:0310795837 12.05.2015	Defer Date:28.10.2015
Decision : The Committee decided to send a copy of application to DoP.				

427	Case No.: 140/7/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00745/AM16/	RLA File :03/95/040/00067/AM16/	Lic.No/Date:0310795839 12.05.2015	Defer Date:28.10.2015
Decision : The Committee decided to send a copy of application to DoP.				

428	Case No.: 141/7/82-ALC4/2015	Party Name:SANOFI INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00746/AM16/	RLA File :03/95/040/00056/AM16/	Lic.No/Date:0310795833 12.05.2015	Defer Date:18.11.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

429	Case No.: 49/7/82-ALC4/2015	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00654/AM16/	RLA File :09/24/040/00059/AM16/	Lic.No/Date:0910062011 13.05.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

430	Case No.: 146/7/82-ALC4/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00751/AM16/	RLA File :03/94/040/00047/AM16/	Lic.No/Date:0310795883 13.05.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

431	Case No.: 130/7/82-ALC4/2015	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00735/AM16/	RLA File :03/95/040/00045/AM16/	Lic.No/Date:0310795873 13.05.2015	Defer Date:18.11.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/415/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

432	Case No.: 118/7/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00723/AM16/	RLA File :03/95/040/00016/AM16/	Lic.No/Date:0310795868 13.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Methyl Tertiary Butyl Ether (MTBE) based on the recommendation of D/o C&PC provided vide letter No. 46011/36/2012-PC-II dated 01.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

433	Case No.: 119/7/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00724/AM16/	RLA File :03/95/040/00017/AM16/	Lic.No/Date:0310795866 13.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Methyl Tertiary Butyl Ether (MTBE) based on the recommendation of D/o C&PC provided vide O.M.No.46011/36/2012-PC-II dated 01.10.2015, uploaded along with these minutes or as			

applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.

434	Case No.: 21/7/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00626/AM16/	RLA File :05/24/040/00058/AM16/	Lic.No/Date:0510394210 13.05.2015	Defer Date:
	Decision : The Committee in light of the comments of the representative of DoP decided to ratify norms for the export product “Volini Gel 30 gm (each tube contains equivalent to 1.5gm of Racementhol” as per details given below or as applied by the firm whichever is less under para 4.7 of HBP:			
	Export product	Qty.	Import items	Qty.
	Volini Gel 30 gm (each tube contains equivalent to 1.5gm of Racementhol”	1 number of tube	Racementhol	1.5gm/ per tube

435	Case No.: 120/7/82- ALC4/2015	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00725/AM16/	RLA File :03/95/040/00032/AM16/	Lic.No/Date:0310795877 13.05.2015	Defer Date:18.11.2015
	Decision : The committee decided to defer the case for want of comments of DoP.			

436	Case No.: 4/3/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00034/AM16/	RLA File :09/24/040/00082/AM16/	Lic.No/Date:0910062020 14.05.2015	Defer Date:18.11.2015
	Decision : The committee decided to defer the case for want of comments of DoP.			

437	Case No.: 5/3/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00035/AM16/	RLA File :09/24/040/00081/AM16/	Lic.No/Date:0910062019 14.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DoP.			

438	Case No.: 129/7/82- ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:28.10.2015
	Decision : The Committee noted that firm vide letter dated 5.10.2015 has sent information to Shri O.P. Sharma, Joint Industrial Adviser, DC&PC (Petrochemical) and copy addressed to DGFT. The Committee accordingly deferred the case for want of comments from Pretochemicals.			

439	Case No.: 127/7/82- ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
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	HQ :01/82/050/00732/AM16/	File	RLA :03/95/040/00055/AM16/	File	Lic.No/Date:0310795912 14.05.2015	Defer Date:
Decision : The Committee decided to defer the case for want of comments of DC&PC.						

440	Case No.:128/7/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00733/AM16/	RLA File :03/95/040/00013/AM16/	Lic.No/Date:0310795963 15.05.2015	Defer Date:
	Decision :In the light of earlier decision taken in meeting no. 02/82 dated 18.4.2013, it was decided to ratify norms on repeat basis as uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

441	Case No.: 6/7/82- ALC4/2015	Party Name:SIMPEX PHARMA PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00611/AM16/	RLA File :05/24/040/00564/AM15/	Lic.No/Date:0510394266 15.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DoP.			

442	Case No.: 164/7/82- ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00769/AM16/	RLA File :03/94/040/00026/AM16/	Lic.No/Date:0310795971 18.05.2015	Defer Date:28.10.2015
	Decision :The Committee based on the written comments forwarded by the D/o C&PC, forwarded vide letter No.14010/57/2015-CH-II dt. 16th Sept. 2015, uploaded along with these minutes, decided to call for technical information from the firm and deferred the case.			

443	Case No.:143/7/82-ALC4/2015	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00748/AM16/	RLA File :03/95/040/01094/AM15/	Lic.No/Date:0310795993 18.05.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/600/2014-PI(Norms) dated April, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

444	Case No.:126/7/82-ALC4/2015	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00731/AM16/	RLA File :03/95/040/00071/AM16/	Lic.No/Date:0310795986 18.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DoP.			

445	Case No.:109/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00714/AM16/	RLA File :03/95/040/00103/AM16/	Lic.No/Date:0310795994 18.05.2015	Defer Date:28.10.2015

	Decision : The committee decided to defer the case for want of comments of DoP.
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	Case No.: 160/7/82- ALC4/2015	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
446	HQ File :01/82/050/00765/AM16/	RLA File :03/94/040/00121/AM16/	Lic.No/Date:0310796029 19.05.2015	Defer Date:18.11.2015
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide letter no. 14010/11/2013-CH.II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.: 133/7/82- ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
447	HQ File :01/82/050/00738/AM16/	RLA File :03/94/040/00085/AM16/	Lic.No/Date:0310796048 20.05.2015	Defer Date:28.10.2015
Decision : The committee decided to defer the case for want of comments of DC&PC (Petrochemicals)				

	Case No.: 41/7/82- ALC4/2015	Party Name:KORES (INDIA) LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
448	HQ File :01/82/050/00646/AM16/	RLA File :31/83/040/00196/AM15/	Lic.No/Date:3110065441 20.05.2015	Defer Date:28.10.2015
Decision : The committee decided to defer the case for want of comments of DC&PC (Chemicals).				

	Case No.: 102/7/82- ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
449	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	Defer Date:28.10.2015
Decision : The committee decided to defer the case for want of comments of DC&PC (Petrochemicals)				

	Case No.: 51/7/82- ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
450	HQ File :01/82/050/00656/AM16/	RLA File :09/24/040/00096/AM16/	Lic.No/Date:0910062060 22.05.2015	Defer Date:28.10.2015
Decision : The Committee based on the written comments forwarded by the D/o C&PC, forwarded vide letter No.15022/17/2012-CH-II dt. 16th Sept. 2015, uploaded along with these minutes, decided to call for technical information from the firm and deferred the case.				

	Case No.: 168/7/82- ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
451	HQ File :01/82/050/00773/AM16/	RLA File :03/94/040/00102/AM16/	Lic.No/Date:0310796163 22.05.2015	Defer Date:

	Decision : The committee decided to defer the case for want of comments of DoP.			
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452	Case No.: 167/7/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00772/AM16/	RLA File :03/94/040/00041/AM16/	Lic.No/Date:0310796129 22.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

453	Case No.: 112/7/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00717/AM16/	RLA File :03/95/040/00121/AM16/	Lic.No/Date:0310796157 22.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DC&PC (Chemicals)			

454	Case No.: 125/7/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Approved
	HQ File :01/82/050/00730/AM16/	RLA File :03/95/040/00120/AM16/	Lic.No/Date:0310796156 22.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

455	Case No.: 10/7/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00615/AM16/	RLA File :05/23/040/00057/AM16/	Lic.No/Date:0510394341 25.05.2015	Defer Date:18.11.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

456	Case No.: 3/4/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00042/AM16/	RLA File :09/24/040/00104/AM16/	Lic.No/Date:0910062064 25.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

457	Case No.: 13/7/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00618/AM16/	RLA File :05/24/040/00074/AM16/	Lic.No/Date:0510394343 25.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

458	Case No.: 170/7/82-	Party Name:FERMENTA	Meet No/Date:9/82-	Status: Case
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	ALC4/2015	BIOTECH LTD.,	ALC4/2015 30.09.2015	Deferred
	HQ File :01/82/050/00775/AM16/	RLA File :03/94/040/00009/AM16/	Lic.No/Date:0310796191 26.05.2015	Defer Date:28.10.2015
	Decision :The committee decided to defer the case for want of comments of DoP			

459	Case No.:176/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00781/AM16/	RLA File :03/94/040/00124/AM16/	Lic.No/Date:0310796194 26.05.2015	Defer Date:30.09.2015
	Decision :it was decided to defer the case for want of comments of DC&PC(Chemicals).			

460	Case No.:46/7/82-ALC4/2015	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00651/AM16/	RLA File :09/24/040/00709/AM15/	Lic.No/Date:0910062070 26.05.2015	Defer Date:28.10.2015
	Decision :The committee decided to defer the case for want of comments of DoP			

461	Case No.:47/7/82-ALC4/2015	Party Name:GLAND PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00652/AM16/	RLA File :09/24/040/00712/AM15/	Lic.No/Date:0910062071 26.05.2015	Defer Date:28.10.2015
	Decision :The committee decided to defer the case for want of comments of DoP			

462	Case No.:166/7/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00771/AM16/	RLA File :03/94/040/00063/AM16/	Lic.No/Date:0310796196 26.05.2015	Defer Date:28.10.2015
	Decision :The committee decided to defer the case for want of comments of DoP			

463	Case No.:162/7/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00767/AM16/	RLA File :03/94/040/00107/AM16/	Lic.No/Date:0310796189 26.05.2015	Defer Date:28.10.2015
	Decision :The committee decided to defer the case for want of comments of DC&PC(Chemicals).			

464	Case No.:124/7/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00729/AM16/	RLA File :03/95/040/00114/AM16/	Lic.No/Date:0310796233 27.05.2015	Defer Date:28.10.2015
	Decision :The committee decided to defer the case for want of comments of			

	DC&PC(Chemicals).
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465	Case No.: 96/7/82- ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00701/AM16/	RLA File :34/24/040/00035/AM16/	Lic.No/Date:3410041255 28.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

466	Case No.: 180/7/82- ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00785/AM16/	RLA File :22/24/040/00007/AM16/	Lic.No/Date:2210015238 25.05.2015	Defer Date:
	Decision: The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/407/2015-PI(Norms) dated October, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

467	Case No.: 100/7/82- ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00705/AM16/	RLA File :34/24/040/00024/AM16/	Lic.No/Date:3410041261 28.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DC&PC(Chemicals).			

468	Case No.: 184/7/82- ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00789/AM16/	RLA File :22/24/040/00009/AM16/	Lic.No/Date:2210015246 28.05.2015	Defer Date:28.10.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

469	Case No.: 68/7/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00673/AM16/	RLA File :09/24/040/00061/AM16/	Lic.No/Date:0910062099 29.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Rosuvastatin Calcium based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/227/2015-PI(Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

470	Case No.: 83/7/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
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	HQ :01/82/050/00688/AM16/	File	RLA :09/24/040/00120/AM16/	File	Lic.No/Date:0910062089 29.05.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Platinum Grey based on the recommendation of D/o C&PC forwarded vide No. 14010/138/2011-CH-II dated 15.6.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					

471	Case No.:113/7/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:7/82-ALC4/2015 24.07.2015	Status:Case Deferred
	HQ File :01/82/050/00718/AM16/	RLA File :03/95/040/00115/AM16/	Lic.No/Date:0310796312 29.05.2015	Defer Date: 18.11.2015
	Decision :it was decided to defer the case for want of comments of DC&PC(Chemicals).			

472	Case No.:101/7/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00706/AM16/	RLA File :34/24/040/00054/AM16/	Lic.No/Date:3410041263 01.06.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Octanoyl Chloride based on the recommendation of D/o C&PC forwarded vide No. 14010/6/2011-CH-II dated 6.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

473	Case No.:188/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00793/AM16/	RLA File :08/24/040/00034/AM16/	Lic.No/Date:0810135421 02.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(petrochemicals).			

474	Case No.:14/7/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00619/AM16/	RLA File :05/23/040/00075/AM16/	Lic.No/Date:0510394413 02.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

475	Case No.: 5/7/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00610/AM16/	RLA File :05/24/040/00090/AM16/	Lic.No/Date:0510394416 02.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

476	Case No.: 142/7/82- ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
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	HQ :01/82/050/00747/AM16/	File RLA :03/94/040/00159/AM16/	Lic.No/Date:0310796401 03.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

477	Case No.: 134/7/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ :01/82/050/00739/AM16/	File RLA :03/94/040/00154/AM16/	Lic.No/Date:0310796399 03.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

478	Case No.: 163/7/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ :01/82/050/00768/AM16/	File RLA :03/94/040/00141/AM16/	Lic.No/Date:0310796397 03.06.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Ciprofloxacin Hydrochloride USP based on the recommendation of D/o Pharmaceuticals forwarded vide No. 35011/490/2014-PI (Norms) dated 09.02.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

479	Case No.: 110/7/82- ALC4/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ :01/82/050/00715/AM16/	File RLA :03/95/040/00051/AM16/	Lic.No/Date:0310796383 03.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Petrochemicals).			

480	Case No.: 16/7/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ :01/82/050/00621/AM16/	File RLA :05/24/040/00084/AM16/	Lic.No/Date:0510394419 03.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

481	Case No.: 17/7/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ :01/82/050/00622/AM16/	File RLA :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

482	Case No.: 105/7/82- ALC4/2015	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ :01/82/050/00710/AM16/	File RLA :03/95/040/00159/AM16/	Lic.No/Date:0310796432 04.06.2015	Defer Date:28.10.2015
	Decision :The Committee based on the written comments forwarded by the D/o C&PC, letter			

	No.14010/71/2014-CH-II dated 18.9.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.
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483	Case No.: 187/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Petrochemicals).			

484	Case No.: 62/7/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00667/AM16/	RLA File :09/24/040/00598/AM15/	Lic.No/Date:0910062137 05.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

485	Case No.: 135/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00740/AM16/	RLA File :03/94/040/00153/AM16/	Lic.No/Date:0310796471 05.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

486	Case No.: 63/7/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00668/AM16/	RLA File :09/24/040/00740/AM15/	Lic.No/Date:0910062136 05.06.2015	Defer Date:18.11.2015
	Decision :it was decided to defer the case for want of comments of D/o Chemicals.			

487	Case No.: 158/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00763/AM16/	RLA File :03/94/040/00158/AM16/	Lic.No/Date:0310796470 05.06.2015	Defer Date:18.11.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

488	Case No.: 67/7/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00672/AM16/	RLA File :09/24/040/00105/AM16/	Lic.No/Date:0910062138 05.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

489	Case No.: 13/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0710108327	Defer

	:01/82/050/00949/AM16/	:07/24/040/00081/AM16/	05.06.2015	Date:28.10.2015
Decision :: The Committee decided to defer the case for want of comments of DoP.				

490	Case No.: 121/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00726/AM16/	RLA File :03/95/040/00715/AM15/	Lic.No/Date:0310796458 05.06.2015	Defer Date:28.10.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

491	Case No.: 123/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00728/AM16/	RLA File :03/95/040/00582/AM15/	Lic.No/Date:0310796457 05.06.2015	Defer Date:28.10.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

492	Case No.: 97/7/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00702/AM16/	RLA File :34/24/040/00062/AM16/	Lic.No/Date:3410041281 09.06.2015	Defer Date:28.10.2015
Decision : The Committee decided to defer the case for want of comments of DoP.				

493	Case No.: 95/7/82-ALC4/2015	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00700/AM16/	RLA File :34/24/040/00064/AM16/	Lic.No/Date:3410041285 09.06.2015	Defer Date:
Decision : The Committee decided to ratify norms for the export product Aloe Emodin-95% based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/59/2012-PI(Norms) dated 6.6.2012 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

494	Case No.: 136/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00741/AM16/	RLA File :03/94/040/00032/AM16/	Lic.No/Date:0310796511 09.06.2015	Defer Date:28.10.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

495	Case No.: 85/7/82-ALC4/2015	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00690/AM16/	RLA File :09/24/040/00130/AM16/	Lic.No/Date:0910062145 09.06.2015	Defer Date:28.10.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

496	Case No.:122/7/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Rejected
	HQ File :01/82/050/00727/AM16/	RLA File :03/95/040/00154/AM16/	Lic.No/Date:0310796500 09.06.2015	Defer Date:
	Decision :In view of the facts brough to the notice by DoP, the case was rejected, copy of DoP O.M. No. 35011/315/2014-PI (norms) dated 30.09.2015 uploaded alongwith these minutes.			
497	Case No.:59/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00664/AM16/	RLA File :09/24/040/00149/AM16/	Lic.No/Date:0910062152 10.06.2015	Defer Date:18.11.2015
	Decision :it was decided to defer the case for want of comments of DC&PC(Chemicals).			
498	Case No.:60/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00665/AM16/	RLA File :09/24/040/00126/AM16/	Lic.No/Date:0910062150 10.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			
499	Case No.:61/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00666/AM16/	RLA File :09/24/040/00141/AM16/	Lic.No/Date:0910062149 10.06.2015	Defer Date:28.10.2015
	Decision :: The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			
500	Case No.:137/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00742/AM16/	RLA File :03/94/040/00074/AM16/	Lic.No/Date:0310796546 10.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			
501	Case No.:182/7/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00787/AM16/	RLA File :22/24/040/00006/AM16/	Lic.No/Date:2210015251 10.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			
502	Case No.:14/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:9/82-ALC4/2015	Status:Case Deferred

			30.09.2015	
	HQ File :01/82/050/00950/AM16/	RLA File :07/24/040/00078/AM16/	Lic.No/Date:0710108349 10.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

503	Case No.: 65/7/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00670/AM16/	RLA File :09/24/040/00164/AM16/	Lic.No/Date:0910062163 10.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

504	Case No.: 66/7/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00671/AM16/	RLA File :09/24/040/00162/AM16/	Lic.No/Date:0910062162 10.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

505	Case No.: 159/7/82- ALC4/2015	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00764/AM16/	RLA File :03/95/040/00985/AM15/	Lic.No/Date:0310796576 11.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

506	Case No.: 87/7/82- ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00692/AM16/	RLA File :09/24/040/00102/AM16/	Lic.No/Date:0910062168 11.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

507	Case No.: 177/7/82- ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00782/AM16/	RLA File :03/95/040/00124/AM16/	Lic.No/Date:0310796577 11.06.2015	Defer Date:28.10.2015
	Decision :it was decided to defer the case for want of comments of DC&PC(Chemicals).			

508	Case No.: 88/7/82- ALC4/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00693/AM16/	RLA File :09/24/040/00152/AM16/	Lic.No/Date:0910062179 12.06.2015	Defer Date:18.11.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

509	Case No.: 171/7/82-ALC4/2015	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00776/AM16/	RLA File :03/95/040/01080/AM15/	Lic.No/Date:0310796624 15.06.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of MSME			

510	Case No.: 172/7/82-ALC4/2015	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00777/AM16/	RLA File :03/95/040/01079/AM15/	Lic.No/Date:0310796623 15.06.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of MSME.			

511	Case No.: 189/7/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00794/AM16/	RLA File :05/24/040/00116/AM16/	Lic.No/Date:0510394560 15.06.2015	Defer Date:18.11.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

512	Case No.: 54/7/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00659/AM16/	RLA File :05/23/040/00065/AM16/	Lic.No/Date:0510394575 16.06.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

513	Case No.: 55/7/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00660/AM16/	RLA File :05/23/040/00030/AM16/	Lic.No/Date:0510394579 16.06.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

514	Case No.: 52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00657/AM16/	RLA File :05/23/040/00107/AM16/	Lic.No/Date:0510394590 17.06.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

515	Case No.: 53/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:9/82-ALC4/2015	Status:Case Deferred
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			30.09.2015	
	HQ File :01/82/050/00658/AM16/	RLA File :05/23/040/00115/AM16/	Lic.No/Date:0510394591 17.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

516	Case No.:86/7/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00691/AM16/	RLA File :09/24/040/00160/AM16/	Lic.No/Date:0910062204 17.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

517	Case No.:190/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00795/AM16/	RLA File :05/24/040/00105/AM16/	Lic.No/Date:0510394617 17.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

518	Case No.:43/7/82-ALC4/2015	Party Name:LEE PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00648/AM16/	RLA File :09/24/040/00142/AM16/	Lic.No/Date:0910062210 18.06.2015	Defer Date:18.11.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

519	Case No.:15/9/82-ALC4/2015	Party Name:KDAC CHEM PVT LTD	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00951/AM16/	RLA File :34/24/040/00069/AM16/	Lic.No/Date:3410041310 22.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

520	Case No.:183/7/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00788/AM16/	RLA File :22/24/040/00010/AM16/	Lic.No/Date:2210015259 22.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

521	Case No.:84/7/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00689/AM16/	RLA File :09/24/040/00169/AM16/	Lic.No/Date:0910062232 23.06.2015	Defer Date:18.11.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

522	Case No.: 45/7/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00650/AM16/	RLA File :09/24/040/00135/AM16/	Lic.No/Date:0910062250 24.06.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

523	Case No.: 64/7/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00669/AM16/	RLA File :09/24/040/00133/AM16/	Lic.No/Date:0910062246 24.06.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals).			

524	Case No.: 48/7/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00653/AM16/	RLA File :09/24/040/00118/AM16/	Lic.No/Date:0910062253 25.06.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

525	Case No.: 27/7/82-ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00632/AM16/	RLA File :05/24/040/00146/AM16/	Lic.No/Date:0510394710 25.06.2015	Defer Date:28.10.2015
	Decision : Decision : The Committee decided to defer the case for want of comments of DBT			

526	Case No.: 72/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00677/AM16/	RLA File :05/24/040/00104/AM16/	Lic.No/Date:0510394704 25.06.2015	Defer Date:28.10.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide letter No.46011/88/2008-PC-II dt. 16.09.2015 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

527	Case No.: 76/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File :01/82/050/00681/AM16/	RLA File :05/24/040/00103/AM16/	Lic.No/Date:0510394703 25.06.2015	Defer Date:28.10.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide letter No.46011/88/2008-PC-II dt. 16.09.2015 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

528	Case No.: 75/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0510394696	Defer

	:01/82/050/00680/AM16/	:05/24/040/00122/AM16/	25.06.2015	Date:28.10.2015
Decision :The Committee decided to defer the case for want of comments of DoP.				

	Case No.:78/7/82-ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
529	HQ File :01/82/050/00683/AM16/	RLA File :02/24/040/00028/AM16/	Lic.No/Date:0210205920 25.06.2015	Defer Date:28.10.2015
Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals).				

	Case No.:89/7/82-ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
530	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date:28.10.2015
Decision :The Committee based on the written comments forwarded by the D/o C&PC, vide letter No.46011/54/2008-PC-II dt. 16.09.2015 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.				

	Case No.:77/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
531	HQ File :01/82/050/00682/AM16/	RLA File :05/24/040/00130/AM16/	Lic.No/Date:0510394732 26.06.2015	Defer Date:28.10.2015
Decision :The Committee decided to defer the case for want of comments of DoP.				

	Case No.:26/7/82-ALC4/2015	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
532	HQ File :01/82/050/00631/AM16/	RLA File :04/24/040/00072/AM16/	Lic.No/Date:0410160709 26.06.2015	Defer Date:28.10.2015
Decision :The Committee decided to defer the case for want of comments of DoP.				

	Case No.:181/7/82-ALC4/2015	Party Name:CLARION DRUGS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
533	HQ File :01/82/050/00786/AM16/	RLA File :50/24/040/00002/AM16/	Lic.No/Date:5010002211 29.06.2015	Defer Date:28.10.2015
Decision :The Committee decided to defer the case for want of comments of DoP.				

	Case No.:57/7/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
534	HQ File :01/82/050/00662/AM16/	RLA File :05/23/040/00112/AM16/	Lic.No/Date:0510394740 29.06.2015	Defer Date:28.10.2015
Decision :The Committee decided to defer the case for want of comments of DC&PC(Petrochemical)				

535	Case No.:58/7/82-	Party Name:KLJ	Meet No/Date:9/82-	Status:Case
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	ALC4/2015	PLASTICIZERS LTD.,	ALC4/2015 30.09.2015	Deferred
	HQ File :01/82/050/00663/AM16/	RLA File :05/23/040/00111/AM16/	Lic.No/Date:0510394739 29.06.2015	Defer Date:28.10.2015
	Decision :it was decided to defer the case for want of comments of D DC&PC(Petrochemical)			

536	Case No.:44/7/82-ALC4/2015	Party Name:LEE PHARMA LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00649/AM16/	RLA File :09/24/040/00201/AM16/	Lic.No/Date:0910062263 30.06.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

537	Case No.:69/7/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00674/AM16/	RLA File :05/24/040/00048/AM16/	Lic.No/Date:0510394756 30.06.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.46011/79/2014-Ch-II dated 26.08.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

538	Case No.:70/7/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00675/AM16/	RLA File :05/24/040/00075/AM16/	Lic.No/Date:0510394758 30.06.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.46011/79/2014-Ch-II dated 26.08.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

539	Case No.:71/7/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00676/AM16/	RLA File :05/24/040/00076/AM16/	Lic.No/Date:0510394759 30.06.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.46011/79/2014-Ch-II dated 26.08.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

540	Case No.:73/7/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00678/AM16/	RLA File :05/24/040/00083/AM16/	Lic.No/Date:0510394760 30.06.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.46011/79/2014-Ch-II dated 26.08.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of			

	HBP Vol.1. RA may take further action accordingly.
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541	Case No.: 74/7/82- ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00679/AM16/	RLA File :05/24/040/00068/AM16/	Lic.No/Date:0510394757 30.06.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC provided vide U.O.No.46011/79/2014-Ch-II dated 26.08.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA may take further action accordingly.			

542	Case No.: 42/7/82- ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00647/AM16/	RLA File :31/83/040/00030/AM16/	Lic.No/Date:3110065521 01.07.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

543	Case No.: 2/7/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00607/AM16/	RLA File :09/24/040/00213/AM16/	Lic.No/Date:0910062316 08.07.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

544	Case No.: 3/7/82- ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00608/AM16/	RLA File :09/24/040/00202/AM16/	Lic.No/Date:0910062341 16.07.2015	Defer Date:18.11.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

545	Case No.: 185/7/82- ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00790/AM16/	RLA File :09/24/040/00219/AM16/	Lic.No/Date:0910062355 21.07.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

546	Case No.: 186/7/82- ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00791/AM16/	RLA File :05/24/040/00171/AM16/	Lic.No/Date:0510395025 21.07.2015	Defer Date:
	Decision :The Committee decided to ratify norms for the export product Menthol based on the recommendation of D/o C&PC provided vide U.O.No.14010/28/2012-CH-II dated 30.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			

	RA may take further action accordingly.
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547	Case No.: 6/9/82- ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00942/AM16/	RLA File :09/24/040/00318/AM16/	Lic.No/Date:0910062572 08.09.2015	Defer Date:18.11.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

548	Case No.: 7/9/82- ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00943/AM16/	RLA File :09/24/040/00312/AM16/	Lic.No/Date:0910062574 08.09.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

549	Case No.: 3/9/82- ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00939/AM16/	RLA File :09/24/040/00341/AM16/	Lic.No/Date:0910062565 08.09.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

550	Case No.: 4/9/82- ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00940/AM16/	RLA File :09/24/040/00338/AM16/	Lic.No/Date:0910062566 08.09.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

551	Case No.: 5/9/82- ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00941/AM16/	RLA File :09/24/040/00337/AM16/	Lic.No/Date:0910062567 08.09.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

552	Case No.: 2/9/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00938/AM16/	RLA File :09/24/040/00344/AM16/	Lic.No/Date:0910062564 08.09.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

553	Case No.: 1/9/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2015 30.09.2015	Status:Case Approved
	HQ File :01/82/050/00937/AM16/	RLA File :09/24/040/00316/AM16/	Lic.No/Date:0910062562 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Rosuvastatin Calcium			

	based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/227/2015-PI(Norms) dated 29.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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	Case No.: 8/9/82-ALC4/2015	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
554	HQ File :01/82/050/00944/AM16/	RLA File :34/24/040/00155/AM16/	Lic.No/Date:3410041496 09.09.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.: 10/9/82-ALC4/2015	Party Name: ALKYL AMINES CHEMICALS LTD	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
555	HQ File :01/82/050/00946/AM16/	RLA File :03/94/040/00355/AM16/	Lic.No/Date:0310798806 10.09.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.: 9/9/82-ALC4/2015	Party Name: DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
556	HQ File :01/82/050/00945/AM16/	RLA File :09/24/040/00354/AM16/	Lic.No/Date:0910062585 10.09.2015	Defer Date:18.11.2015
	Decision :The Committee decided to defer the case for want of comments of DoP.			

	Case No.: 12/9/82-ALC4/2015	Party Name: ALKYL AMINES CHEMICALS LTD	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
557	HQ File :01/82/050/00948/AM16/	RLA File :03/94/040/00372/AM16/	Lic.No/Date:0310798878 14.09.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

	Case No.: 11/9/82-ALC4/2015	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
558	HQ File :01/82/050/00947/AM16/	RLA File :09/24/040/00348/AM16/	Lic.No/Date:0910062620 14.09.2015	Defer Date:18.11.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.: 16/9/82-ALC4/2015	Party Name: ALKYL AMINES CHEMICALS LTD	Meet No/Date: 9/82-ALC4/2015 30.09.2015	Status: Case Deferred
559	HQ File :01/82/050/00952/AM16/	RLA File :03/94/040/00265/AM16/	Lic.No/Date:0310798923 16.09.2015	Defer Date:28.10.2015
	Decision :The Committee decided to defer the case for want of comments of DC&PC			

560	Case No.: 18/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00954/AM16/	RLA File :09/24/040/00368/AM16/	Lic.No/Date:0910062629 16.09.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

561	Case No.: 19/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00955/AM16/	RLA File :09/24/040/00369/AM16/	Lic.No/Date:0910062630 16.09.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

562	Case No.: 17/9/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00953/AM16/	RLA File :09/24/040/00371/AM16/	Lic.No/Date:0910062628 16.09.2015	Defer Date:28.10.2015
	Decision : Information called for from firm is awaited.			

563	Case No.: 20/9/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:9/82-ALC4/2015 30.09.2015	Status:Case Deferred
	HQ File :01/82/050/00956/AM16/	RLA File :03/95/040/00424/AM16/	Lic.No/Date:0310798995 22.09.2015	Defer Date:28.10.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

Manual Minutes of NC-III Meeting No.09/82/2015
Scheduled to be held on 30.09.2015 but actually held on 9.10.2015

Case No. B- 01 M.No.09/16 Date 30.09.2015	M/s. Piramal Enterprises Ltd File No. 01/82/50/00459/AM-14 RLA No.03/95/040/00948/AM13 Adv.Auth. No. 0310742181 dt. 19.07.2013
Decision: The Committee considered the case for revision of norms. The Committee decided revise quantity of import item no.1 with 2% wastes as per SION without any change in the norms already ratified. RA may take necessary action as per decision of NC.	

Case No. B- 02 M.No.09/16 Date 30.09.2015	M/s. Micro Lab Ltd File No. 01/82/50/00015/AM-15 RLA No.07/24/040/00318/AM14 Adv.Auth. No. 0710100791 dt. 23.12.2013
Decision: The Committee considered the case for ratification of norms as per agenda and decided to send a copy of application to DOP and deferred the case.	

Case No. B- 03 M.No.09/16 Date 30.09.2015	M/s. Krishna Antioxidants Pvt Ltd File No. 01/82/50/00262/AM-13 RLA No.03/94/040/00004/AM13 Adv.Auth. No. 0310695086 dt. 17.05.2012
Decision: The Committee considered the case for correction in the description of export product as per agenda. The committee decided to correct the description of export product to read as “Di Phenyl Isodecyl Phosphite” without any other changes in the norms already decided. RA may take necessary action as per decision of NC.	

Case No. B- 04 M.No.09/16 Date 30.09.2015	M/s. Aurobindo Pharma Ltd File No. 01/82/50/00578/AM-14 RLA No.09/24/040/00109/AM14 Adv.Auth. No. 0910056486 dt. 27.06.2013
Decision: The Committee considered the case for correction in UOM “kg./kg” mentioned in import items as per agenda. The Committee decided to correct UOM of import items to read as “kg”. RA may take necessary action as per decision of NC.	

Case No. B- 05	M/s. Atlas Fine Chemicals Pvt Ltd
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M.No.09/16 Date 30.09.2015	File No. 01/82/50/00457/AM-15 RLA No.03/94/040/01049/AM14 Adv.Auth. No. 0310773108 dt. 05.03.2014
Decision: The Committee considered the case for modification of norms as per agenda. The Committee decided to examine the case on file. If the norms were according to consumption data, no need to review.	

Case No. B- 06 M.No.09/16 Date 30.09.2015	M/s. Atlas Fine Chemicals Pvt Ltd File No. 01/82/50/00161/AM-15 RLA No.03/94/040/00647/AM14 Adv.Auth. No. 0310763403 dt. 26.12.2013
Decision: The Committee considered the case for modification of norms as per agenda. The Committee decided to examine the case on file. If the norms were according to consumption data, no need to review.	

Case No. B- 07 M.No.09/16 Date 30.09.2015	M/s. Atlas Fine Chemicals Pvt Ltd File No. 01/82/50/00463/AM-15 RLA No.03/94/040/00838/AM14 Adv.Auth. No. 0310771877 dt. 25.02.2014
Decision: The Committee considered the case for modification of norms as per agenda. The Committee decided to examine the case on file. If the norms were according to consumption data, no need to review.	

Case No. B- 08 M.No.09/16 Date 30.09.2015	M/s. Atlas Fine Chemie Pvt Ltd File No. 01/82/50/00360/AM-14 RLA No.03/94/040/00845/AM13 Adv.Auth. No. 0310732910 dt. 30.04.2013
Decision: The Committee considered the case for modification of norms as per agenda. The Committee decided to examine the case on file. If the norms were according to consumption data, no need to review.	

Case No. B- 09 M.No.09/16 Date 30.09.2015	M/s. Generix Chemie (I) Pvt Ltd File No. 01/82/50/00537/AM-06 RLA No.03/94/040/00571/AM06 Adv.Auth. No. 0310343371 dt. 18.08.2015
Decision: The Committee considered the case for revision of norms as per agenda. The representative of Department of C&PC explained to the committee the reasons for which revised norms increasing the wastages have been recommended by the Department of C&PC. He informed that the product is exclusive, there is no comparative data & the technology was provided by the buyer. Placing reliance on the same, the Committee decided to ratify norms based on the recommendation of DC&PC provided vide U.O.No.14010/29/2015-Ch-II dt.02.09.2015, uploaded along with these minutes or as applied by the firm whichever is less	

under para 4.07 of HBP Vol.1.

RA may take further action accordingly.

Case No. B- 10
M.No.09/16
Date 30.09.2015

M/s. Yashashvi Rasayan Pvt Ltd
File No. 01/82/50/00224/AM-15
File No. 01/82/50/00205/AM-15
RLA No.52/24/040/00022/AM14
RLA No. 52/24/040/00045/AM14
Adv.Auth. No. 5210040190 dt. 12.09.2013
Adv Auth. No. 5210040666 dt. 03.02.2014

Decision: The Committee considered the case for revision of norms as per agenda. The representative of Department of C&PC explained to the committee the reasons for which revised norms increasing the wastages have been recommended by the Department of C&PC. He informed that the product is exclusive, there is no comparative data & the technology was provided by the buyer. The yield has also been compared to the yield in US patents. Placing reliance on the same, the Committee decided to ratify norms based on the recommendation of DC&PC provided vide U.O.No.14010/36/2011-Ch-II dt. 14.07.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA may take further action accordingly.

Case No. B- 11
M.No.09/16
Date 30.09.2015

M/s. Pregna International Ltd
File No. 01/82/50/00548/AM-14
RLA No.03/95/040/00335/AM14
Adv.Auth. No. 0310743681 dt. 01.08.2013

Decision: The Committee considered the case for correction UOM of export product from kg. to Number and correction import item as per agenda.

The Committee decided to correct the UOM of export product "Intra Uterine contraceptive Device –CU 380 AG – **Qty. 1 Number**".

RA may take further action accordingly.

Case No. B- 12
M.No.09/16
Date 30.09.2015

M/s. Softgel Healthcare Pvt Ltd
File No. 01/82/50/00862AM-14
RLA No.04/24/040/00100/AM14
Adv.Auth. No. 0410149961 dt. 18.09.2013

Decision: The Committee considered the for ratification of norms as per agenda and decided to call for copy of Shipping Bill and any other Customs attested documents reflecting grade of import i.e. whether USP or not and deferred the case.

Case No. B- 13
M.No.09/16
Date 30.09.2015

M/s. Pregna International Ltd
File No. 01/82/50/00347AM-14
RLA No.03/95/040/00071AM14

	Adv.Auth. No. 0310733040 dt. 01.05.2013
Decision: The Committee considered the case for revision of norms and correction UOM of export product “Intra Uterine contraceptive Device –CU 380 AG from kg. to Number” as per agenda. The Committee decided to correct the UOM of export product to read as “Intra Uterine contraceptive Device –CU 380 AG – 1 Number”. RA may take further action accordingly.	

Case No. B- 14 M.No.09/16 Date 30.09.2015	M/s. United Biotech Pvt Ltd File No. 01/82/50/01150AM-13 RLA No.05/24/040/00448AM13 Adv.Auth. No. 0510347967 dt. 01.03.2013
Decision: The Committee considered the case for ratification of norms as per agenda and decided to send a copy of application to DOP and deferred the case.	

Case No. B- 15 M.No.09/16 Date 30.09.2015	M/s. Softgel Healthcare Pvt Ltd File No. 01/82/50/00404AM-15 RLA No.04/24/040/00031AM15 Adv.Auth. No. 0410159058 dt. 22.07.2014
Decision: The Committee considered the case for ratification of norms as per agenda. The committee noted that import item name does not match with the composition given in the DML. Therefore, case could not be considered.	

Case No. B- 16 M.No.09/16 Date 30.09.2015	M/s. Pregna International Ltd File No. 01/82/50/00460AM-14 RLA No.03/95/040/00264AM14 Adv. Auth. No. 0310740295 dt. 04.07.2013
Decision: The Committee considered the case for correction in the UOM of export product and revision of norms as per agenda. The Committee decided to correct the UOM of export product to read as “Intra Uterine Contraceptive Device – Copper T 380 A with safe load – Qty. 1-Number”. RA may take further necessary action as NC decision.	

Sl. No. ①
9/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Shiva Pharmachem Ltd., for the import of raw-materials against the export of Isononanoyl Chloride.

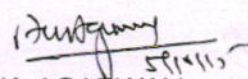
Ref: U.O. No. 01/82/050/157/ AM- 16/DES-3/42 dated 11.6.2015

M/s. Shiva Pharmachem Ltd., have submitted present application for the import of raw material against the export of Isononanoyl Chloride

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Isononanoyl Chloride	1 kg.	Isononanoic Acid	0.942 kg.
		Thionyl Chloride	0.578 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/164/2011-CH-II dated 5.10.2015

9/82
Sl. No 3

F. No.35011/229/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1502/AM-15/DES-3/1397 dated the 11/03/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clindamycin Palmitate Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Clindamycin Hcl	1.288
2.	Cyclohexane	0.300
3.	Toluene	0.493
4.	Acetone	2.665
5.	Dichloromethane	1.866
6.	Pyridine	0.060
7.	Palmitoyl Chloride	1.227
8.	Methanol	0.200
9.	Acetonitrile	2.332
10.	Dimethyl Formamide	0.133

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82

SMD

F. No.35011/200/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

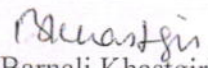
Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1503/AM-15/DES-3/1394 dated the 11/03/15 vide which application from M/s. Optimus Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Linezolid**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3,4-Difluoronitrobenzene	0.9324
2.	Methanol	7.75 lit
3.	(R)-(-)-2-(Chloromethyl)Oxirane	0.80 kg/kg
4.	N,N(OR)1,1-Carbonyl Diimidazole	0.747 "


(Barnali Khastgir)

Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/405/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
S.No. 5

Udyog Bhawan, New Delhi,
Dated the 05 September, 2015
02/02/15

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srimi Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1504/AM-15/DES-3/556 dated the 10/07/15 vide which application from M/s. Srimi Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Levofloxacin Hemihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	9,10-Difluoro-2,3-Dihydro-3-Methyl-7-Oxo-(3s)-7H-Pyrido [1,2,3-de]-1,4-Benzoxazine-6-Carboxylic Acid (LVF 40)	0.8571
2.	Hexamethyl Disiloxane (HMDSO)	0.50

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/16
S. No. 07
F. No.35011/172/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 8 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srimi Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1512/AM-15/DES-3/1405 dated the 11/03/15 vide which application from M/s. Srimi Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Z-Valacyclovir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	CBZ-L-Valine (Carbobenzyloxy-L-valine)	0.858
2.	N,N-Dicyclohexyl Carbodiimide	0.811
3.	4-Dimethylamino Pyridine	0.02
4.	Acyclovir	0.592
5.	Dimethyl Sulfoxide	2.75

BKhashtgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/AM-16

F. No.35011/225/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

8. No. 8
Udyog Bhawan,
New Delhi, the August, 2014

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/186/AM-15/DES-3/237 dated the 13/05/14 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nevirapine (Nevirapine Anhydrous)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Chloro-3-amino-4-methyl pyridine (CAMP)	0.759
2.	2-chloro nicotinic acid	0.902
3.	Activated carbon	0.100
4.	Cyclo hexane	0.898
5.	Cyclo propylamine	0.57
6.	Diethylene glycol dimethyl ether	2.518 → 2.16
7.	Methanol	7.124
X 8.	Toluene	X 0.968
9.	Methylene Chloride	1.222
10.	Steam/Thermal Coal	As per fuel policy.

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/10-10

Sl. No. 9

F. No.35011/205/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 15th September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1515/AM-15/DES-3/1409 dated the 11/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Irbesartan**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-n-butyl-1,3-diazaspiro(4,4)non-1-en-4-one HCL	0.80
2.	N-(Triphenylmethyl)-5-(4-bromomethyl-biphenyl-2-yl) tetrazole 92%	2.10
3.	Toluene	0.70
4.	Methylene Chloride	4.05

Barnali Khastgir

(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
No. 10

F. No.35011/198/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

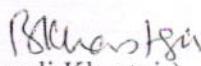
Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1527/AM-15/DES-3/1401 dated the 11/03/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl-2-(2-Chloromethylphenyl)-3-Methoxy-2-Acrylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Isochromanone	0.957
2.	O-xylene	1.04
3.	Sodium Methoxide	0.416
4.	Thionyl Chloride	1.24
5.	Methanol	2.31


(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

5/11/11

Case No.:18/19/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2015 24.07.2015	Status:Case Deferred
HQ File :01/82/050/01506/AM15/	RLA File :09/24/040/00085/AM13/	Lic.No/Date:0910052887 05.06.2012	Defer Date:30.09.2015

16 **Decision :** The Committee in light of comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/197/2015-PI(Norms) dated 24th July, 2015 decided to call for following information from the firm:-

- Complete technical details as per Appendix-33 showing % yield on molar basis for each step of manufacturing process
- Past production vis-à-vis Actual consumption of all the imported inputs duly certified by Central excise Authorities.

Case No.:37/19/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2015 24.07.2015	Status:Case Deferred
17 HQ File :01/82/050/01525/AM15/	RLA File :09/24/040/00079/AM13/	Lic.No/Date:0910052925 08.06.2012	Defer Date:30.09.2015

Decision : The committee considered the case and deferred the case for want of comments from D/o Pharmaceuticals.

Case No.:6/19/82-ALC4/2014	Party Name:BIO-TECH OPTHALMICS PVT. LTD.,	Meet No/Date:7/82-ALC4/2015 24.07.2015	Status:Case Deferred
18 HQ File :01/82/050/01494/AM15/	RLA File :08/24/040/00093/AM13/	Lic.No/Date:0810112710 18.06.2012	Defer Date:30.09.2015

Decision : The committee considered the case and deferred the case for want of comments from D/o Pharmaceuticals.

Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:7/82-ALC4/2015 24.07.2015	Status:Case Deferred
19 HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:30.09.2015

Decision : The committee considered the case and deferred the case for want of comments from D/o Pharmaceuticals.

Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:7/82-ALC4/2015 24.07.2015	Status:Case Deferred
20 HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:30.09.2015

Decision : The committee considered the case and deferred the case for want of comments from D/o C&PC Petrochemicals.

Case No.:5/19/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2015 24.07.2015	Status:Case Deferred
21			

9/10-15

Sl. No. 12

F. No.35011/212/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 15th September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Astrix Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1525/AM-15/DES-3/1413 dated the 11/03/15 vide which application from M/s. Astrix Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Efavirenz (ESA)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Chloro-2-trifluoroacetyl aniline hydrochloride hydrate (E-2)	1.18
2.	Cyclo Propyl Acetylene	0.343
3.	Zinc Acetate Anhydrous	1.20
4.	Citric Acid Monohydrate	0.788
5.	Tetrahydrofuran	2.42
6.	Toluene	5.90
7.	Methanol	2.86
8.	Triphosgene	0.431
9.	n-Butyl Chloride	0.51
10.	1,2-Di Bromo Ethane (EDB)	0.01

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sp. No. 16

F. No.35011/142/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Covalent Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1342/AM-15/DES-3/1280 dated the 04/03/15 vide which application from M/s. Covalent Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefprozil**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Amino Cephalosporonic Acid (7-ACA)	2.22
2.	Methylene Chloride	16.0
3.	Dimethyl Formamide	2.20
4.	(IODO)-Trimethylsilane (TMSI)	2.38
5.	N,N-Bis-(Trimethylsilyl) Acetamide	2.22
6.	Activated Carbon	0.100

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/513/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
SI. 10.18

Udyog Bhawan, New Delhi,
Dated the 3rd September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indo Phyto Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/37/AM-16/DES-3/ dated the 19/05/15 vide which application from M/s. Indo Phyto Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Allylestrenol Bulk Drug**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item*	Qty. Recommended kg/kg.
1.	19-Nor-4-Androstene-3,17-Dione	1.45
2.	1,2 Ethane Dithiol	0.53
3.	Tetrahydrofuran	2.65 lit/kg
4.	Sodium Borohydride	0.17 kg/kg

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 19

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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17
9/11/15

163
9/11/15

Subject: Advance Authorization application from M/s. Indofil Industries Ltd. for the import of raw material against the export of Cymoxanil technical (Advance Authorization No. 0310792122 dated 19.02.2014).

Ref: U.O. No. 01/83/50/237/AM16/DES-III/471 dated 7.7.2015

M/s Indofil Industries Ltd. have submitted present application for the import of raw material against the export of Cymoxanil technical.

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Cymoxanil technical	1 kg.	N-CYANO ACETYL ETHYL UREA 98%.MIN	0.867 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
5/11/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/17/2012-CH-II dated 5.10.2015

9/82
Sl. No. 70

F. No.35011/293/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 6th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Bharat Parenterals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/930/AM-14/DES-3/53 dated the 12/05/15 vide which application from M/s. *Bharat Parenterals* Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxycillin and Clavulanate Potassium for Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[1]

Export Item: Amoxycillin and Clavulanate Potassium for Injection 1.2gm

Norms recommended

Sterile Amoxycillin Sodium and Clavulanate Potassium ----1.32gm/vial

[2]

Export Item: Amoxycillin and Clavulanate Potassium Tablet 625mg

(i) Amoxycillin Trihydrate-----585.36mg/Tablet

(ii) Potassium Clavulanate Diluted with Microcrystalline Cellulose (1:1)-----303.6mg/Tablet

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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9/82
S.No 23, 423

Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-400 (N)

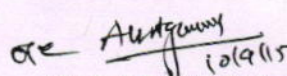
Ref: U.O. No. 01/82/050/71/AM16/DES-III/73 dated 16.6.2015

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-400 (N)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-400 (N)	1 kg.	PHTHALIC ANHYDRIDE	0.560 kg.
		SABUTOL (MIX ALCOHOL)	0.595 kg.
		HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Dep't. of C&PC U.O. No. 14010/36 /2011-CH-II dated 10.9.2015

~~Q/A-16~~ S.No 25
370

F. No.35011/434/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October. 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mangalam Drugs & Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/476/AM-16/DES-3/528 dated the 08/07/15 vide which application from M/s. Mangalam Drugs & Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tenofovir Disoproxil Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	[(R)-9-(2-Phosphonyl Methoxy Propyl) Adenine	0.769

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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
Sl. No 27

F. No.35011/65/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Athena Drug Delivery Solution Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/884/AM-15/DES-3/1156 dated the 19/02/15 vide which application from M/s. Athena Drug Delivery Solution Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Theophylline Sr/Er Pellets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Theophylline	0.737

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(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
S/10 29

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Octyl Diphenyl Cyanoacrylate

Advance Authorization No 0310793796 dated 11.2.2015

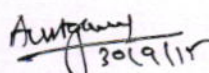
Ref: DGFT U.O. No. 01/83/50/426 /AM-16/DES-3/464, dated 07.7.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Octyl Diphenyl Cyanoacrylate

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Octyl Diphenyl Cyanoacrylate	1 kg.	1. METHYL CYANOACETATE	0.3500 kg.
		2. 2-ETHYL HEXYL ALCOHOL	0.4260 kg
		3. BENZOPHENONE	0.5250 kg
		4. HDPE GRANULES	As per packing policy

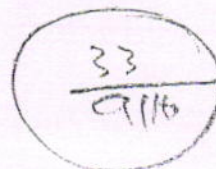
This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 30.9.2015

Sl No. 33

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of 9-Oxo-9H-Thioxanthene-2- carboxylic acid ethyl ester

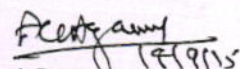
Ref: U.O. No. 01/82/50/116/AM16/DES-III/19 dated 11.6.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of 9-Oxo-9H-Thioxanthene-2- carboxylic acid ethyl ester

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
9-Oxo-9H-Thioxanthene-2-carboxylic acid ethyl ester	1 kg.	1. Thiosalicylic Acid	1.215 kg
		2. 4-bromo benzoic acid	1.723 kg
		3. Thionyl chloride	4.700 kg
		4. Toluene	1.970 kg
		5. Carbon	0.060 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 14.9.2015

S/ A/o 41

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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9/1/16

Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of Reversacol Pennine Green

(Advance Authorization No. 0 910061222 dated 13.11.2014)

Ref: U.O. No. 01/82/50/532/AM16/DES-III/303, dated 2.7.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of Reversacol Pennine Green

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
Reversacol Pennine Green	1 kg.	1. 4- Trifluoro methyl Benzoic Acid	1.520 kg
		2. Methane sulphonic acid	6.170 kg
		3. Dimethyl Succinate	3.176 kg
		4. Methyl Magnesium Chloride (3M in THF)	1.070 kg
		5. 4-Fluoro4-Methoxy Benzophenone	0.617 kg
		6. TMSA (Trimethyl Silyl Acetelene)	0.320 kg
		7. DMS C 15	0.882 kg
		8. EDC HCL/1- (3- Dimethyl Amino Propyl)- 3 Ethyl Cabodiimide HCL	0.294 kg
		9. Tetra Hydro Furan (THF)	7.900 kg
		10. Methanol	10.670 kg
		11. Toluene	22.300 kg
		12. Hexane	23.200 kg

This issues with the approval of competent authority.

A.K. Agarwal
19/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 14.9.2015

S110-42 ✓

(C2)
9/11/15

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of Reversacol Humber Blue

(Advance Authorization No. 0910059156 dated 4.2.2014)

(Advance Authorization No. 0910061154 dated 30.10.2014)

Ref: U.O. No. 01/82/50/1344/AM15/DES-III, dated 5.3.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of Reversacol Humber Blue

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
Reversacol Humber Blue	1 kg.	1. 4,4-Dimethyl Benzo phenone	1.00 kg
		2. Dimethyl Succinate	2.386 kg
		3. 4,4-Dimethoxy Benzo phenone	1.200 kg
		4. Tetra Hydro Furan (THF)	4.40 kg
		5. TMSA (Trimethyl Silyl Acetelene)	0.717 kg
		6. Siralox	1.200 kg
		7. DMS C 15	0.817 kg
		8. EDC HCL/1- (3- Dimethyl Amino Propyl)-3 Ethyl Cabodiimide HCL	0.317 kg
		9. Acetonitrile	5.600 kg
		10. Methanol	14.00 kg
		11. Toluene	32.00 kg
		12. Hexane	19.00 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11,
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 7.7.2015

Sl. No 44

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F. No.35011/251/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 25th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1533/AM-15/DES-3/46 dated the 12/05/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Liraglutide**. This department has examined the matter and it is requested that DGFT may call Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
S. No. 50

F. No.35011/178/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 5th September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Smilax Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/947/AM-15/DES-3/1241 dated the 03/03/15 vide which application from M/s. Smilax Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Losartan Potassium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-(Bromomethyl) Biphenyl-2-Carbonitrile	0.80
2.	2-Butyl-4-Chloro-5-Formyl-1H-Imidazole	0.50
3.	Sodium Borohydride	0.048
4.	Toluene	1.11
5.	Acetone	1.19

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S. No. 51

F. No.35011/407/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/305/AM-16/DES-3/561 dated the 10/07/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	0.885
2.	Triethyl Ortho Propionate	0.83
3.	Methanol	Detail not given.

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

9/82
31.10.65

F. No.35011/74/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Biological E. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/935/AM-15/DES-3/1107 dated the 19/01/15 vide which application from M/s. Biological E. Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Noscapine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Product

Noscapine (BP/USP/JP)-----1kg

Import Recommended

Noscapine Crude Content 98.5% -----1.05kg/kg
(Noscapine Crude: Purity 98.5%)

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/AM-16

Sl. No. 70

F. No.35011/618/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 28 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vivimed Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/955/AM-15/DES-3/1237 dated the 03/03/15 vide which application from M/s. Vivimed Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Triclosan or Triclosan USP or VIV-20**. This department has examined the matter and it is requested that DGFT may call Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S1/10-75

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. New Allance Dye-Chem Pvt. Ltd., for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

(Advance Authorization No.0310793791/dated 11.02.2015)

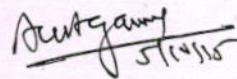
Ref: U.O. No. 01/82/050/488/ AM- 10/DES-III/465 dated 07.07.2015

M/s. New Allance Dye-Chem Pvt. Ltd. have submitted present application for the import of raw material against the export of EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
EDTA TRISODIUM TRIHYDRATE (TRISODIUM EDTA TRIHYDRATE).	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDA)	0.787 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri. Mahender Vikram Singh,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan,New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13 /2012-CH-II dated 5.10.2015

S/N. 74

F. No. 35011/105/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Inchem Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1045/AM-15/DES-3/1066 dated the 13/01/15 vide which application from M/s. Inchem Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Aminoacetonitrile Hcl	1.19
2.	Nitromethane	Not shown in the process or reaction. Hence not recommended.
3.	Aluminium Chloride	1.717
4.	Phenol	1.21
5.	4(4-hydroxy Phenyl)-2-Butanone	0.70

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
Sl. No. 76

F. No.35011/87/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srin Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/933/AM-15/DES-3/1106 dated the 19/01/15 vide which application from M/s. ~~Srin Pharma~~ *Srin Pharma* Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ramipril**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(±)-Cis-endo-2-aza bicycle [3.3.0] octane-3-carboxylic acid benzyl ester hcl	1.976
2.	N-[(1S)-ethoxycarbonyl-3-phenylpropyl]-L-alanine	0.98
3.	1,1'-Carbonyldiimidazole	0.911

Barnali Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/188/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the August, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/953/AM-15/DES-3/1253 dated the 03/03/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dolutegravir Sodium**. This Department has examined the matter and following observations have been made:-

- (a) As per the Permission given by Drug Control Administration in form 29, the Test License is for the purpose of Examination, Test or Analysis, and shall not be used for commercial purpose, and
 - (b) The value addition in Indian currency is 13.496% (< 15%) only.
2. In view of above, the firm does not fulfill the requirement of Advance Authorization.
 3. Norms Committee may take a final view.

Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/139/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
S.No. 82

Udyog Bhawan, New Delhi,
Dated the 01 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/949/AM-15/DES-3/1235 dated the 03/03/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(-)-Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine	0.81
2.	Methane Sulfonyl Chloride	0.589
3.	Triethylamine	0.55
4.	Sesamol	0.55
5.	Potassium Carbonate	1.27
6.	Toluene	5.50
7.	Isopropyl Alcohol	5.90

Barnali Khastgir

(Barnali Khastgir)

Under Secretary to the Government of India

Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
Sl No. 83

F. No.35011/177/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/950/AM-15/DES-3/1240 dated the 03/03/15 vide which application from M/s. Mylan Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clindamycin Palmitate Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Clindamycin hcl	1.288
2.	Acetonitrile	3.065
3.	Dimethyl Formamide	0.175
4.	Cyclohexane	0.394
5.	Toluene	0.648
6.	Acetone	3.504
7.	Methanol	0.263

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

9/AM-15

SL No. 84

Case No.:79/8/82-
ALC4/2014Party Name:BDR
PHARMACEUTICALS
INTERNATIONAL
PVT. LTD.Meet No/Date:2/82-
ALC4/2015
29.04.2015Status:
Approved

HQ File

RLA File

Lic.No/Date:0310782569 Defer Date:
:01/82/050/00743/AM15/ :03/94/040/00040/AM15/ 22.05.2014

Decision : : The committee decided to ratify the norms based on the recommendation of
61A Department of Pharmaceuticals vide O.M.No35011/07/2015-PI (Norms) dt. 20.6.2015 as per
detail given below or applied by the firm whichever is less:-

Export Product	Qty.	Import item	Qty.
Colistimethate Sodium for injection BP 1 million International Units per vial	Vial up to 10ml	Colistimethate Sodium for injection BP	96.65mg

RA may take further action accordingly.

9/82
Sl No. 86

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Kusuma Pharma. Ltd for the import of raw-materials against the export of Saccharin Powder (Pure /AR) (Dental Grade)

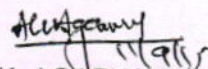
Ref: U.O. No. 01/82/050/783/ AM- 15/DES-3/ dated 19.9.2014

M/s. Kusuma Pharma. Ltd. have submitted present application for the import of raw material against the export of Saccharin Powder (Pure /AR) (Dental Grade)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Saccharin Powder (Pure /AR) (Dental Grade)	1 kg.	Sodium Saccharin	1.38 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/31/2009-CH-II dated 11.9.2015

9/AM-16
F. No.35011/174/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S1 No 87
S1 No 145

Udyog Bhawan,
New Delhi, the 13 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s MSN Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1068/AM-15/DES-3/1242 dated the 03/03/15 vide which application from M/s. MSN Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Abiraterone Acetate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,1,3,3-Tetramethylguanidine	3.82
2.	Diethyl (3-Pyridyl) Borane	0.750
3.	Dehydroepiandrosterone	2.088

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/249/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
88
S/Ho. 89
Udyog Bhawan, New Delhi,
Dated the 27 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lake Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/547/AM-15/DES-3/59 dated the 14/05/15 vide which application from M/s. Lake Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **8-Chloro-6-(2-Fluorophenyl)-1-Methyl-3A, 4-Dihydro-3H-Imidazo[1,5-A] [1,4] Benzodiazepine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Aminomethy-7-Chloro-2,3-Dihydro-5(2-Fluorophenyl)1H-1,4-Benzodiazepine Dimaleate	2.52
2.	Triethyl Ortho Acetate	0.90

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 85
Sl. No. 93
Sl. No. 94

F. No.35011/604/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Almelo Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/823/AM-15/DES-3/07 dated the Nil vide which application from M/s. Almelo Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxo-Erythronolide A-11,12-Carbamate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Clarithromycin	2.344
2.	1,1-Carbonyldiimidazole	1.917
3.	1,8-Diazabicyclo[5.4.0] undec-7ene	1.509
4.	N-Fluorobenzenesulfonimide	Not required in the process.
5.	4-Dimethyl Amino Pyridine	0.786
6.	Triphenyl Phosphine	1.148

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S' No. 102

F. No.35011/105/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Inchem Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1045/AM-15/DES-3/1066 dated the 13/01/15 vide which application from M/s. Inchem Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1. ✓	Aminoacetonitrile Hcl	1.19
2.	Nitromethane	Not shown in the process or reaction. Hence not recommended.
3.	Aluminium Chloride	1.717
4.	Phenol	1.21
5.	4(4-hydroxy Phenyl)-2-Butanone	0.70

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

11/11/108/105

F. No.35011/651/2014-PI (Norms)
Government of India
Ministry of Chemical & fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated May 13, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Bliss GVS Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. Nos. 01/82/50/00871/AM15/DES-3/808 and 01/82/50/00882/AM15/DES-3/809 dated 19.11.2014 vide which two applications from M/s Bliss GVS Pharma Ltd was forwarded to this Department for fixation of norms for the export of **Indomethacin BP 100 mg Suppositories**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol I) 2009-14:-

Sl. No.	Import item	Quantity recommended
1.	Indomethacin BP	102 mg /100 mg suppository

2 This issues with the approval of Director (Pharma Industry).

BK Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/88/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glochem Industries Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/942/AM-15/DES-3/1105 dated the 19/01/15 vide which application from M/s. Glochem Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Levodopa**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(S)-2-Amino-3-(3,4-dihydroxyphenyl) propanoic acid	0.90

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
F. No.35011/144/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals
Sl No. 112

Udyog Bhawan, New Delhi,
Dated the 01 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1331/AM-15/DES-3/1291 dated the 04/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nevirapine (Purity 99%)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) COA of the Import item form Foreign Supplier.
- (b) COA of the Export Product.
- (c) Actual wastage incurred during the process.

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Bhachar Singh
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

S.No. 115

F. No.35011/254/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shanpar Industries Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/222/AM-16/DES-3/212 dated the 29/06/15 vide which application from M/s. Shanpar Industries Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Calcium Orotate Dihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Orotic Acid Anhydrous	0.85

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
S.No. 120

F. No.35011/126/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 5th September, 2015
C. K. Khastgir

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shasun Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1305/AM-15/DES-3/1276 dated the 04/03/15 vide which application from M/s. Shasun Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Tartrate Tablets 100mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1 No. Tablet 100mg
1.	Metoprolol Tartrate	102mg
2.	Magnesium Stearate	4.2mg
3.	Avicel 102 (Microcrystalline Cellulose)	190.8mg
4.	Crosscarmellose Sodium	33.6mg
5.	Closure	Relevant, As per packing policy.
6.	Plastic Bottles	

B. K. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
+122
S No. 122

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Hindustan Polyamides & Fibres Ltd. for the import of raw material against the export of Cyclamen Aldehyde - Pure

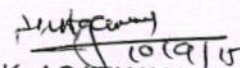
Ref: U.O. No. 01/82/050/1245/AM15/DES-III/945 dated 1.1.2015

M/s. HPL Additives Ltd. have submitted present application for the import of raw material against the export of Cyclamen Aldehyde - Pure

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Cyclamen Aldehyde - Pure	1 kg	1. Cuminique Aldehyde	1.275 kg
		2. Propionaldehyde/ Propanal	0.500 kg
		3. 5% Palladium on Carbon Catalyst	0.0021 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikaram singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/90/2011-CH-II dated 09.9.2015

SIN/23

F. No.35011/598/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 16, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00832/AM15/DES-3/836 dated the 26.11.2014 vide which an application from M/s Cadila Healthcare Ltd.. was forwarded to this Department for fixation of norms for the export of **Hydroxychloroquine Sulphate 200 mg Tablet**. This department has examined the matter and the following norms are recommended against export product:-

Sl. No.	Import Item	Norms recommended (mg/tablet)
1	Hydroxy chloroquine sulphate USP	204 mg
2	Corn starch	1 mg
3	Magnesium stearate	4.5 mg
4	Dibasic calcium phosphate dehydrate USP	106.5 mg
5	Bottle 60 CC WH HDPE 33-400	As per packing policy
6	Bottle 225 CC WH HDPE CRC	
7	33 MM White PP NCRC pulp liner	
8	NCRC WH CAP 45 MM pulp liner	
9	Packing insert HCQ tablets	

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

Sl No. 127

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F. No.35011/61/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Sequent Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1257/AM-15/DES-3/1126 dated the 20/01/15 vide which application from M/s. Sequent Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clozasole**. This department has examined the matter and it is requested that DGFT may call copy of DML from the firm with approved composition of the export products.

Barnali Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
Sl No. 128

F. No.35011/99/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s RA Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1057/AM-15/DES-3/1055 dated the 13/01/15 vide which application from M/s. RA Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-(4-Hydroxy Phenyl)-2-Amino Ethanol (Octopamine Hcl)	0.77
2.	4-(4-Hydroxy Phenyl)-2-Butanone	0.91
3.	Methanol	1.87
4.	Ethyl Acetate	2.44

Barnali Khastgir
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Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 130

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130-31

F. No.35011/142/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 01 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Covalent Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1342/AM-15/DES-3/1280 dated the 04/03/15 vide which application from M/s. Covalent Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefprozil**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Amino Cephalosporonic Acid (7-ACA)	2.22
2.	Methylene Chloride	16.0
3.	Dimethyl Formamide	2.20
4.	(IODO)-Trimethylsilane (TMSI)	2.38
5.	N,N-Bis-(Trimethylsilyl) Acetamide	2.22
6.	Activated Carbon	0.100

Bhastgi
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S. No. 132
140

Case No.:196/13/82-
ALC4/2014

Party Name:KOPRAN
LIMITED

Meet No/Date:7/82-
ALC4/2015
24.07.2015

Status:Case
Deferred

HQ File
:01/82/050/01199/AM15/

RLA File
:03/94/040/00545/AM15/

Lic.No/Date:0310788934
09.09.2014

Defer
Date:30.09.2015

200 **Decision : :** The Committee in light of comment of D/o Pharmaceuticals forwarded vile O.M.No.35011/101/2015-PI(Norms) dated 29th July, 2015 decided to call for following information from the firm:-

- a) Complete technical details as per Appendix-33.
- b) Past production vis-à-vis Actual consumption of all the imported inputs duly certified by Central excise Authorities.

SI No. 133

Case No.:201/13/82-
ALC4/2014

Party Name:KRISHNA
ANTIOXIDANTS PVT. LTD.

Meet No/Date:7/82-
ALC4/2015
24.07.2015

Status:Case
Deferred

HQ File
:01/82/050/01204/AM15/

RLA File
:03/94/040/00499/AM15/

Lic.No/Date:0310788928 Defer
09.09.2014 Date:30.09.2015

Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No.14010/100/2012 Ch.II 02.06.2015, it was decided to call for following information from the 201 firm:-

4. Detailed production of export product under reference in the year 2014-15 and corresponding consumption of raw-materials duly certified by CA
5. Basis of applied quantity of raw materials including authentic printed literature in support of the quantity raw material.
- 3.Any other relevant information.

S. No - 138

Case No.:18/19/82-
ALC4/2014

Party Name:MYLAN
LABORATORIES LIMITED

Meet No/Date:7/82-
ALC4/2015
24.07.2015

Status:Case
Deferred

HQ File
:01/82/050/01506/AM15/

RLA File
:09/24/040/00085/AM13/

Lic.No/Date:0910052887
05.06.2012

Defer
Date:30.09.2015

16 **Decision :** The Committee in light of comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/197/2015-PI(Norms) dated 24th July, 2015 decided to call for following information from the firm:-

- a) Complete technical details as per Appendix-33 showing % yield on molar basis for each step of manufacturing process
- b) Past production vis-à-vis Actual consumption of all the imported inputs duly certified by Central excise Authorities.

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F. No.35011/83/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Eytan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1065/AM-15/DES-3/1099 dated the 15/01/15 vide which application from M/s. Eytan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(2R-Cis)-4-amino-1-[2-(hydroxymethyl)-1,3-oxathiolan-5-yl]-2(1H)-pyrimidinone monosalicylate nonohydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Amino-2-Oxo-Pyrimidinyl-Oxathiolane-2-Carboxylic Acid-Isopropyl-Mentyl-Cyclohexyl Ester (Cyclohexyl Ester)	1.16
2.	Sodium Borohydride	0.266
3.	Dipotassium Hydrogen Phosphate	0.988

Barnali Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

51/10-146

9/82
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F. No.35011/63/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Titan Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1031/AM-15/DES-3/1110 dated the 19/01/15 vide which application from M/s. Titan Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dabigatran Etexilate Mesylate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Copy of DML for the export product, and
- (b) Master – Batch formula duly certified by their Quality-Control Incharge.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SN. 149

9/82

F. No.35011/144/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 01 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/677/AM-15/DES-3/1292 dated the 04/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Irbesartan**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-n-Butyl-1,3-Diazaspiro[4,4] non-1-en-4-one Hydrochloride	0.80
2.	4-Bromomethyl-2-Cyano Biphenyl	0.94
3.	Sodium Azide	0.2618

B. Khastgir
(Barnali Khastgir)

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Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl No. 148
9/82
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F. No.35011/225/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Salicylates & Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1325/AM-15/DES-3/1358 dated the 10/03/15 vide which application from M/s. Salicylates & Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sodium Salicylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Salicylic Acid	0.88
2.	Sodium Hydroxide	0.255

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl No. 152 / 155

F. No.35011/143/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1097/AM-15/DES-3/1293 dated the 04/03/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pantoprazole Sodium Sesquihydrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical detail as per Appendix-33 showing Mol.wt. of input and output products, Requirement & Recovery of solvents at each step of manufacturing process.
- (b) The yield in last step is very low. Technical justification alongwith copy of technical literature may be furnished in support of their yield.
- (c) Past production vis-à-vis Actual consumption of all imported input duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 155

F. No.35011/145/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/994/AM-15/DES-3/1286 dated the 04/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lamivudine**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) COA of Import item from the Foreign Supplier.
- (b) COA of Export Product.
- (c) Actual wastage incurred in the process.

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

(Barnali Khastgir)
Under Secretary to the Government of India
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21/10/156

F. No.35011/195/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 21 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/793/AM-15/DES-3/1424 dated the 12/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nevirapine**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Certificate of Analysis (COA) of Imported API from Foreign Supplier.
- (b) COA of Export item as per shipping bill.
- (c) Justification for actual wastage occurred during the process, if any.

B. Khastgir
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
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S/No 157 → 9/AM-16

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F. No.35011/190/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/794/AM-15/DES-3/1442 dated the 16/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Aripiprazole**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Hydroxy-3,4-Dihydro-2(H)Quinolinone	0.644
2.	1,4-Dibromobutane	1.63
3.	Acetonitrile	2.95
4.	1-(2,3-Dichlorophenyl) Piperazine Hydrochloride	0.555

Barnali Khastgir
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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

Sl. No. 161

F. No.35011/203/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the 16 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s R L Fine Chem.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1033/AM-15/DES-3/1453 dated the 17/03/15 vide which application from M/s. Metrochem R L Fine Chem was sent to this Department for fixation of norms under para: 4.7 for the export of **Orphenadrine Citrate BP/EP/USP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Methyl Benzophenone	0.70
2.	Acetone	1.25

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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

57 No. 164
F. No.35011/52/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the 14 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Micro Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1151/AM-15/DES-3/1060 dated the 13/01/15 vide which application from M/s. ~~Lebon~~ ^{Micro} Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Premix for Nifuroxazide Capsules of 362 mg Containing 200mg Nifuroxazide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Nifuroxazide EP	0.5775

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Directorate General of Foreign Trade,
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Udyog Bhawan, New Delhi

510, 166, 167, 168, 206, 207, 259, 279, 280, 324

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Payal Petro Chemicals Pvt. Ltd. for the import of raw material against the export of Di- Octyl Phthalate (DOTP)/ Di-2EthylHexyl Phthalate/DOP/ Di- ISO Butyl Phthalate etc.

Ref: U.O. No. 01/82/050/299, 301,91,72,1054,1108,1125,1126/AM16/DES-III/343, dated 2.07.2015

M/s. Payal Petro Chemicals Ltd. have submitted present applications for the import of raw material against the export of Di- Octyl Phthalate (DOTP)/ Di-2EthylHexyl Phthalate/DOP/ Di- ISO Butyl Phthalate

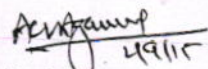
The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Di- Octyl Teraphthalate (DOTP)	1 kg.	1. Pure Tera Phthalic Acid	0.447 kg.
		2. 2- Ethyl Hexanol	0.680 kg

2. Item of Export	Qty.	Item of Import	Qty
Plasticizer PVC (Di- 2EthylHexyl Phthalate/DOP)	1 kg.	1. Phthalic Anhydride	0.400 kg.
		2. 2- Ethyl Hexanol (Octanol)	0.700 kg

3. Item of Export	Qty.	Item of Import	Qty
Di- Iso Butyl Phthalate (DIBP)	1 kg.	1. Phthalic Anhydride	0.560 kg.
		2. Iso Butanol	0.560 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, Dy. DGFT, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11,
Deptt. of C&PC U.O. No. 14010/18/2014-CH-II dated 9.2.2015

S.No. 169

F. No.35011/129/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi.
Dated the 05 September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sentiss Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1052/AM-15/DES-3/1295 dated the 05/03/15 vide which application from M/s. Sentiss Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bromfenac Eye Drops 0.09% 1.7ml in Vial 5ml No.1**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Bromfenac Sodium Hydrate	1.8475mg/vial

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

S. No. 163

F. No.35011/288/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82

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Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jubilant Generics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1024/AM-15/DES-3/57 dated the 14/05/15 vide which application from M/s. Jubilant Generics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Simvastatin 10mg, 20mg & 40mg tablet**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Copy of DML for the above export.
- (b) Copy of Master-Batch formula duly certified by Quality-Control Incharge for each export product.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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S. No. 170

F. No.35011/221/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Perkin Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/799/AM-15/DES-3/1360 dated the 10/03/15 vide which application from M/s. Perkin Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,3 Dibromo-5-Benzoyl Pyrrole**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Pyrrole	0.39
2.	Dichloro Methane	1.31
3.	Morpholine	1.10

B. Khastgir
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Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S No. 172

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

9/82
17/1

Subject: Advance Authorization application from M/s. Hindustan Polyamides & Fibres Ltd. for the import of raw material against the export of Phenyl Ethyl Alcohol or 2-Phenyl Ethyl Alcohol or Beta Phenyl Ethyl Alcohol

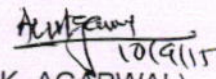
Ref: U.O. No. 01/82/050/1181/AM15/DES-III/1112 dated 19.1.2015

M/s. HPL Additives Ltd. have submitted present application for the import of raw material against the export of Phenyl Ethyl Alcohol or 2-Phenyl Ethyl Alcohol or Beta Phenyl Ethyl Alcohol

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Phenyl Ethyl Alcohol/2-Phenyl Ethyl Alcohol/Beta Phenyl Ethyl Alcohol	1 kg	1. Styrene	1.310 kg
		2. Methanol	0.120 kg
		3. 5% Palladium on Carbon Catalyst	0.0002 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikaram singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/90/2011-CH-II dated 9.9.2015

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F. No.35011/184/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1080/AM-15/DES-3/1250 dated the 03/03/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Phenylephrine Bitartrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis actual consumption of all the imported inputs duly certified by Central Excise Authorities.

Barnali Khastgir

(Barnali Khastgir)

Under Secretary to the Government of India

Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/A No. 125

401

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. AVA Chemicals Ltd. for the import of raw material against the export of Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%))

Ref: U.O. No. 01/82/050/864/AM-13/DES-III/176 dated 23.6.2015

U.O. No. 01/82/050/572/AM-16/DES-III/275 dated 1.7.2015

U.O. No. 01/82/050/63/AM-16/DES-III/125 dated 16.6.2015

M/s. AVA Chemicals Ltd. have submitted present application for the import of raw material against the export of Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%)).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%))	1 kg	1. EDTA (Ethylene Diamine Tetra Acetic Acid)	0.690 kg.

This issues with the approval of competent authority.

A.K. Agarwal
24/11/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/67/2011-CH-II dated 2.9.2015

S.No. 181, 197, 391, 401, 405

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. AVA Chemicals Ltd. for the import of raw material against the export of Disodium Zinc EDTA (Zinc content 15% (+/-0.5%).

Ref: U.O. No. 01/82/050/247/AM-16/DES-III/462 dated 7.7.2015
U.O. No. 01/82/050/759/AM-16/DES-III/751 dated 10.8.2015
U.O. No. 01/82/050/761/AM-16/DES-III/722 dated 4.8.2015
U.O. No. 01/82/050/248/AM-16/DES-III/393 dated 7.7.2015

M/s. AVA Chemicals Ltd. have submitted present application for the import of raw material against the export of Disodium Zinc EDTA (Zinc content 15% (+/-0.5%).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310792384 dated 26.12.2014)

1. Item of Export	Qty.	Item of Import	Qty
EDTA DIAMMONIUM LIQUID ASSAY MIN. 40%	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.410 kg.

(Advance Authorization No. 0310795624 dated 2..04.2014)

1. Item of Export	Qty.	Item of Import	Qty
DISODIUM MEGNESIUM EDTA CONTENT 6% (+/- 0.5% AS M _g).	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.750 kg.

(Advance Authorization No. 0310295381 dated 17.4.2014)

1. Item of Export	Qty.	Item of Import	Qty
EDTA TETRA AMMONIUM LIQUID ASSAY MIN.40%	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.420 kg.

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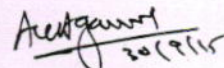
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(Advance Authorization No. 0310792634 dated 7.1.2015)

1. Item of Export	Qty.	Item of Import	Qty
EDTA TETRASODIUM	1 kg	1. ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.750 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/67/2011-CH-II dated 29.9.2015

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Product-80-Q (N,N,N,N TETRAKIS 2- HYDROXYPROPYL ETHYLENEDIAMINE)

(Advance Authorization No. 1710005934 dated 18.10.2014)

Ref: U.O. No. 01/82/050/126/AM-16/DES-III/62 dated 12.6.2015

M/s. Esteem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of Product-80-Q (N,N,N,N TETRAKIS 2-HYDROXYPROPYL ETHYLENEDIAMINE)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Product-80-Q (N,N,N,N TETRAKIS 2-HYDROXYPROPYL ETHYLENEDIAMINE)	1 kg	1. Ethylene Diamine	0.2075 kg.
		2. Propylene Oxide	0.8075 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

M. V. Suresh

Shri M. V. Suresh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated 2.9.2015

S/A/186

F. No.35011/113/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: September 11, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Reckitt Benckiser Healthcare India Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1149/AM15/DES-3/1258 dated the 03.03.2015 vide which an application from M/s Reckitt Benckiser Healthcare India Ltd. was forwarded to this Department for fixation of norms for the export of **Mucinex Fast-Max DM Liquid Max (OTC product)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Import item	Quantity recommended (per bottle of 180 ml)
1.	Xanthan Gum (0207499) Ph. Eur, USP, IH	0.156 gm
2.	Propyl Gallate, USNF	0.285 gm
3.	Magnasweet 110	1.082 gm
4.	Orange Wonf Flavour	0.1495 gm
5.	Cherry Berry Flavaour	0.3740 gm
6.	FD&C Red #40	0.008 gm
7.	Sorbitol Solution (70%) USP	21.375 gm
8.	Propylene Glycol USP	42.749 gm
9.	Glycerin USP	28.500 gm
10.	Anhydrous Citric Acid USP	0.252 gm
11.	Sodium Benzoate NF	0.313 gm
12.	Sucralose NF	0.284 gm
13.	EDTA Disodium USP	0.071 gm
14.	Venus 24 MM (Plastic Closure)	Relevant, As per packing policy
15.	Square M/Wash O/C Blue HT (Plastic Closures)	
16.	Mucinex-4P Multipage DM Adult (Paper Labels)	

2. This issues with the approval of competent authority.

Barnali Khastgir

(Barnali Khastgir)

Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/186/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

S No. 185

Udyog Bhawan, New Delhi,
Dated the 15th September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Prous Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1333/AM-15/DES-3/1311 dated the 05/03/15 vide which application from M/s. Prous Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2-Phenyl-3,3-bis(4-hydroxy phenyl) phthalimide (PPP-BP)**. As per the End-use declaration, the firm has described the export item as 'Fine Chemicals'. DoP is therefor not concerned. DGFT may refer the case to Department of C & PC.

BKhashtgir

(Barnali Khastgir)

Under Secretary to the Government of India

Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/132/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Neuland Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/901/AM-15/DES-3/1297 dated the 05/03/15 vide which application from M/s. Neuland Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ramipril**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(1S,3S,5S)-2-Azabicyclo (3.3.0) Octane-3-Carboxylic Acid Benzyl Ester Hcl	0.83
2.	Methylene Chloride	2.50
3.	ECPP Alanine	0.98
4.	1-Hydroxy Benzotriazole	0.53
5.	Dicyclohexyl Carbodimide	0.858
6.	Di-isopropyl Ether	2.50
7.	5% Palladium on Carbon	0.0254

B Khastgir

(Barnali Khastgir)

Under Secretary to the Government of India

Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/N. 188

1801

Decision :It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

Defer Date :20.05.2015

Meeting No:17/82-ALC4/2014

Date:05.02.2015

Case No:140/13/82-ALC4/2014

Decision :It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.

Defer Date :15.04.2015

Meeting No:13/82-ALC4/2014

Date:19.12.2014

Case No:140/13/82-ALC4/2014

Decision :It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

Defer Date :05.02.2015

Remarks :

D/L has been sent to the firm requesting to furnish the requisite documents/information.

Reply received from the firm and sent to the Deptt. of Pharmaceuticals (Smt. Barnali Khastgir, US) on 27.08.2015.

Date:24.09.2015

Place:New Delhi

R.C.Meena

Dy. Director General of Foreign Trade



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S.No. 191

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H

F. No.35011/219/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Astrix Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/910/AM-15/DES-3/1326 dated the 05/03/15 vide which application from M/s. Astrix Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lamivudine (Cyclohexyl Ester Route)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Cyclohexyl Ester	2.19
2.	Sodium Borohydride	0.48
3.	Dipotassiumhydrogen Phosphate	1.9849
4.	Salicylic Acid	0.832
5.	Methanol	0.167
6.	Toluene	0.200
7.	Triethylamine	0.575
8.	Isopropyl Alcohol	1.427

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
S. No. 197

S. No. 197
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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7/82
87

274

Subject: Advance Authorization application from M/s. Nagarjuna Agrichem Ltd. for the import of raw material against the export of Tricyclazole Technical Solid.

Ref: *-+-+

U.O. No. 01/83/50/00912/AM-15/DES-IV/1219 dated 3.3.2015

Sw*

M/s. Nagarjuna Agrichem Ltd. have submitted present application for the import of raw material against the export of Tricyclazole Technical Solid.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Tricyclazole Technical Solid	1 kg	1. Formic Acid	0.711 kg.
		2. 2- Hydrazine 4-Methyl Benzothiazole	1.184 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/4/2011 -CH-II dated 07.7.2015

Shri G.S.
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S.No. 195 29/AM-16
195/476, 595

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. S.M. Chemicals. Ltd. for the import of raw material against the export of Di Isodecyl phenyl Phosphite (DDPP) and 2-Ethyl Hexyl Diphenyl Phosphite

Ref: U.O. No. 01/82/50/782/AM-16/DES-III/696 dated 31.7.2015
U.O. No. 01/82/50/718/AM-16/DES-III/699 dated 31.7.2015

M/s. S.M. Chemicals. Ltd. have submitted present application for the import of raw material against the export of Di Isodecyl phenyl Phosphite (DDPP) and 2-Ethyl Hexyl Diphenyl Phosphite

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310796577 dated 11.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
Di Isodecyl phenyl Phosphite (DDPP)	1 kg	1. Phenol	0.231 kg
		2. Iso Decyl Alcohol	0.734 kg
		3. Yellow Phosphorus	0.075 kg

(Advance Authorization No. 0310796312 dated 29.5.2015)

1. Item of Export	Qty.	Item of Import	Qty
2 -Ethyl Hexyl Diphenyl Phosphite	1 kg	1. Phenol	0.604kg
		2. Yellow Phosphorus	0.0966 kg
		3. 2-Ethyl hexanol	0.386 kg

This issues with the approval of competent authority.

Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2010-CH-II dated 8.10.2015

S.No. 200

F. No.35011/173/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
200-197

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Inchem Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/914/AM-15/DES-3/1328 dated the 05/03/15 vide which application from M/s. Inchem Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(RS)-4-(2-Amino-1-Hydroxy Ethyl) Phenol Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Amino Acetonitrile Hcl	1.12
2.	Nitro Methane	Not shown in the process or reaction. Hence not recommended.
3.	Phenol	1.14

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 202
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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9/02
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Subject: Advance Authorization application from M/s. SHRI BAKEY BEHARI LAL BOAD MILLS for the import of raw materials against the export of CARVACROL

Advance Authorization No. 0510391639 dated 17.10.2014)

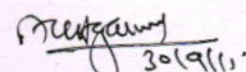
Ref: U.O. No. 01/82/050/1138/AM15/DES-III/ dated 5.12.2014

M/s. SHRI BAKEY BEHARI LAL BOAD MILLS has submitted present applications for the import of raw materials against the export of CARVACROL

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
CARVACROL	1 KG.	D-LIMONENE(LIMONENE CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, STANDARD CITRUS TERPENE, ORANGE OIL)	3.20 KG

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/28 /2012 -CH-II dated 20.9.2015

9/82
S.No. 203

F. No.35011/62/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 6th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sun Pharma Industries Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1167/AM-15/DES-3/1108 dated the 19/01/15 vide which application from M/s. Sun Pharma Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azelastine Hydrochloride Nasal Solution (Nasal Spray)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Item No.1

Azelastine Hcl Nasal Solution (Nasal Spray) 0.1% (137mcg per spray) 200 MD-----1 No.

S. No.	<u>Imports Proposed</u>	Qty. Recommended.
1.	Azelastine Hcl	28.77mg/vial
2.	30ml white opaque round HDPE 18mm screwed neck Medisize bottle 35095	Relevant, As per packing policy
3.	18mm screw-on white pump and actuator with white cap	

Export Item No.2

Azelastine Hcl Ophthalmic Solution 0.05% W/V 6ml bottle

S. No.	<u>Imports Proposed</u>	Qty. Recommended.
1.	Azelastine Hcl	3.15mg/bottle
2.	10ml Natural HDPE Rispharm Sterile Dropper	Relevant, As per packing policy
3.	13mm White Opaque HDPE Pilfer-proof Rispharm Sterile Cap for Dropper	

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S. No. 204

9/10/2015

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F. No.35011/59/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sun Pharma Industries Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1168/AM-15/DES-3/1136 dated the 28/01/15 vide which application from M/s. Sun Pharma Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Desmopressin Acetate Nasal Solution 0.01% (Nasal Spray) RT**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Item No.1

Desmopressin Acetate Nasal Spray, 0.01%(10mcg/0.1ml per spray) 50 MD-----1No.

S. No.	<u>Imports Proposed</u>	Qty. Recommended.
1.	Desmopressin Acetate	0.525mg/vial
2.	20mm Snap-On White Pump	Relevant, As per packing policy
3.	White Actuator with Blue Cap	
4.	10ml Amber Type I Tubular vial 20mm Crimp Schott	

Export Item No.2

Desmopressin Acetate Nasal Spray Solution, 0.01%, 0.1mg/ml, 5ml vial

S. No.	<u>Imports Proposed</u>	Qty. Recommended.
1.	Desmopressin Acetate	0.525mg/vial
2.	20mm Snap-On white Pump for Desmo RT NS	Relevant, As per packing policy
3.	White Actuator with Natural cap for Desmo RT NS	
4.	10ml Amber Type I Tubular vial 20mm Crimp Schott	

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.M. 208
F. No.35011/55/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

9/82
28
Shastri Bhawan, New Delhi,
Dated: September 10, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Reckitt Benckiser Healthcare India Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1141/AM15/DES-3/1117 dated the 19.01.2015 vide which an application from M/s Reckitt Benckiser Healthcare India Ltd. was forwarded to this Department for fixation of norms for the export of **Mucinex Fast-Max Cold & Sinus Liquid (OTC product)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Import item	Quantity recommended (per bottle of 180 ml)
1.	Xanthan Gum (0207499) Ph. Eur, USP, IH	0.156 gm
2.	Propyl Gallate, USNF	0.285 gm
3.	Magnasweet 110	1.082 gm
4.	Red Fruits	0.128 gm
5.	FD&C Blue # 1	0.004 gm
6.	FD&C Red #40	0.001 gm
7.	Sorbitol Solution (70%) USP	21.375 gm
8.	Propylene Glycol USP	42.749 gm
9.	Glycerin USP	28.500 gm
10.	Anhydrous Citric Acid USP	0.181 gm
11.	Sodium Benzoate NF	0.313 gm
12.	Sucralose NF	0.284 gm
13.	EDTA Disodium USP	0.071 gm
14.	Venus 24 MM (Plastic Closure)	Relevant, As per packing policy
15.	Square M/Wash O/C Blue HT (Plastic Closures)	
16.	Mucinex-6P Multipage Cold & Sinus (Paper Labels)	

2. This issues with the approval of ~~the Competent Authority~~.


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

S.No. 2/0

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

(215)
9/16

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yapox CL 30/10 Hydroquinone BIS (2 Hydroxy ethyl ether)

Ref: U.O. No. 01/82/050/483/AM16/DES-III/399 dated 7.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yapox CL 30/10 Hydroquinone BIS (2- Hydroxy ethyl ether)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yapox CL 30/10 Hydroquinone BIS(2-Hydroxy ethyl ether)	1 kg.	1. Hydroquinone	0.611 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 11.9.2015

Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

9/14M-10
21, 285

S.No. 211

Subject: Advance Authorization application from M/s. Gulbrandsen Chemical Pvt. Ltd. for the import of raw material against the Ethyl Aluminium Sesqui Chloride (EASC) etc.

Ref: U.O. No. 01/82/050/460/AM16/DES-III/532 dated 8.7.2015

M/s. Gulbrandsen Chemical Ltd. have submitted present applications for the import of raw material against the export of Ethyl Aluminium Sesqui Chloride (EASC)/ Diethyl Aluminium Chloride (DEAC)/ Diethyl Aluminium Chloride (DEAC)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Ethyl Aluminium Sesqui Chloride (EASC)	1 kg.	Aluminium Grit/ Granules	0.140 kg.

2. Item of Export	Qty.	Item of Import	Qty
Diethyl Aluminium Chloride (DEAC)	1 kg.	Aluminium Granules /Grit	0.195 kg.

3. Item of Export	Qty.	Item of Import	Qty
Tri Ethyl Aluminium (TEAL)	1 kg.	Aluminium Granules /Grit	0.270 kg.

4. Item of Export	Qty.	Item of Import	Qty
Mono Butyl Tin Trichloride (MBTC)	1 kg.	1. Tin Ingots	0.497 kg.
		2. Aluminium Grit/ Granules	0.062 kg.
		3. Butene-1	0.451 kg.

5. Item of Export	Qty.	Item of Import	Qty
Dibutyl Tin Oxide (DBTO)	1 kg.	1. Tin Ingots	0.564 kg.
		2. Aluminium Grit/ Granules	0.096 kg.
		3. Butene-1	0.731 kg.

6. Item of Export	Qty.	Item of Import	Qty
Tetra Butyl Tin (TBT)	1 kg.	1. Tin Ingots	0.364 kg.
		2. Aluminium Grit/ Granules	0.119 kg.
		3. Butene-1	0.869 kg.

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO (DES-III) C/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/49 /2011-CH-II dated 10.9.2015

S.No. 213

09/11/15

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F. No.35011/145/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05 September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/994/AM-15/DES-3/1286 dated the 04/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lamivudine**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) COA of Import item from the Foreign Supplier.
- (b) COA of Export Product.
- (c) Actual wastage incurred in the process.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 212

F. No.35011/104/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1133/AM-15/DES-3/1039 dated the 13/01/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valsartan and Hydrochlorothiazide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[A] Norms for Valsartan in Tablets

S. No.	Export Product	Norms recommended
	<u>Valsartan + Hydrochlorothiazide Tablets</u>	
1	80mg +12.5 mg	Valsartan---81.6 mg/Tablets
2	160 mg +12.5 mg	--do-- 163.2 mg/Tablets
3	160 mg +25 mg	--do-- 163.2 mg/Tablets
4	320 mg +12.5 mg	--do-- 326.4 mg/Tablets
5	320 mg +25 mg	--do-- 326.4 mg/Tablets

[B] Norms for 1kg Valsartan

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Methyl(2S)-2-((2Cyano-1,1-biphenyl-4-yl)Methyl)amino}-3-methyl butanoate ethanedioate (Biphenylvaline oxalate)	1.455kg/kg
2.	Methanol	0.637lit/kg
3.	Methylene Chloride (or Dichloromethane)	9.409lit/kg

Barnali Khastgir
Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SN 222 9/AM-16

SI. No. 222

F. No.35011/190/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 25 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/998/AM-15/DES-3/1435 dated the 16/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Moxifloxacin Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ethyl-1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-Oxoquinoline-3-Carboxylate	0.978
2.	(S,S)-2,8-Diazobicyclo (4,3,0) Nonane	0.37

Note:- DGFT may revise SION A-3520 for the export product Moxifloxacin Hcl by calling Central Excise Data on Production-Consumption through Pharmaexil.

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 221

F. No.35011/69/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
2249
2249

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Apex Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1402/AM-15/DES-3/1195 dated the 26/02/15 vide which application from M/s. Apex Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pimobendan BP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Pimobendan	5.10mg/5mg tablet

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

51210. 225

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F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-400 (I).

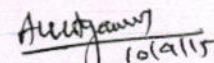
Ref:- U.O. No. 01/82/050/1129/AM15/DES-III/ dated 05.12.2014

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-400 (I)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-400 (I)	1 kg.	PHTHALIC ANHYDRIDE	0.550 kg.
		ISO BUTANOL	0.560 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 09.2015

S.No. 227
F. No.35011/189/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
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Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Smilax Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1293/AM-15/DES-3/1439 dated the 16/03/15 vide which application from M/s. Smilax Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Camphorsulfonate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Thiophene-2-ethyl amine	0.53
2.	Alpha bromo-2-chloro phenyl acetic acid methyl ester	0.83
3.	L (-) Camphor sulfonic acid	0.455
4.	Acetone	1.09
5.	Methanol	1.09
6.	Methylene dichloride	5.80
7.	Isopropyl acetate	1.82
8.	Triethyl amine	0.72

Bhastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of Reversacol Humber Blue

(Advance Authorization No. 0910059156 dated 4.2.2014)
(Advance Authorization No. 0910061154 dated 30.10.2014)

Ref: U.O. No. 01/82/50/1344/AM15/DES-III, dated 5.3.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of Reversacol Humber Blue

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
Reversacol Humber Blue	1 kg.	1. 4,4-Dimethyl Benzo phenone	1.00 kg
		2. Dimethyl Succinate	2.386 kg
		3. 4,4-Dimethoxy Benzo phenone	1.200 kg
		4. Tetra Hydro Furan (THF)	4.40 kg
		5. TMSA (Trimethyl Silyl Acetelene)	0.717 kg
		6. Siralox	1.200 kg
		7. DMS C 15	0.817 kg
		8. EDC HCL/1- (3- Dimethyl Amino Propyl)-3 Ethyl Cabodiimide HCL	0.317 kg
		9. Acetonitrile	5.600 kg
		10. Methanol	14.00 kg
		11. Toluene	32.00 kg
		12. Hexane	19.00 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 7.7.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

9/82
S.No. 229

Subject: Advance Authorization application from M/s Bayers Vapi Pvt. Ltd., for the import of raw-materials against the export of NA-CMTS (3-Furancarboxylic Acid, 2,5-dihydro-4-hydroxy-2-oxo, methyl ester, sodium salt (1:1)

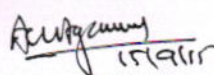
Ref: U.O. No. 01/82/050/1411/ AM- 15/DES-3/1266, dated 4.3.2015
(Advance Authorization No. 0310790673 dated 31.10.2014)

M/s Bayers Vapi Pvt. Ltd., have submitted present application for the import of raw material against the export of NA-CMTS (3-Furancarboxylic Acid, 2,5-dihydro-4-hydroxy-2-oxo, methyl ester, sodium salt (1:1)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
NA-CMTS (3-Furancarboxylic Acid, 2,5-dihydro-4-hydroxy-2-oxo, methyl ester, sodium salt (1:1)	1 kg.	Methanol	2.500 kg.
		Potassium Hydroxide	0.443 kg.
		Dimethyl Malonate	0.915 kg.
		Methyl Chloroacetate (MCA)	0.819 kg.
		Xylene / Mix- Xylene	0.170 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/1/2015-CH-II dated 15.9.2015

S/No. 236

F.No. 35011/152/2015-PI-Norms
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shashtri Bhawan, New Delhi- 110 001

Dated: 27th August, 2015

Office Memorandum

Subject: Application of M/s Belco Pharma for Advance Authorization for Hydrocortisone Cream— regarding

The undersigned is directed to refer DGFT'S U.O. No. 01/82/050/1318/AM-15/DES-III/1370 dated 10.03.2015 on the subject mentioned above.

2. As per Drug Manufacture Licence (DML), the export product contains 1% Hydrocortisone. Based on 1% approved composition, each 15 tube needs 150mg Hydrocortisone and 5 gm tube needs 50mg Hydrocortisone. As per SION 1931, 2% wastage on the bulk drugs is permissible.

3. Accordingly, 153mg for 15gm tube and 51mg for 5gm tube will be required as raw material against the two export products.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India

Phone : 23071162

Shri Mahendra Vikram Singh
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi-110001

S.No. 237

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F. No.35011/192/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Eytan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1336/AM-15/DES-3/1443 dated the 16/03/15 vide which application from M/s. Eytan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(2R-Cis)-4-Amino-1-[2-(Hydroxymethyl)-1,3-oxathioane-5yl]-2(1H)-Pyrimidinone Monosalicylate Monohydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glyoxylic Acid 50%	0.863
2.	2,5 Di Hydroxy 1,4Dithiane	0.3784
3.	Cytosine	0.5024
4.	Hexamethyl Disilazane	0.8206
5.	Diethyl Formamide	0.22
6.	Triethyl Amine	0.77
7.	Methylene Chloride	3.88
8.	N-Hexane	0.75
9.	Sodium Borohydride	0.26
10.	Dipotassium Hydrogen Phosphate	0.988
11.	Salicylic Acid	0.44

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No. 240

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F. No.35011/350/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

New Delhi, the Udyog Bhawan,
September, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1463/AM12/DES-3/65 dated the 09/04/12 vide which an application from M/s Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Mirtazapine**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-(3-Hydroxymethylpyridyl-2)-2 Phenyl-4-Methyl-Piperazine	1.306
2.	Activated Carbon	0.069
3.	Cyclohexane	4.19
4.	Di isopropyl Ether	0.582
5.	Methanol	0.716
6.	Methylene Chloride	3.357

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/203/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the 16 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s R L Fine Chem.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1447/AM-15/DES-3/1454 dated the 17/03/15 vide which application from M/s. Metrochem R L Fine Chem was sent to this Department for fixation of norms under para: 4.7 for the export of **Nortriptyline Hcl BP/USP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1 Bromo 3 Chloro Propane	0.96
2.	Tetra Hydro furan	0.71
3.	Ethyl Chloro Formate	0.46

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SAN. 243

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F. No.35011/50/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

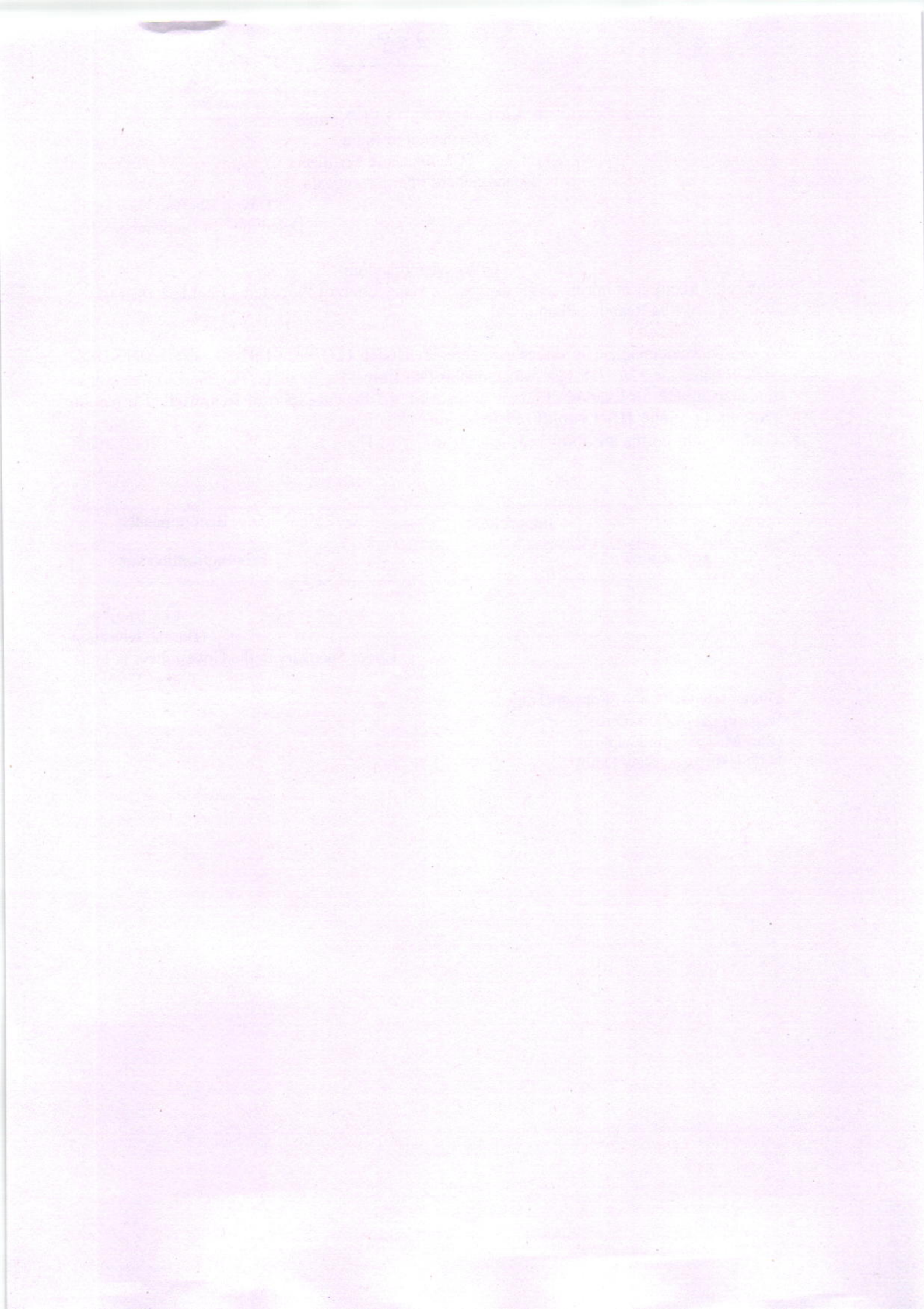
Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Reannon Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1154/AM-15/DES-3/1049 dated the 13/01/15 vide which application from M/s. Reannon Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Renontrikal Injection (Aprotinin 10000 IU) Lyophilized Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Approtinine	2.244kg/million vials

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

BKhashtgi
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162



91 AM-16

S. No. 214

F. No.35011/109/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Venus Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1354/AM-15/DES-3/1290 dated the 04/03/15 vide which application from M/s. Venus Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Fluorouracil Solution for Injection 250mg/5ml & 500mg/10ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	5-Fluorouracil BP	275mg/5ml vial <u>And</u> 550mg/10ml vial

Bhastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SN. 245

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F. No.35011/92/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Virdev Intermediates Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1117/AM-15/DES-3/1093 dated the 13/01/15 vide which application from M/s. Virdev Intermediates Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Diacerein**. This department has examined the matter and it is requested that DGFT may call complete technical details from the firm as per Appendix-33.

Bhastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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5/11/16. 247

F. No.35011/136/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Astrix Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1007/AM-15/DES-3/1296 dated the 05/03/15 vide which application from M/s. Astrix Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lamivudine (Glyoxylic Acid Route)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glyoxylic Acid 50% w/w	1.738
2.	2,5-Dihydroxy-1,4-Dithiane	0.739
3.	Cytosine	0.955
4.	HMDS (or) Hexamethyl Disilazane	1.689
5.	Dimethylformamide	0.877
6.	Methane Sulphonic Acid	0.020
7.	Sodium Borohydride	0.48
8.	Dipotassium Hydrogen Phosphate	1.9849
9.	Salicylic Acid	0.832
10.	Acetic Acid	0.2173
11.	Cyclohexane	2.00
12.	Toluene	2.90
13.	n-Hexane	5.92
14.	Dichloromethane	4.58

15.	Triethylamine	1.544
16.	Isoprpyl Alcohol	1.34
17.	Methanol	0.795

BKhashtgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Sl No. 250

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F. No.35011/214/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 28 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1307/AM-15/DES-3/1391 dated the 11/03/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(4S,5R)-(-)-4-Methyl-5-Phenyl-2-Oxazolidinone (Chiral Oxazolidinone)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.

Bhastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No. 255
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F. No.35011/190/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1010/AM-15/DES-3/1434 dated the 16/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2-Chloro-N-(2-Chloro-4-Methyl-3-Pyridinyl)-3-Pyridine Carboxamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Chloro Nicotinic Acid	0.777
2.	Dimethyl Formamide	3.88
3.	Malononitrile	0.724
4.	Toluene	2.42
5.	Methylene Chloride	2.61
6.	Dimethyl Sulfoxide	1.40

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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9/82
S.No. 546
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Subject: Advance Authorization application from M/s. SHRI BAKEY BEHARI LAL BOAD MILLS for the import of raw materials against the export of MENTHOL

(Advance Authorization No. 0510389737 dated 16.7.2014)
(Advance Authorization No 0510395025 dated 21.7.2015) ✓
Advance Authorization No. 0510391926 dated 11.11.2014)
(Advance Authorization No. 0510392955 dated 21.1.2015)

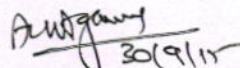
Ref: U.O. No. 01/82/050/234/AM16/DES-III/596 dated 14.07.2015

M/s. SHRI BAKEY BEHARI LAL BOAD MILLS has submitted present applications for the import of raw materials against the export of MENTHOL

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
MENTHOL	1 kg.	META- CRESOL ABOVE 98.5% PURE	1.50 Kg.
		2. ISO PROPYL ALCOHOL	1.80 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/28 /2012 -CH-II dated 29.9.2015

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F. No.35011/146/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

9/82
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Shastri Bhawan, New Delhi,
Dated: September 10, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Stericon Pharma Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1301/AM15/DES-3/1464 dated the 31.03.2015 vide which an application from M/s Stericon Pharma Pvt Ltd. was forwarded to this Department for fixation of norms for the export of **3 eye drop formulation under brand Vizulize containing various amounts of Sodium hyaluronate API in 2 eye drops and the 3rd composition do not appear to have any bulk drug.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Export product		Import items	
	Description	Quantity	Description	Quantity recommended per 10 ml bottle
1	Vizulize moisturizing and comfort eye drops- 0.01%	10 ml bottle	Soft Bottles	1.0 no.
			White Caps	1.0 no.
			Droppers	1.0 no.
			Sodium hyaluronate NaF 100	0.01 gm
2	Vizulize intensive and comfort eye drops- 0.03%	10 ml bottle	Soft Bottles	1.0 no.
			White Caps	1.0 no.
			Droppers	1.0 no.
			Sodium Hyaluronate NaF 100	0.03 gm
3	Vizulize lubricating and rewetting eye drops	15 ml bottle	Soft Bottles	1.0 no.
			White Caps	1.0 no.
			Droppers	1.0 no.

2. This issues with the approval of ~~the Competent Authority.~~


(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

S.No. 268
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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9116

Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of Nitro Blue/Jarocol Blue-12

(Advance Authorization No. 0910060668 dated 17.7.2014)

(Advance Authorization No. 0910061213 dated 13.11.2014)

Ref: U.O. No. 01/82/050/1343/AM15/DES-III/ dated 4.3.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of Nitro Blue/Jarocol Blue-12

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of export	Qty.	Item of import	Qty.
Nitro Blue/Jarocol Blue-12	1 kg.	Violet 1,4 D or Jarcol Violet 1,4 D N,N -BIS (2-Hydroxy Ethyl) 2- Nitro -P- Phenylene Diamine	1.70 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 7.7.2015

SM. 264

F. No.35011/125/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
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Udyog Bhawan, New Delhi,
Dated the 05 September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Venus Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1355/AM-15/DES-3/1273 dated the 04/03/15 vide which application from M/s. Venus Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ceftriaxone for Injection USP 1000mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Ceftriaxone Sodium Sterile	1.16gm/vial

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No 261

9/82

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F. No.35011/153/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: August 26, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s J. B. Chemicals & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1438/AM15/DES-3/1368 dated the 10.03.2015 vide which an application from M/s. J. B. Chemicals & Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Sugar based Lozenges and Cetylpyridinium Chloride @ 1.5 mg/Lozenge**. This department has examined the matter and it is requested that DGFT may call following document from the applicant:-

- i) A copy of valid Drug Manufacturing License issued by the respective State Drug Controller indicating the composition of each medicated lozenges.
- ii) The justification about very high percentage claimed indicating the possibility of recycling the material stated to be lost during the manufacturing operations by the automatic Lozenges making machine.

2. This issues with the approval of Deputy Secretary (DK).

B. Khastgir

(Barnali Khastgir)

Under Secretary to the Government of India

Phone: 23385765

Email:- barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

S.N. 268

09/AM-16

F. No.35011/115/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the 05 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jubilant Generics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1122/AM-15/DES-3/1256 dated the 05/03/15 vide which application from M/s. Jubilant Generics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Spironolactone 25mg, 50mg and 100mg Tablets**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Copy of Drug Manufacturing License for the export products.
- (b) Copy of Master-Batch Formula for each export item duly certified by Quality-Control Incharge.

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 267
9/82
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Jayant Agro Organics Ltd. for the import of raw material against the export of Sebacic Acid Refined grade Technical Specifications Melt Color/ Ash Content

Ref: U.O. No. 01/82/050/1353/AM15/DES-III/1427, dated 16.03.2015

(Advance Authorization No.0310727964 dated 23.9.2014)

M/s. Jayant Agro Organics Ltd. have submitted present application for the import of raw material against the export of Sebacic Acid Refined grade. The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Sebacic Acid Refined grade Technical Specifications (i) Melt Color -50 APHA (Max)	1 kg.	Sebacic Acid Standard Grade	1.08 kg
(ii) Ash Content-0.00 5% (Max)			

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/2/2015 -CH-II dated 2.9.2015

5146-269

F. No.35011/202/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1346/AM-15/DES-3/1463 dated the 31/03/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **N-T-Boc-Trans-4-Hydroxy-L-Proline**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Trans-4-Hydroxy-L-Proline	0.886
2.	Ethyl Acetate	2.635
3.	Causticsoda	0.30

(Barnali Khastgir)
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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

S/NO. 272

9/82
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F. No.35011/182/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1337/AM-15/DES-3/1304 dated the 05/03/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Thiabendazole**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Chloromethylthiazole Hydrochloride	2.60

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

SN. 27/

F. No.35011/220/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9102
27/

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sushant Industries.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1390/AM-15/DES-3/1361 dated the 10/03/15 vide which application from M/s. Sushant Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ferrous Fumarate BP/USP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Fumaric Acid	0.769

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(Barnali Khastgir)

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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

5/16. 273
F. No.35011/193/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
273
Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1012/AM-15/DES-3/1430 dated the 16/03/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Diacetyl Acyclovir	1.114
2.	Carbobenzyloxy-L-Valine	1.1824
3.	N,N-Dicyclohexyl Carbodimide	1.061
4.	4-Dimethylamino Pyridine	0.028

B. Khastgir
(Barnali Khastgir)

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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 274

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F. No.35011/165/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1014/AM-15/DES-3/1432 dated the 16/03/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Losartan Potassium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Butyl-4-Chloro-5-Formyl Imidazole	0.50
2.	4-Bromo Methyl-2-Cyano Biphenyl	0.80
3.	Sodium Borohydride	0.048
4.	Toluene	1.45
5.	Methanol	0.85
6.	N-Methyl Pyrrolidone	0.769

B. Khastgir
(Barnali Khastgir)

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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

09/AM-16

S/210 S/1. 275

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Lake Land Chemicals India Ltd. for the import of raw material against the export of PHENOXY ETHANOL (SSL &AF)

Ref: U.O. No. 01/82/50/1389/AM-15/DES-III/28 dated 1.5.2015

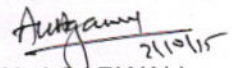
M/s. Lake Land Chemicals India Ltd. have submitted present application for the import of raw material against the export of PHENOXY ETHANOL (SSL &AF)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 03107911253 dated 20.11.2014)

1. Item of Export	Qty.	Item of Import	Qty
PHENOXY ETHANOL (SSL &AF)	1 kg	1. PHENOL	0.750 kg
		2. ETHYLENE OXIDE	0.340 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/8/2011-CH-II dated 7.10.2015

S/ No. 276

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F. No.35011/168/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 25th October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Medreich Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1357/AM-15/DES-3/1440 dated the 16/03/15 vide which application from M/s. Medreich Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxicillin and Potassium Clavulanate Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Amoxicillin Trihydrate	585.36mg/tablet
2.	Potassium Clavulanate+Avicel(1:1)	303.6mg/tablet

Barnali Khastgir
(Barnali Khastgir)

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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/154/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Medreich Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1476/AM-15/DES-3/1367 dated the 10/03/15 vide which application from M/s. Medreich Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxicillin and Clavulanate Potassium Tablets 625mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Item Description	Quantity	Import Item	Quantity recommended.
Amoxicillin and Clavulanate Potassium Tablets 625 mg	1 Tablet	Amoxycillin Trihydrate	585 mg
		Clavulanate Potassium+ Micro Crystalline Cellulose (1:1)	151.8mg+151.8=303.6mg
		Aluminium laminated Printed foil	As per packing policy
		ALU ALU Bottom blister pack	

B. Khastgir
(Barnali Khastgir)

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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
S.No. 278

F. No.35011/228/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1339/AM-15/DES-3/1364 dated the 10/03/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(S)-Pregabalin**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical detail as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of imported inputs duly certified by Central Excise Authorities.

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/N. 281

9/82
281-377

F. No.35011/156/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s PVS Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1292/AM-15/DES-3/1389 dated the 11/03/15 vide which application from M/s. PVS Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Toltracure**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item		Raw material	
	Description	Quantity	API to be imported	Quantity recommended
1.	Toltracure 2.5	6000litre	Toltrazuril	25gm/litre
2.	Toltracure 5	1000litre	Toltrazuril	50gm/litre
3.	Flor-100	2500litre	Florfenicol	100gm/litre
4.	Flor-200	1250litre	Florfenicol	200gm/litre
5.	Mulin Powder	5000kg	Tiamulin Hydrogen Fumarate	100gm/kg
6.	Diclazu	20000litre	Diclazuril	10gm/litre
7.	Tilmicos-liquid	1255litre	Tilmicosin Phosphate	279.813gm/litre
8.	Tilmicos-20 powder	372kg	Tilmicosin Phosphate	223.385gm/kg

B Khastgir

Barnali Khastgir)

Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No- 292

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Case No.:47/8/82-ALC4/2014 Party Name:HETERO LABS LIMITED Meet No/Date:18/82-ALC4/2014 18.02.2015 Status: approved
HQ File :01/82/050/00711/AM15/ RLA File :09/24/040/00122/AM15/ Lic.No/Date:0910060381 05.06.2014 Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/535/2014-PI(Norms) dated 25.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
FINASTERIDE	1 kg	1.	3-OXO-4-AZA-5-ALPHA-ANDROSTANE-17-BETA CARBOXYLIC ACID	1.90
		2.	DI ISOPROPYL ETHER	10.17
		3.	BIS(TRIMETHYL SILYL)-TRIFLUORO ACETAMIDE	1.47
		4.	2,3-DICHLORO-5,6-DICYANO BENZOQUINONE	0.86

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/78/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hena Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1425/AM-15/DES-3/1190 dated the 26/02/15 vide which application from M/s. Hena Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1,3 Propanediol Acetate-98% Min.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,3 Propanediol-99% Min	0.475

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SNr 286

9/82

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F. No.35011/118/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the 30 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1385/AM-15/DES-3/1308 dated the 05/03/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Chlordiazepoxide Capsules Bp**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Chlordiazepoxide Hcl	5.1 mg/ 5mg Capsule And 10.2 mg/ 10 mg Capsule

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SNo 29/

9/10

2014

Case No.:95/13/82-
ALC4/2014

Party Name:HETERO LABS
LIMITED

Meet No/Date:7/82-
ALC4/2015
24.07.2015

Status:Approved

HQ File
:01/82/050/01098/AM15/

RLA File
:09/24/040/00465/AM15/

Lic.No/Date:0910061301 Defer
25.11.2014

Decision : The Committee in light of comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/540/2014-PI (Norms) dated March 2015 decided to ratify norms as details given below or as applied by the firm whichever is less:

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Export product	Qty	Import items		Qty. in kg.
Ramipril	1kg	1	BENZYL-(CIS,ENDO)-OCTAHYDRO CYCLOPENTA (B) PYRROLE-2-(S)- CARBOXYLATE HYDROCHLORIDE	0.83
		2	N-[1(S)-CARBOETHOXY-3-PHENYL PROPYL]-(S)-ALANINE	0.98
		3	N,N-DICYCLOHEXYL CARBODIIMIDE	0.858

RA may take further necessary action as per decision of NC.

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F. No.35011/98/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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289 290
Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s BDR Pharma International Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1398/AM-15/DES-3/1198 dated the 26/02/15 vide which application from M/s. BDR Pharma International Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin USP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Erythromycin, 6-O-methyl-2,4-bis-O-(trimethylsilyl) 9-[O-(1-ethoxy-1-methylethyl) oxime] (N-1)	2.0 kg/kg

Bachan Singh
(Barnali Khastgir)
Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 297

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01/5

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Benzo Chem Industries Pvt. Ltd. for the import of raw material against the export of 3- Chloro Benzyl Chloride/Meta Chloro Benzyl Chloride

Ref: U.O. No. 01/82/050/07432/AM-15/DES-III/1162 dated 26.2.2015

M/s. Benzo Chem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of 3- Chloro Benzyl Chloride/Meta Chloro Benzyl Chloride

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
3- Chloro Benzyl Chloride/Meta Chloro Benzyl Chloride	1 kg	1. Meta Chloro Toluene	0.982 kg
		2. Azo Bis Isobutyro Nitrile	0.011 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/29/2011-CH-II dated 11.9.2015

S.A. 295

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F. No.35011/248/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 8th September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1102/AM-15/DES-3/41 dated the 12/05/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lercanidipine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-[(3,3-Diphenylpropyl) Methyl-Amino]-2-Methyl-2-Propanol	1.35
2.	2,6-Dimethyl-5-Methoxy Carbonyl-4-(3-Nitrophenyl)-1,4-Dihydro Pyridine-3-Carboxylic Acid	1.51
3.	Trimethyl Chlorosilane	0.594

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No 302

29/07-16
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F. No.35011/247/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05 September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1103/AM-15/DES-3/40 dated the 12/05/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Levetiracetam**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	S(+)-2-Amino Butyramide Hcl	0.95
2.	Methylene Chloride	2.52
3.	Acetone	0.60

BKhashtgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SAB 296

F. No.35011/52/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Micro Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1151/AM-15/DES-3/1060 dated the 13/01/15 vide which application from M/s. ~~Micro~~ Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Premix for Nifuroxazide Capsules of 362 mg Containing 200mg Nifuroxazide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Nifuroxazide EP	0.5775

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 294

F. No.35011/80/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Danopharm Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1383/AM-15/DES-3/1186 dated the 26/02/15 vide which application from M/s. Danopharm Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1-(4 Methyl Phenyl)-4,4,4 Trifluorobutane-1,3-Dione**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Methyl Acetophenone	0.67
2.	Trifluoro Acetic Acid	0.67
3.	Iso Propyl Alcohol	0.523
4.	Toluene	0.46
5.	Sodium Methoxide Powder	0.346

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S26. 305
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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9/8/14
305

Subject: Advance Authorization application from M/s. Swati Menthol & Allied Chemical Ltd. for the import of raw material against the export of TERPINYL ACETATE AND PINE OIL.

(Advance Authorization No. 2910025185 dated 17.12.2014)
(Advance Authorization No. 2910025174 dated 27.11.2014)

M/s. Swati Menthol & Allied Chemical Ltd. have submitted present application for the import of raw material against the export of TERPINYL ACETATE AND PINE OIL..

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 2910025185 dated 17.12.2014)

1. Item of Export	Qty.	Item of Import	Qty
1. TERPINYL ACETATE 2. PINE OIL.	0.24 kg 0.48 kg	1. SYLVAPINE B80/82 (BETA PINENE)	1. kg.

(Advance Authorization No. 2910025174 dated 27.11.2014)

1. Item of Export	Qty.	Item of Import	Qty
1. DIHYDROMYRCENOL	1 kg	1. GUM TURPENTINE OIL	1.95 kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Maheshwari Vibram Singh
Shri FTDO (DES-II) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/8/2015-CH-II dated 30.9.2015

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F. No.35011/158/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1303/AM-15/DES-3/1419 dated the 12/03/15 vide which application from M/s. Ranbaxy Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lamivudine 150 MG+Nevirapine 200 MG+Zidovudine 300 MG Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item		Raw material	
	Description	Quantity	API to be imported	Quantity permissible per tablet
1.	Lamivudine 150 mg+Nevirapine 200mg +Zidovudine 300mg tablets	1 tablet	Lamivudine	153 mg
			Nevirapine	204 mg
			Zidovudine	306 mg
2.	Lamivudine 150mg +Zidovudine 300mg tablets	1 tablet	Lamivudine	153 mg
			Zidovudine	306 mg

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SNo- 306

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

9/82
906

Subject: Advance Authorization application from M/s. Deepak Nitrite Ltd for the import of raw material against the export of 3- Hydroxy Acetophenone.

Ref: U.O. No. 01/82/050/1430/AM- 15/DES-III/1175, dated 26.02.2015

M/s. Deepak Nitrite Ltd have submitted present application for the import of raw material against the export of 3- Hydroxy Acetophenone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
3- Hydroxy Acetophenone.	1 kg	3- NITROACETO PHENONE	1.780 kg.

This issues with the approval of competent authority.

Autgaur
9/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36/2012-CH-II dated 4.9.2015

S/Ho. 307

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F. No.35011/162/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 28 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1480/AM-15/DES-3/1452 dated the 17/03/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Granules**. This department has examined the matter and it is requested that DGFT may call complete set of application from the firm.

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
SI No. 310

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of N-METHYL-2-PYRROLIDONE

(Advance Authorization No. 3110065116 dated 2.12.2014)

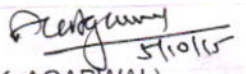
Ref: U.O. No. 01/82/050/1455/ AM-15/DES-III/1166, dated 26.2.2015

M/s. Balaji Amines Pvt. Ltd. have submitted present application for the import of raw material against the export of N-METHYL-2-PYRROLIDONE

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3. Item of Export	Qty.	Item of Import	Qty
N-METHYL-2-PYRROLIDONE	1 kg	1. Methanol	0.370 kg
		2. Ammonia Anhydrous	0.160 kg
		3. 1,4 Butanediol	1.044 kg
		4. Methylamine Catalyst	0.008 kg
		5. GBL Catalyst	0.075 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 5.12.2015

9/82
S.No. 311

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of N-ETHYL-2-PYRROLIDONE

(Advance Authorization No. 3110065117 dated 2.12.2014)

(Advance Authorization No. 3110065385 dated 21.4.2015)

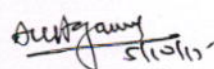
Ref: U.O. No. 01/82/050/66/ AM-16/DES-III/77, dated 16.6.2015

M/s. Balaji Amines Pvt. Ltd. have submitted present application for the import of raw material against the export of N-ETHYL-2-PYRROLIDONE

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3. Item of Export	Qty.	Item of Import	Qty
N-ETHYL-2-PYRROLIDONE	1 kg	1. 1,4 Butanediol	0.882 kg
		2. Ammonia Anhydrous	0.167 kg
		3. Ethyl Alcohol (95% minimum denatured)	0.504 kg
		4. Ethylamine Catalyst	0.001 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
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Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Dep'tt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 5.19.2015

9/82
Sl No. 313

F. No.35011/79/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1426/AM-15/DES-3/1189 dated the 26/02/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefdinir USP/BP/IP/EP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.263
2.	Triphenyl Phosphine	1.234
3.	Sodium Iodide	0.11
4.	Phenol	2.42
5.	Methylene Chloride	12.556
6.	Tetra Hydro Furan	2.425
7.	Methanol	4.414
8.	Formaldehyde	2.74
9.	Caem	1.397
10.	Triethylamine	0.155
11.	n-Butyl Acetate	1.659

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(Barnali Khastgir)

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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

09/02
S/No. 315

F. No.35011/235/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dr. Reddy's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1105/AM-15/DES-3/80 dated the 16/06/15 vide which application from M/s. Dr. Reddy's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Finasteride-(Form III)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Oxo-4-Aza-5-a- Androstane-17-b-Carboxylic Acid	1.90
2.	BSTFA [Bis-(Trimethylsilyl) Trifluoro Acetamide]	1.47
3.	DDQ [2,3-Dichloro-5,6-Dicynobenzo Quinine]	0.86
4.	Methylene Chloride	10.17

Bachastgin
(Barnali Khastgir)

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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

Sl No. 317

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F. No.35011/141/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1478/AM-15/DES-3/1318 dated the 05/03/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Fluoro-Alpha-[2-Methyl-1-Oxopropyl]-Gamma-Oxo-N-Beta-Diphenyl Benzene Butanamide	0.994
2.	(2R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.708
3.	Methylene Chloride	4.354
4.	Diisopropyl Ether	3.791

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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No. 319

9/82

319

F. No.35011/246/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 24 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1285/AM-15/DES-3/33 dated the 12/05/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Darunavir Amorphous**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(2S,3S)-3-(Tert.Butoxy Carbonyl Amino)-1,2-Epoxy-4-Phenyl Butane	0.854 "
2.	Isobutyl Amine	0.92 "
3.	(3aS,6aR)-Tetraydro-4-Methoxy Furo(3,4-b)Furan-2-(3H)-One	0.44 "
4.	Tetrahydrofuran	2.30 "
5.	Lithium Borohydride	0.66 "
6.	Acetonitrile	2.90 "
7.	N,N-Disuccinimidyl Carbonate	0.90 "

Barnali Khastgir

(Barnali Khastgir)

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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

S.No. 320
F. No.35011/246/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
220
Udyog Bhawan, New Delhi,
Dated the 24/ September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1286/AM-15/DES-3/39 dated the 12/05/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valsartan**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	L-Valine	0.708
2.	Methanol	4.28
3.	4-Bromo Methyl-2-Cyano Biphenyl	0.856
4.	Dimethyl Formamide	1.88
5.	Sodium Azide	0.93
6.	Diisopropyl Ether	2.31

Bhastgi
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SI No. 323,388 9/82

923

F. No.35011/226/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 24 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s G.G. Chemicals & Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1486/AM-15/DES-3/1369 dated the 10/03/15 vide which application from M/s. G.G. Chemicals & Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxycillin Trihydrate Through 6 APA Enzymatic Route**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6-Amino Penicillanic Acid (6-APA)	0.568
2.	D(-)P-Hydroxy Phenyl Glycine Base	0.4687

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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

S/N... 3/8
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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9/82
318 330

Subject: Advance Authorization application from M/s. Amines Plasticizers Ltd. for the import of raw material against the export of N-Methyl Morpholine Oxide-50%

(Advance Authorization No. 0310791849 dated 9.12.2014)

Ref: U.O. No. 01/82/050/01319/ AM- 15 dated 8.01.2015

M/s. Amines Plasticizers Ltd. have submitted present application for the import of raw material against the export of N-Methyl Morpholine Oxide-50%

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
N-Methyl Morpholine Oxide-50%	1 kg	Morpholine	0.391 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 61/2013 -CH-II dated 5.10.2015

Sl No. 326

9/8/2
326

F. No.35011/245/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1287/AM-15/DES-3/47 dated the 12/05/15 vide which application from M/s. Honour Lab Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Adenine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Malononitrile	0.95
2.	Formamide	3.70

Barnali Khastgir
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Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No. 328

9/82
328

F. No.35011/73/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1468/AM-15/DES-3/1199 dated the 26/02/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Alemplint and Pactum Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Piperacillin Sodium+Tazobactam Sodium Sterile (8:1)	4.942gm/vial

Bhastgi
(Barnali Khastgir)

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Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No. 329

F. No.35011/76/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 11 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1482/AM-15/DES-3/1194 dated the 26/02/15 vide which application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Etodolac Extended Release Tablets 400mg, 500mg and 600mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1 Million Tablets.		
		<u>400 mg</u>	<u>500 mg</u>	<u>600 mg</u>
1.	Lactose Monohydrate	35.5 kg	44.375 kg	86.850 kg
2.	Magnesium Stearate	17.5	21.875	26.250
3.	7-Ethyl Tryptophol (76%)	386.376	482.970	579.564
4.	Methyl-3-Oxo Valerate	220.320	275.40	330.480
5.	Packing Materials	Relevant, As per packing policy.		

Barnali Khastgir
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No. 338

9/82
338

F. No.35011/271/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 9th September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Virupaksha Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/17/AM-16/DES-3/413 dated the 07/07/15 vide which application from M/s. Virupaksha Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1-[2-(2,4-Difluorophenyl)-2,3-Epoxypropyl]-1H-1,2,4 Triazole Methane Sulfonate (Or) 2-(2,4-Difluorophenyl)-1,2-Epoxy-3-(1H-1,2,4 Triazole-1-yl) Propane,mesylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,3 Difluoro Benzene	0.49
2.	Di Chloro Methane	2.97

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Directorate General of Foreign Trade,
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Udyog Bhawan, New Delhi

S/No. 339

F. No.35011/179/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 14 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Virupaksha Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/18/AM-16/DES-3/414 dated the 07/07/15 vide which application from M/s. Virupaksha Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Deoxy-2-Fluoro-2-Methyluridine	0.90
2.	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy)Phenoxyphosphinyl]-L-Alanine 1-Methylethyl Ester	1.92

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Directorate General of Foreign Trade,
Department of Commerce,
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Udyog Bhawan, New Delhi

9/82
S/No. 346

F. No.35011/250/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1320/AM-15/DES-3/42 dated the 12/05/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Moxifloxacin Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ethyl-1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-Oxoquinoline-3-Carboxylate	0.978
2.	(S,S)-2,8-Diazobicyclo (4,3,0) Nonane	0.37

Note:- DGFT is advised to revise SION A-3520 by calling All Industry Production-Consumption data duly certified by Central Excise Authorities through Pharmaexil.

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

10/AM-18
Sl. 343

No. 46011/113/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the July 23, 2015

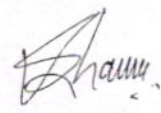
OFFICE MEMORANDUM

Sub : Application from M/s. Reliance Industries Limited, Mumbai for issue of advance licence (Licence No. 0310792858 dated 13.03.2015) for export of Orthoxylene and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/82/050/01358/AM-15/DES-III/297 dated 01.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in MT	Name of import Item (s)	Quantity
Orthoxylene	One MT	Reformate	1.2565 MT
		Relevant Catalyst and Chemicals used In manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of export

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613

19/82


Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the July 23, 2015

OFFICE MEMORANDUM

Sub : Application from M/s. Reliance Industries Limited, Mumbai for issue of advance licence (Licence No. 0310792860 dated 13.03.2015) for export of Orthoxylene and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/82/050/01359/AM-15/DES-III/287 dated 01.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in MT	Name of import Item (s)	Quantity
Orthoxylene	One MT	Reformat	1.2565 MT
		Relevant Catalyst and Chemicals used In manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of export

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
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Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613

S/No. 345
No. 46011/113/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

10/82
445
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the July. 23, 2015

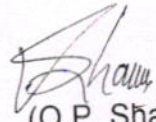
OFFICE MEMORANDUM

Sub : Application from M/s. Reliance Industries Limited, Mumbai for issue of advance licence (Licence No. 0310792863 dated 13.03.2015) for export of Orthoxylene and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/82/050/01360/AM-15/DES-III/288 dated 01.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in MT	Name of import Item (s)	Quantity
Orthoxylene	One MT	Reformate	1.2565 MT
		Relevant Catalyst and Chemicals used In manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of export

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613

Sl No. 347 9/16

347

F. No.35011/309/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Jodas Expoin Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1362/AM-15/DES-3/117 dated the 16/06/15 vide which application from M/s. Jodas Expoin Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Novatrizoate 60% Injection**. This department has examined the matter and it is requested that DGFT may call copy of DML from the firm for the above export products alongwith calculation sheet.

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SI/No. 350 9/AM-16

350

F. No.35011/248/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 6th September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1365/AM-15/DES-3/36 dated the 12/05/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Donepezil Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	5,6-Dimethoxy-2(Pyridine-4-yl)-Methylene-Indan-1-One	1.23

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/171/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
S no. 349
Udyog Bhawan, New Delhi.
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Herbochem Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1366/AM-15/DES-3/49 dated the 12/05/15 vide which application from M/s. Herbochem Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Extract Ipecacuanha (Ipecac Conc.2% alkaloid)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ipecacuanha Roots	0.909

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 355
F. No. 14010/ 39/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

Shastri Bhavan, New Delhi-110001

Dated: 19th September, 2015

To,

M/s. Deepak Novochem Technologie Limited,
Office No. 305-307, 3rd Floor, Citypoint,
Survey No. 17, Boat Club Road,
Pune, Maharashtra,
India-411001.

Subject: Application from M/s. M/s. Deepak Novochem Technologies Limited for the
import of raw- material against the export of Tetra methyl Bisphenol F.

Advance Authorization No. - 3110065235 dated 28.10.15

Sir,

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are again being advised to submit the following information within 15 days of the issue of this letter:

1. Balanced chemical reactions indicating the theoretical yield and practical yield obtained along with technical justification and authentic printed literature in support of the yield/raw materials applied for import.
2. Details of production of export product i.e. Tetra methyl Bisphenol F and corresponding consumption of raw materials in the year 2013-14 and 2014-2015 duly certified by C.A.
3. Any other relevant information.

Yours faithfully,

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-4), in reference to DGFT/UONo.-
01/82/050/630/ AM-16/DES-3/744, dated 10.8.2015

F. No.35011/114/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
S. No. 356

Udyog Bhawan, New Delhi,
Dated the 01 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s BDR Pharma International Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1179/AM-15/DES-3/1243 dated the 03/03/15 vide which application from M/s. BDR Pharma International Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem 1000mg and 500mg Powder for Solution for Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
		1255.01mg/1gm vial
		<u>And</u>
1.	Meropenem Trihydrate + Sodium Carbonate	627.505mg/500mg vial

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Shastri Bhawan,
New Delhi, the 9th February, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Emcure Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. Nos. 01/82/50/570/AM-15/DES-3/650 dated the 17/09/14 vide which application from M/s Emcure Pharmaceuticals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **two tablet formulation containing Ciprofloxacin 500 mg each**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Import Product	Quantity Recommended
1	Ciprofloxacin Hydrochloride USP	593.8 mg/500mg tablet 296.9 mg/250 mg Tablet 890.7 mg/750 mg Tablet

2. This issues with the approval of Director (Pharma Industry).

nd
9/7

(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 362

9/82

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Sunshield Chemicals . Ltd. for the import of raw material against the export of Octylated Di-Phenylamine. (ODPA)

Ref: U.O. No. 01/83/50/096/AM-16/DES-III/32 dated 18.3.2015

M/s. Sunshield Chemicals Ltd. have submitted present application for the import of raw material against the export of Octylated Di-Phenylamine . (ODPA)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Octylated Di-Phenylamine (ODPA)	1 kg	1. Di-Phenylamine	0.447 kg.
		2. Di-Iso Butylene	0.632 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2010-CH-II dated 10.9.2015

SN. 553

9/AM-16

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Case No.:1/8/82-ALC4/2014	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: approved
HQ File :01/82/050/00665/AM15/	RLA File :09/24/040/00100/AM15/	Lic.No/Date:0910060915 04.09.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 2/82 dated 18.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

391

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allc
Rosuvastatin Calcium	1 kg.	1.	(4R-Cis) -6-[(Acetyloxy) Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester (DS)	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2[(N-Methyl-N- Methylsulphonl)Amino] Pyrimidine 5-YL-Methanol (Z7)	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

Sl No- 365

9/8L
365

F. No.35011/196/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the 30 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1492/AM-15/DES-3/91 dated the 16/06/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Zidovudine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	5-O-Trityl-2,3-Anhydrothymidine	2.37
2.	Dimethyl Sulfoxide	2.74
3.	Activated Carbon	0.100
4.	Methanol	2.61
5.	Methylene Chloride	3.35
6.	Toluene	0.28
7.	Steam/Thermal Coal	As per Fuel Policy.

Bhaskar
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl No. 367

Case No.:3/6/82-ALC4/2014 Party Name:CADILA Meet No/Date:15/82- Status:
HEALTHCARE LTD., ALC4/2014 Approved
12.01.2015
HQ File RLA File Lic.No/Date:0810132790 Defer Date:
:01/82/050/00405/AM15/ :08/24/040/00165/AM15/ 23.07.2014

Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.08.2012, it was decided to ratify norms under Para 4.7 of HBP vI as per details given below or as applied by the firm, whichever is less:

244

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Tamsulosin Hcl 0.4 mg Capsule	1 No.	1.	Tamsulosin Hydrochloride	0.408 mg
		2.	Methacrylic Acid Copolymer Dispersion NF	170.012 mg
		3.	Microcrystalline Cellulose (Acicel PH 102)	233 mg
		4.	Import items at Sl. No.4 to 10	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

7/1 - 16
SI No. 370

F. No.35011/419/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 13 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aarti Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1536/AM-15/DES-3/245 dated the 30/06/15 vide which application from M/s. Aarti Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Bisulphate USP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Chlorophenyl Glycine	1.05 ,
2.	Methanol	3.27 ,
3.	Toluene	1.36 ,
4.	Methylene Dichloride	2.82 ,
5.	L-(+)-Tartaric Acid	0.700 ,
6.	Acetone	2.36 ,
7.	2-Thiophene Ethanol	0.707 ,
8.	Activated Carbon	0.039 ,

Barnali Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/236/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

9/82
S.I. No 373

Udyog Bhawan, New Delhi,
Dated the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1538/AM-15/DES-3/78 dated the 16/06/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,3,4,5-Bis-O-(1-Methylethylidene)- β -D-Fructopyranose**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) End-use of the export product.
- (b) Complete technical detail as per Appendix-33 showing % yield on molar basis and Solvent Recovery.
- (c) Copy of technical literature in support of yield envisaged.
- (d) Past production vis-à-vis Actual consumption of imported input duly certified by Central Excise Authorities.

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
St 210.375

F. No.35011/411/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 2nd September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1541/AM-15/DES-3/249 dated the 01/07/15 vide which application from M/s. Arene Life Sciences Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Zidovudine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Beta Thymidine	1.422
2.	1,4-Dioxane	1.515
3.	Methanol	3.676
4.	Toluene	2.836
5.	Dimethyl Sulfoxide	3.324

Note:- DGFT ^{is} ~~may again~~ be advised to get the SION A-3136 revised by calling Production-Consumption data duly certified by Central Excise Authorities through Pharmaxil.

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

7/82
S.No. 378

F. No.35011/231/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 01 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1542/AM-15/DES-3/92 dated the 16/06/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1-((2R,3R,4R,5R)-3-fluoro-4-hydroxy-5-(hydroxymethyl)-3-methyltetrahydrofuran-2-yl)pyrimidine-2,4(1H,3H)-dione**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) End-use of the export product.
- (b) Justification for low yield of 39.3% in step II supported by copy of technical literature.
- (c) Production in 2013-14 vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.

Bhaskar Singh
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

SNo 380

9/10/16

Case No.:97/10/82-ALC4/2013 Party Name:CADILA
HEALTHCARE LTD.,Meet No/Date:10/82-
ALC4/2013
22.08.2013Status:Case
ApprovedHQ File
:01/82/050/00280/AM14/RLA File
:08/24/040/00087/AM14/Lic.No/Date:0810121694 Defer Date:
04.06.2013**Decision :** In the light of earlier decision taken in meeting no. 3/82 dated 2.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S.No	Import Item	Norms Recommended for 1 No.			
		Divalproex Sodium 125 mg Sprinkle Capsule	Divalproex Sodium DE 125 mg DR Tablet	Divalproex Sodium DE 250 mg DR Tablet	Divalproex Sodium DE 500 mg DR Tablet
1.	Divalproex Sodium	134.625 mg	134.625 mg	269.25 mg	538.50 mg
2.	Hypermellose 3 CPS	12.688 mg	-	-	-
3.	Methacrylic Acid Copoly Dispersion	56.89 mg	43.8475 mg	80.0 mg	160.0 mg
4.	Microcrystalline Cellulose Spheres	89.667 mg	-	-	-
5.	Triethyl Citrate	5.583 mg	1.50 mg	2.40 mg	4.80 mg
6.	Povidone K 30	-	9.50 mg	19.0 mg	38.0 mg
7.	Microcrystalline Cellulose (Avicel PH 101)	-	52.94 mg	105.87 mg	211.75 mg
8.	Magnesium Stearate	-	2.37 mg	4.75 mg	9.50 mg
9 -19.	Bottles and Caps	Relevant, as per packing policy			

RA may take appropriate action as per the decision of Norms Committee.

2/82

S.No. 381

F. No.35011/261/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05 September, 2015
October

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s SMS Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1549/AM-15/DES-3/129 dated the 16/06/15 vide which application from M/s. SMS Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Levetiracetam**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(S)+2 Amino Butyramide Hcl	0.95
2.	Methylene Chloride	2.52

Bhastgin
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

5 No. 382

F. No.35011/424/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/446/AM-16/DES-3/494 dated the 08/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefdinir USP/BP/IP/EP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.263
2.	Triphenyl Phosphine	1.234
3.	Sodium Iodide	0.11
4.	Phenol	2.42
5.	Methylene Chloride	12.556
6.	Tetra Hydro Furan	2.425
7.	Methanol	4.414
8.	Formaldehyde	2.74
9.	Caem	1.397
10.	Triethylamine	0.155
11.	n-Butyl Acetate	1.659

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
S. No. 387

F. No.35011/196/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 30 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1557/AM-15/DES-3/52 dated the 12/06/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Saquinavir Mesylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	N-Hydroxy-2-Pyridinone	0.02
2.	N,N-Dicyclohexyl Carbodimide	1.10
3.	Activated Carbon	0.098
4.	Bromochloromethane	1.44
5.	Di Methyl Formamide	1.256
6.	Iso Propyl Alcohol	2.008
7.	Iso Quinoline-(3S)-Carboximide	0.598
8.	L-Phenylalanine	1.15
9.	L-(+)-Asparagine Monohydrate	0.42
10.	Methane Sulphonic Acid	0.338
11.	Methanol	0.909
12.	Methylene Chloride	2.334
13.	N-Hydroxy Succinimide	0.344
14.	Tetrahydrofuran	3.370
15.	Toluene	0.663
16.	Tri Methyl Chlorosilane	0.770

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 415

F. No.35011/241/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/159/AM-16/DES-3/114 dated the 16/06/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Mometasone Furoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	16-Alpha Methyl Epoxide (8DM)	1.04

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 389

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

9/02
390
446

Subject: Advance Authorization applications from M/s. GUJARAT ORGANICS LTD. for the import of raw material against the export of PROPYL PARABEN/METHYL PARABEN/PARA ANISIC ACID /PARA METHOXY BENZOIC ACID

Ref: U.O. No. 01/82/050/00736/AM16/DES-III/847 dated 31.08.2015
U.O. No. 01/82/050/00920/AM16/DES-III/882 dated 2.9.2015
U.O. No. 01/82/050/00765/AM16/DES-III/724 dated 04.08.2015.

M/s. GUJARAT ORGANICS LTD have submitted present application for the import of raw material against the export of above products. The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.
(Advance Authorization No. 0310795309 dated 15.04.2015)

5/02

1. Item of Export	Qty.	Item of Import	Qty
PROPYL PARABEN	1 KG	1. P-HYDROXY BENZOIC ACID	0.922 KG

(Advance Authorization No. 0310795311 dated 10.10.2014)

1. Item of Export	Qty.	Item of Import	Qty
METHYL PARABEN	1 KG	1. P-HYDROXY BENZOIC ACID	1.044 KG

(Advance Authorization No. 0310796029 dated 19.05.2015)

4/02

1. Item of Export	Qty.	Item of Import	Qty
PARA ANISIC ACID/PARA METHOXY BENZOIC ACID	1 KG	1. PHENOL	0.986 KG
		2. POTASSIUM HYDROXIDE	0.900 KG

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikaram singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/11/2013-CH-II dated 30.9.2015

S/No. 394
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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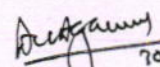
Subject: Advance Authorization application from M/s. P.I Industries Ltd. Ltd. for the import of raw material against the export of 2-methyl-1-methylthio-2-propanamine (SAA).
(Advance Authorization No. 1310047841 dated 17.04.2015).

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of 2-methyl-1-methylthio-2-propanamine (SAA).

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
2-methyl-1-methylthio-2-propanamine (SAA).	1 kg.	2-Amino-2-Methyl-1-Propanol (AMP)	0.957 Kg.
		TOLUENE	0. 248 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan,New Delhi -11.
Deptt. of C&PC U.O. No. 15022/6/2010-CH-II dated 9.9.2015

9/82
S.No. 393

F. No. 14010/57/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 16.4 September, 2015

To,

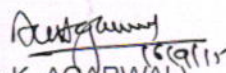
M/s Eternis Fine Chemicals Ltd.,
1004, Peninsula tower, 10th Floor,
Peninsula Corp park, G. Kadam Marg,
Lower Parel,
Mumbai, Maharashtra- 400013

Subject: - Advance Authorization Application for the import of raw-materials against the export of Para Tertiary Butyl Cyclohexyl Acetate- Super

(Advance Authorization No. 0310795394 dated 17.4.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of byproducts formed during the process and their recovery in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14, 2014-15 and 2015-16 (April to August) duly certified by CA may be furnished.
5. Any other relevant information, if any.


(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO
No.- 01/82/050/00757/ AM- 16/DES-III/747, dated 10.08.2015

S.No. 399

F. No.35011/268/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nutra Specialities Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/75/AM-16/DES-3/17 dated the 11/06/15 vide which application from M/s. Nutra Specialities Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sitagliptin Phosphate (APIs/ Bulk Drugs)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Norms applied by the firm does not match with the yields given by the firm i.e. 90% X 90.05% X 90% in 3 step reactions. Detailed calculations/justification may be furnished by the firm.
- (b) Past production vis-à-vis Actual consumption of imported inputs duly certified by Cental Excise Authorities may be furnished in support of their claim.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No. 394
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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9/8/15

394

Subject: Advance Authorization application from M/s. P.I Industries Ltd. Ltd. for the import of raw material against the export of 2-methyl-1-methylthio-2-propanamine (SAA).
(Advance Authorization No. 1310047841 dated 17.04.2015).

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of 2-methyl-1-methylthio-2-propanamine (SAA).

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
2-methyl-1-methylthio-2-propanamine (SAA).	1 kg.	2-Amino-2-Methyl-1-Propanol (AMP)	0.957 Kg.
		TOLUENE	0. 248 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL) 30/9/15
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/6/2010-CH-II dated 30.9.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Sl No. 397
Sl No. 421
01/1/16

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yapox CL 30/10 Hydroquinone BIS (2 Hydroxy ethyl ether)

Ref: U.O. No. 01/82/050/1252/AM15/DES-III/1222 dated 3.03.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yapox CL 30/10 Hydroquinone BIS (2- Hydroxy ethyl ether)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yapox CL 30/10 Hydroquinone BIS(2-Hydroxy ethyl ether)	1 kg.	1. Hydroquinone	0.611 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 30.4.2015

09/AM-16

S. No 407

F. No.35011/280/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 05 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Varahi Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/402/AM-16/DES-3/215 dated the 29/06/15 vide which application from M/s. Varahi Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clopidogrel Bisulfate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	DL-2-Chloro Phenyl Glycine 99% Min	1.05
2.	2-Thiophene Ethanol	0.707
3.	L(+) Tartaric Acid	0.70
4.	P.T.S Chloride	1.05

Bhastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
S.No. 408

F. No.35011/215/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 30 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Neuland Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/686/AM-16/DES-3/650 dated the 29/07/15 vide which application from M/s. Neuland Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ropinirole Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-(2-Bromoethyl)-3-Chloro-1,3-Dihydro-2H-Indolin-2-One	2.232
2.	5% Palladium on Carbon	0.100
3.	Activated Carbon	0.100
4.	Isopropyl Alcohol	6.60
5.	Methylene Chloride	11.21
6.	Methanol	2.32

BKhashtgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/A. 431

F. No.35011/415/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Polydrug Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/208/AM-16/DES-3/311 dated the 02/07/15 vide which application from M/s. Polydrug Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Base**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Methoxy Ethyl Phenol	0.665
2.	Epichlorohydrin	0.52
3.	Methyl Isopropyl Amine	0.509

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No 432, 433^{09/10/15}

432

No. 46011/36/2012-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the October 01, 2015

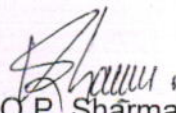
OFFICE MEMORANDUM

Sub : Application from M/s. Reliance Industries Limited, Mumbai for issue of advance licence (Licence No. 0310795868 dated 13.05.2015) for export of Methyl Tertiary Butyl Ether (MTBE) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/82/050/00723/AM-16/DES-III/708 dated 31.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in KG.	Name of import Item (s)	Qty. in KG
Methyl Tertiary Butyl Ether (MTBE)	1 Kg.	Naphtha	0.951
		Methanol	0.361

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613

SP No 440

Case No.:20/2/82-ALC4/2013

Party Name:RELIANCE
INDUSTRIES LTD.

Meet No/Date:2/82-
ALC4/2013
18.04.2013

Status:Case
Approved

HQ File
:01/82/050/00020/AM14/

RLA File
:03/95/040/00189/AM11/

Lic.No/Date:0310578113
09.06.2010

Defer Date:

Decision : In the light of earlier decision taken in meeting no. 13/82 dated 28.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paraxylene	1 MT	1.	Reformat	1.376 MT
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% FOB value of exports

RA may take appropriate action as per the decision of Norms Committee. Party to be advised to apply for fixation of SION through EPC.

9/82
S.No. 442
14/8

F. No. 14010/57/2015-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: September, 2015

To,

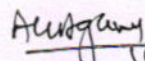
M/s Eternis Fine Chemicals Ltd.,
1004, Peninsula tower, 10th Floor,
Peninsula Corp park, G. Kadam Marg,
Lower Parel,
Mumbai, Maharashtra- 400013

Subject: - Advance Authorization Application for the import of raw-materials against the export of Cyclamen Aldehyde- Pure

(Advance Authorization No. 0310795971 dated 18.5.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of byproducts formed during the process and their recovery in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14, 2014-15 and 2015-16 (April to August) duly certified by CA may be furnished.
5. Any other relevant information, if any.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO
No.- 01/82/050/00769/ AM- 16/DES-III/721, dated 4.08.2015

Sr/No. 443

F. No.35011/600/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the April, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Mangalam Drugs & Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/391/AM-15/DES-3/880 dated the 03/12/14 vide which application from M/s. Mangalam Drugs & Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lumefantrine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2,7-Dichloro-A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol (DBA)	0.8691
2.	4-Chlorobenzal Dehyde	0.3476

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S No. 446

1446

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. GUJARAT ORGANICS LTD. for the import of raw material against the export of PROPYL PARABEN/METHYL PARABEN/PARA ANISIC ACID /PARA METHOXY BENZOIC ACID

Ref: U.O. No. 01/82/050/00736/AM16/DES-III/847 dated 31.08.2015
U.O. No. 01/82/050/00920/AM16/DES-III/882 dated 2.9.2015
U.O. No. 01/82/050/00765/AM16/DES-III/724 dated 04.08.2015.

M/s. GUJARAT ORGANICS LTD have submitted present application for the import of raw material against the export of above products. The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.
(Advance Authorization No. 0310795309 dated 15.04.2015)

390

1. Item of Export	Qty.	Item of Import	Qty
PROPYL PARABEN	1 KG	1. P-HYDROXY BENZOIC ACID	0.922 KG

(Advance Authorization No. 0310795311 dated 10.10.2014)

1. Item of Export	Qty.	Item of Import	Qty
METHYL PARABEN	1 KG	1. P-HYDROXY BENZOIC ACID	1.044 KG

(Advance Authorization No. 0310796029 dated 19.5.2015)

446

1. Item of Export	Qty.	Item of Import	Qty
PARA ANISIC ACID/PARA METHOXY BENZOIC ACID	1 KG	1. PHENOL	0.986 KG
		2. POTASSIUM HYDROXIDE	0.900 KG

This issue with the approval of competent authority.

Antony
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikaram singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/11/2013-CH-II dated 29.9.2015

7/02
S. No. 150

F. No. 15022/17/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 6th September, 2015

To,

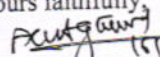
M/s. Bhagiradha Chemicals & Industries Ltd.
8-2-269/S/3/A, Plot no. 3,
Sagar Society Road No.-2
Banjara hills,
Hyderabad- 500034

Subject: Application M/s. Bhagiradha Chemicals & Industries Ltd for the import of raw-materials against the export of METHOXY ACRYLATE 5 (METHYL (E)-2- [2-(6- CHLOROPYRIMIDIN-4-YLOXY)-PHENYL]-3- METHOXYACRYLATE)

(Advance Authorization No. 0910062060 dated 22.08.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating all the reactants and products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 2013-14 and 2014-15 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
5. Any other relevant information

Yours faithfully,

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel.No.011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-01/82/050/656/ AM-15/DES-III/748, dated 10.8.2015

S/No. 454

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

(Signature)
9/11/15

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yantq 2030B (25% Solution of Tertiary Butyl Hydroquinone)

(Advance Authorization No. 0310792428 dated 29.12.2014)

(Advance Authorization No. 0310794375 dated 4.3.2015)

Ref: U.O. No. 01/82/050/260, 480/AM16/DES-III/188, 361 dated 29.6.2015 and 3.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yantq 2030B (25% Solution of Tertiary Butyl Hydroquinone)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yantq 2030B (25% Solution of Tertiary Butyl Hydroquinone)	1 kg.	1. Hydroquinone	0.352 Kg.
		2. Tertiary Butanol	0.260 Kg.
		3. Propylene Glycol	0.650 Kg.

This issues with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95/2011 -CH-II dated 11.9.2015

811/0- 166

10
4.58

F. No.35011/407/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/305/AM-16/DES-3/561 dated the 10/07/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	0.885
2.	Triethyl Ortho Propionate	0.83
3.	Methanol	Detail not given.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/ No 469, 553

F. No.35011/227/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the 29 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/665/AM-15/DES-3/1324 dated the 05/03/15 vide which application from M/s. Optimus Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rosuvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.80
2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[N-Methyl-N-Methylsulphonyl Amino] Pyrimidine-5-yl-Methanol	1.80

R. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S.No. 470

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

(17/12/2015)

Subject: Advance Authorization application from Vivimed Labs Ltd., for the import of raw material against the export of **Platinum Grey (Reversacol Platinum Grey)**.

Ref: U.O. No. 01/83/50/884/AM14/DES-IV/122 dated 8.5.2015
U.O. No. 01/83/50/138/AM13/DES-IV/1029 dated 20.03.2015

Advance Authorization No. 0910058807 dated 2.1.2014
Advance Authorization No. 0910051746 dated 14.03.2012

Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of **Platinum Grey (Reversacol Platinum Grey)**.

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of export	Qty.	Item of import	Qty.
Platinum Grey (Reversacol Platinum Grey).	1 kg	PTGI, Dry (ADHN)(Anysil Dihydro Napthol) Dry.	3.365 kg
		Dimethyl Sulphoxide (DMH)	27.90 kg
		Methanol	31.74 kg
		Toulene	14.280 kg
		Tetra Hydro Furan (THF)	30.06 kg
		Acetic Acid	28.00 kg
		Trimethyl Silyl Acetylene (TMSA)	1.920 kg
		Hexyl Lithium	5.400 kg
		Isopropyl Alochol (IPA)	6.50 kg
		4,4 Dihydroxybenzophenone	1.318 kg

This issues with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiyar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 5.6.2015

9/AM-16
S. No. 472

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. TRANSPEK INDUSTRY Ltd. for the import of raw material against the export of OCTANOYL CHLORIDE

(Advance Authorization No. 3410041263 dated 1.6.2015)

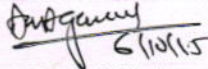
Ref: U.O. No. 01/82/050/706/AM16/DES-III/644 dated 29.7.2015

TRANSPEK INDUSTRY Ltd. have submitted present application for the import of raw material against the export of OCTANOYL CHLORIDE

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
OCTANOYL CHLORIDE	1 kg	1. CAPRYLIC ACID	0.924 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2331430

✓ Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/6/2011-CH-II dated 6.10.2015

Sl. No. 478
F. No.35011/490/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the 9th February, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Emcure Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. Nos. 01/82/50/570/AM-15/DES-3/650 dated the 17/09/14 vide which application from M/s Emcure Pharmaceuticals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **two tablet formulation containing Ciprofloxacin 500 mg each.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Import Product	Quantity Recommended
1	Ciprofloxacin Hydrochloride USP	593.8 mg/500mg tablet 296.9 mg/250 mg Tablet 890.7 mg/750 mg Tablet

2. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

9/82
S. Na 482

F. No. 14010/71/2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 18 September, 2015

To,

M/s Salva Chemicals Ltd.,
7/10, Botawala Building,
Ground Floor, Bank Street,
Mumbai, Maharashtra- 400023

Subject: - Advance Authorization Application for the import of raw-materials against the export of High Purity Methyl Tertiary Butyl Ether 99.8%

(Advance Authorization No. 0310796432 dated 4.6.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. %age purity of Methyl Tertiary Butyl Ether to be imported and comparative Technical specifications of item of export and import.
2. Detailed manufacturing process along with justification for wastages at each stage may be furnished.
3. Details of byproducts formed during the process and their recovery in terms of quantity and value.
4. Any other relevant information, if any.

A. K. Agarwal
(A.K. AGARWAL) 18/9/15
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UO
No.- 01/82/050/710/ AM- 16/DES-III/672, dated 30.07.2015

Sl. No. 493

493

F. No.35011/59/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan.
New Delhi, the 6th June, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009- 14 Case
of M/s AMI Lifesciences Pvt. Ltd.

The undersigned is directed to refer to DGFT u.o.No. 01/82/50/893/AM12/DES-3/1460 dated the 15/11/11 vide which an application from M/s AMI Lifesciences Pvt.Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **DIACEREIN**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	ALOE EMODIN - 95%	1.181 1.05

2. This issues with the approval of Economic Advisor.

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/315/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 30 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unimax Chemicals Pvt Ltd.

DGFT have forwarded 2 applications from M/s Unimax Chemicals Pvt Ltd vide their UO.No.01/82/50/250/AM16/DES-3/366 dt 03/07/2015 and 01/82/50/727/AM16/DES-3/663 dt 30/07/2015 for fixation of norms under Para 4.7 for the export of **Azithromycin Dihydrate USP from Azithromycin Dihydrate IP @ 1.0655kg per kg export in first application and @ 1.045kg per kg of export in the second application.**

In the above context, it may be stated that in 2014, another application of the firm vide DGFT UO.No. 01/82/50/165/AM15/DES-3/141 dt 09/05/2014 was examined in this office and norms @ 1.061 kg per kg of export was recommended in March'2015 based on the best actual past consumption data duly certified by their CA. The same CA certificate has now been furnished by the firm in their application UO.No. 01/82/50/250/AM16/DES-3/366 dt 03/07/2015.

However, in their second application referred to us vide DGFT UO.No. 01/82/50/727/AM16/DES-3/663 dt 30/07/2015, the firm has given another CA certificate.

The production-consumption data for 2013-14 certified by different CA's are different as can be seen hereunder:-

S. No.	Name of the Chartered Accountant	Certified Data for 2013-14	
		Production (kg)	Qty consumed per unit of Production (kg)
1.	Nathvani & Associates, Mumbai (Undated Certificate)	5162.350(upto 31/01/2014)	1.1068
2.	Darshan Mehta & Associates, Thane (Mah.) (Dated 01/06/2015)	4260.0	1.0369

M/s Darshan Mehta & Associates have also certified production of 8564.30 kg in 2014-15 with consumption coefficient of 1.045 kg/kg.

From the above, it may be seen that the firm has produced different production-consumption data for the relevant year of 2013-14, duly certified by different Chartered Accountant. If the actual consumption data certified by M/s Darshan Mehta & Associates is taken, even the norms ratified earlier @ 1.061 kg per kg of Export is higher than actual past consumption norms of 1.0369 kg/kg.

In view of above, it is for norms committee to take a final decision in the matter.

Barnali Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No. 46011/88/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 07, 2015

M/s. PCL Oil & Solvents Ltd.,
M-105, 2nd Floor,
Connaught Place, New Delhi – 110 001.
Email : info@pelgroup.in

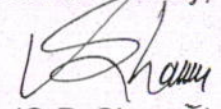
Subject : Advance Authorization Application from M/s. PCL Oil & Solvents Ltd., New Delhi for the import of raw material against the export and import product for two Licenses (Advance Authorisation No. *Not indicated* dated ____).

Sir,

I am directed to refer to your Advance Authorization Applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information alongwith Advance Authorisation Number :

1. Technical specifications, %composition (by weight) along with specific end use/application and the copy of export and imports products and corresponding inputs consumed.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export products.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material needs to be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process duly certified by Chartered Engineer (CE) specially weight of the export products.
5. Whether the scrap generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished duly certified by CE.
6. Details of production of export product under reference and corresponding consumption of inputs in the **last three financial year** duly certified by CA considering weight of the final product vis-à-vis inputs.
7. Small sample of export product and import products, if feasible.
8. Any other relevant information.

Your's faithfully,


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to : Shri Mahendra Vikram Singh, FTDO, DGFT, DES-7, Udyog Bhawan, New Delhi (w.r.t. their U.O. Nos. 01/82/050/0677/AM-16/DES-3/681 dated 30.07.2015 and No. 01/82/050/0681/AM-16/DES-3/707 dated 31.07.2015).

Shri G.S.

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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the August 26, 2015

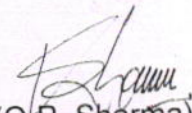
OFFICE MEMORANDUM

Sub: Application from M/s. Payal Petrochem Pvt. Ltd., New Delhi for issue of advance licence (Licence No. 0510394756 dated 30.06.2015) for export of Di-Octyl Teraphthalate (DOTP) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/87/050/00674/AM-16/DES-III/682 dated 30.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in KG	Name of import Item (s)	Qty. in KG
Di-Octyl Teraphthalate (DOTP)	KG	Pure Tere Phthalic Acid	0.400
		2 – Ethyl Hexanol	0.613

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613


3/9

9/82
S.No. 538

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the August 26, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Payal Petrochem Pvt. Ltd., New Delhi for issue of advance licence (Licence No. 0510394758 dated 30.06.2015) for export of Di-Octyl Teraphthalate (DOTP) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/87/050/00675/AM-16/DES-III/661 dated 29.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

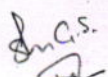
Name of Export Items (s)	Qty. in KG	Name of import Item (s)	Qty. in KG
Di-Octyl Teraphthalate (DOTP)	KG	Pure Tere Phthalic Acid	0.400
		2 – Ethyl Hexanol	0.613

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613


3/9

9/82
Sl. No. 539

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the August 26, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Payal Petrochem Pvt. Ltd., New Delhi for issue of advance licence (Licence No. 0510394759 dated 30.06.2015) for export of Di-Octyl Teraphthalate (DOTP) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/87/050/00676/AM-16/DES-III/683 dated 30.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in KG	Name of import Item (s)	Qty. in KG
Di-Octyl Teraphthalate (DOTP)	KG	Pure Tere Phthalic Acid	0.400
		2 – Ethyl Hexanol	0.613

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613

Shri G.S.
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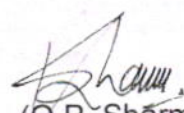
OFFICE MEMORANDUM

Sub: Application from M/s. Payal Petrochem Pvt. Ltd., New Delhi for issue of advance licence (Licence No. 0510394760 dated 30.06.2015) for export of Di-Octyl Teraphthalate (DOTP) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/87/050/00678/AM-16/DES-III/706 dated 31.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in KG	Name of import Item (s)	Qty. in KG
Di-Octyl Teraphthalate (DOTP)	KG	Pure Tere Phthalic Acid	0.400
		2 – Ethyl Hexanol	0.613

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613

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S/N^o 541

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the August 26, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Payal Petrochem Pvt. Ltd., New Delhi for issue of advance licence (Licence No. 0510394757 dated 30.06.2015) for export of Di-Octyl Teraphthalate (DOTP) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/87/050/00679/AM-16/DES-III/705 dated 31.07.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty. in KG	Name of import Item (s)	Qty. in KG
Di-Octyl Teraphthalate (DOTP)	KG	Pure Tere Phthalic Acid	0.400
		2 – Ethyl Hexanol	0.613

This has approval of the competent authority.



(O.P. Sharma)

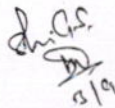
Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 269
Fax: 2306 2225/23061613


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S. No 530
F. No. 46011/54/2008-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 16, 2015

To

M/s. Haldia Petrochemicals Ltd.,
1, Auckland Place,
Kolkata – 700 017.
E.mail : dibyendu.kar@hpl.co.in

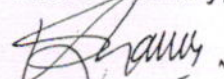
Subject : Advance Authorization Application from M/s. Haldia Petrochemicals Ltd., Kolkata for the import of raw material against the export of Cyclopentane (Advance Authorisation No. 0210205925 dated 26.06.2015).

Sir.

I am directed to refer to your Advance Authorization Applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. The requirement of Naphtha to produce Cyclopentane is indicated 1:1 and also 1:1.158; what is correct ?
2. Complete material balance indicating input and output material at each stage for production of Cyclopentane from Naphtha duly certified by Chartered Engineer (CE).
3. Details of production of export product under reference and corresponding consumption of Naphtha in the **last three financial year** duly certified by CA.
4. Any other relevant information.

Your's faithfully,



(O.P. Sharma)

Joint Industrial Adviser

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Copy to : DGFT (DES-3) (Shri Mahendra Vikram Singh, FTDO) , Udyog Bhawan, New Delhi.
(w.r.t. their U.O. No. 01/82/050/00694/AM-16/DES-III/848 dated 31.08.2015)

9/82

B-1

Case No.:35/12/82- ALC4/2013	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:12/82- ALC4/2013 19.09.2013	Status:Case Approved			
HQ File :01/82/050/00459/AM14/	RLA File :03/95/040/00948/AM13/	Lic.No/Date:0310742181 19.07.2013	Defer Date:			
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/386/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less: 						
198	S. No	Import Item	For export of 1 no. tablet			
			3.125 mg	6.25 mg	12.5 mg	25 mg
	1.	Carvedilol USP	3.125 mg	6.25 mg	12.5 mg	25.0 mg
	2.	Lactose Monohydrate NF/BP (200 Mesh) Teva	10.0 mg	20.0 mg	40.0 mg	80.0 mg
	3.	Povidone USP (PVP K 30)	1.50	3.0	6.0	12.0
	4.	Crospovidone NF	1.50	3.0	6.0	12.0
	5.	Lactose Monohydrate (pray dried)	32.75	65.5	131.0	262.0
	6 to 15	Paking Materials	Relevant, as per packing policy			
	RA may take appropriate action as per the decision of Norms Committee					

B-07
B-9.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Representation from M/s. Generix Chemicals (I) Pvt. Ltd. for the import of raw material against the Advance Authorization No. 0310343371 dated 18.8.2005

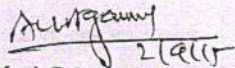
Ref: U.O. No. 01/82/050/537/AM-06/DES-III/4 dated 17.4.2015

M/s. Generix Chemicals (I) Pvt. Ltd. has submitted present request for revision of norms against the export of Methyl 2-Hexyl-3- Oxocylo pentane carboxylate 94% min.

The request has been examined based on the certified requirement of raw material from technology supplier M/s. PFW Aroma Chemicals, Netherlands, authentic literature based on US patent and actual consumption data certified by CA. The Department recommends the following norms for the present Advance Authorization application for the purpose of EODC/ Regularization purposes.

1. Item of Export	Qty.	Item of Import	Qty
Methyl 2-Hexyl-3-Oxocylo pentane carboxylate 94% min.	1 kg.	1. Cyclopentanone 99% (Min)	0.960 Kg.
		2. Hexanal 96%	0.864 Kg.
		3. Isoamylalcohol 98% (Min)	0.544 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram, Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/29/2015-CH-II dated 2.9.2015

F. No. 14010/36 /2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

B-10
9/11/15

Subject: Advance Authorization application from M/s. Yashashvi Rasayan Pvt. Ltd. for the import of raw materials against the export of THISA

(Advance Authorization No. 5210040190 dated 12.9.2014)

(Advance Authorization No. 5210040666 dated 3.2.2014)

Ref: U.O. No. 01/82/050/0224/AM15/DES-III/320 dated 30.06.2014 and Case No. 141/13/82-ALC4/2014/ in meeting No. ALC4/2015 held on 15.4.2015

M/s. Yashashvi Rasayan Pvt. Ltd. has submitted present application as well as representation against earlier approved quantity of 1.48 kg of Thiophanone for the export of 1 kg of THISA. The firm have indicated the followings in the representation

(i) The foreign buyer M/s. Saltigo, GmbH, Germany has suggested the firm to manufacture THISA and provided the manufacturing process for doing trial runs in R&D centre of the firm.

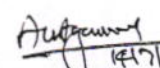
(ii) Firm have referred the two US patents for various reactions (US Patent No. 00041301A and 6964939B1). The yield achieved by the firm higher than two US patents which is due to extensive work in R&D centre.

(iii) As per the CA Certificate, the average qty. of raw materials works out to 2.022 kg/kg as against the applied quantity of 2.05 kg/kg.

The representation has been examined and accordingly the Department of C&PC recommends the following norms for the above Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
THISA (Methy 4' (aminosulfonyl)-5-methylthiophene-3-carboxylate	1 kg.	1. Thiophanone	2.020 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011 -CH-II dated 7.7.2015